



GOVERNMENT OF GOA

**REPORT OF REVIEW COMMITTEE
ON
REVIEW OF PRIVATE FOREST AREAS
IDENTIFIED
BY
SAWANT AND KARAPURKAR COMMITTEE
(VOL.I, II & III)**

(VOLUME I & II)



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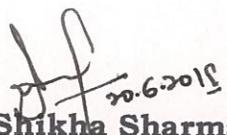
(VOLUME I)

FOREWORD

Forest plays a vital role in human life. Forest ecosystem itself is complex and comprises of multiple food chains and food web inside a small area. Emphasizing on the ecological benefits of the forests existing on other than government forest areas, with its landmark judgement, Hon'ble Supreme court in writ petition (Civil) No. 202 of 1995 of T N Godavarman Thirumalpad vs Union of India 12.12.1996, directed all the state governments to identify the forest based upon dictionary meaning of forest. Pursuant to the order, the government of Goa on 24.01.1997, constituted an expert committee headed by Shri Sadanand M Sawant to identify forest areas irrespective of ownership of land. The Committee identified 46.60 sq. km area as Private Forest in whole state of Goa and submitted its report on 08.12.1999.

To identify the balance area as private forest, Government of Goa constituted another expert committee on 04.09.2000 headed by Dr. Hemant Karapurkar. The Committee identified 20.52 sq. km area as Private Forest in whole state of Goa, making the total Private Forest area identified by both Sawant and Karapurkar committee to be 67.12 sq. km. As per directions of Hon'ble High Court of Bombay at Goa, Forest Department demarcated 41.20 sq. km area out of total 67.12 sq. km. However, the said demarcation report was challenged before the Hon'ble High Court of Bombay at Goa, in Writ Petition No. 673/2008 in the matter of Goa Foundation V/s State of Goa. Subsequently, the matter was transferred to Hon'ble National Green Tribunal, Western Zone, Pune and was numbered as 18(THC)/2013(WZ). As per directions of Hon'ble NGT dated 07.01.2016 in this matter, the Review Committee was formed by Government of Goa on 23.04.2018, under the chairmanship of Deputy Conservator of Forests (Working Plan Division) to review the areas identified by all earlier committees.

The Review Committee has completed the assigned task by Hon'ble NGT by taking inputs from Forest Survey of India, Directorate of Settlement and Land Records, data available with Working Plan Division and through ground truthing with the help of North and South Goa Forest Division. The work was carried out on highest priority in view of the dead line fixed by Hon'ble NGT.


Deep Shikha Sharma IFS
 Dy. Conservator of Forests
 Working Plan Division &
 Chairman, Review Committee
 Ponda, Goa

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CHAPTER-I

INTRODUCTION

1.1. Evolution of the Private Forests issue in Goa:

The process of identification of Private Forests areas in Goa was started in year 1997, with constitution of S. M. Sawant Committee on 24.01.1997, pursuant to the Hon'ble Supreme Court's order dated 12.12.1996 in Writ Petition (Civil) No. 202/1995, T.N. Godavarman Thirumalpad V/s Union of India and others. Vide this order Hon'ble Supreme Court had directed that each State Government should constitute within one month an Expert Committee to:

- (i) Identify areas which are "forests", irrespective of whether they are so notified, recognised or classified under any law, and irrespective of the ownership of the land of such forest;
- (ii) Identify areas which were earlier forests but stand degraded, denuded or cleared; and
- (iii) Identify areas covered by plantation trees belonging to the Government and those belonging to private persons.

1.2. Progress made during last two decades:

To identify areas which are "forests", irrespective of whether they are so notified, recognised or classified under any law, and irrespective of the ownership of the land of such forest; the Sawant Committee categorized forests into two broad categories: -

- (i) **Government Forests lands:** Which included all forests recorded by State Forest Department as Government Forest Lands; and also included disputed Forest lands.
- (ii) **Forests on lands other than "Government Forest Lands".** The present matter pertains to this category of Forests known as Private Forest of Goa.

1.3. Ever since there has been no record of Private Forests in the state, thus in an endeavor to record the same, committee was governed by the criteria adopted by state of Goa in 1991, based on High Court of Bombay judgment in Writ Petition No. 162/1987, Shivanand Salgaonkar Vs. Tree Officer & others. The criteria was as follows:

- (i) 75% of the tree Composition of such lands should be of Forestry species;
- (ii) The area should be either contiguous to the Government Forest

lands or if in isolation, the minimum area identified should be 5 ha;
and

(iii) Canopy density should not be less than 0.4.

- 1.4.** The Sawant Committee submitted its final report on 10.12.1999, identifying 46.60 sq km area as private forest. However, the committee itself clarified in its report that the report is an approximation and that before finalizing, the State Government would have to carry out actual ground verification to determine the extent of Private Forests (fulfilling the above 3 criteria) existing. Also it was clarified that the area identified by them is not exhaustive and still more areas might have remained un identified.
- 1.5.** Upon examination of the Sawant committee report, the state government decided that the work is not complete and many more areas were yet to be identified. The state government therefore decided to constitute another committee vide order no. 10/40/(PART-I)/FE/96 dated 04.09.2000 under the chairmanship of Dr. Hemant Karapurkar to demarcate and delimit all those private properties having natural forests standing thereon and to mutate all such identified areas in the Land Records to show the classification as 'Forests'. The Karapurkar Committee commenced with the assigned task, however a PIL was filed by Goa foundation in Hon'ble Supreme Court in March 2001 alleging that Karapurkar committee is carrying out the work in contrary to earlier Sawant Committee Final Report. However it took considerable time to the state Government to assure the Apex Court that Karapurkar committee was working towards identifying the additional areas, so as to complete the task that remained uncompleted by Sawant Committee. Subsequently, the Hon'ble Supreme Court appreciated the additional work done by the committee and directed to submit report by January, 2003. Since considerable time was lapsed due to this PIL, the Karapurkar committee could resume its works in February, 2002 only and the committee could not go beyond identification of survey numbers. The Karapurkar committee submitted its report, identifying 20.52 sq km of additional Private Forest area in the state on 16/12/2002.
- 1.6.** Thus the total area of Private Forests identified by both the committees was 67.02 sq km. Both the Committees had identified the Private Forest areas based on approximation and had suggested an exhaustive survey to find out the actual extent. While the State Government was contemplating the required action on above mentioned two reports, the Hon'ble High Court of Bombay at Goa passed an Order dated 02.07.2003 in MCA No. 350/2003 in Writ Petition No. 286/2003 directing the State Government to demarcate the non-Forest areas from Forest areas on the basis of Sawant and Karapurkar Committee reports.
- 1.7.** Another Writ Petition no 334/2006 was also filed by Goa Foundation in Hon'ble High Court of Bombay at Goa on 25.07.2006, seeking direction for the state government to complete the process of identification of private forests within a time bound manner in terms of Apex court order dated 12.12.1996 and report

compliance. Vide its order dated 16.12.2009, Hon'ble High Court directed the state government to constitute 2 new committees, for both the districts, for the purpose of identification of balance areas of private forests. In pursuance of this order, the state government constituted North Goa District Committee under the chairmanship of Sh. K G Sharma and South Goa District Committee under the chairmanship of Sh. P V Sawant. However, both these committees did not give any recommendations within stipulated 2 years' time, therefore the state government constituted 2 fresh committees namely North Goa Forest Division Committee under the chairmanship of Sh. V T Thomas and South Goa Forest Division Committee under the chairmanship of Sh. F X Araujo on 27.11.2012.

- 1.8.** In the meanwhile, pursuant to the Hon'ble High Court of Bombay at Goa order dated 02.07.2003, the Goa Forest department carried out the exercise of demarcation of non-forest areas from Forest areas after ground verification. This exercise took 5 years for the State Government to complete and the final report of demarcation team was submitted to Hon'ble High Court on 30.06.2008. As per this demarcation report, the actually surveyed and demarcated private forest area came out to be 41.20 sq km. However, the said demarcation report was challenged before the Hon'ble High Court in Writ Petition No. 673/2008 by Goa Foundation, saying that there is a reduction in area as referred by both Sawant and Karapurkar Committee and that demarcated by the demarcation team of Forest Department.
- 1.9.** After constitution of Hon'ble National Green Tribunal, the Writ Petition No. 673/2008, Writ Petition No. 286/2003 and Writ Petition No. 334/2006 were transferred by Hon'ble High Court of Bombay at Goa to NGT and the petitions have been numbered as follows:-
- (i) 673/2008 – Application No. 18 THC/2013
 - (ii) 334/2006 – Application No. 16 THC/2013
- 1.10.** Vide its order dated 07/01/0216 in Application No. 18(THC)/2013(WZ), The Hon'ble NGT, WZ, Pune directed the state government to constitute a committee and evolve internal mechanism to demarcate private forest areas in each of the land which is recognised as full and private forest by Sawant and Karapurkar committee. In pursuance the order dated 07/01/0216, the Government of Goa, vide Notification dated 23.04.2018 disband the two Forest Division committees (North and South) and constituted a new Committee, to review identified Private Forest areas identified by the earlier Sawant and Karapurkar Committees and also by the two Forest Division committees (North and South).



CHAPTER-II

CONSTITUTION OF THE REVIEW COMMITTEE

2.1. The Government of Goa had constituted North and South Goa Forest Division Committee (Thomas and Araujo committees) vide Notification No. 7-1-2009/FOR/439 dated 27-11-2012 for identification of Private Forests. As the work of identification of Private Forests was complete, the said Committees were disband with immediate effect. In view of the fact that the grievances were received from private citizens as well as NGO on the inclusion or non-inclusion of certain areas as private forest and in order to ensure an uniform approach to the issue, a new Committee was constituted to review identified Private Forest areas by these two Committees and those identified by the earlier Sawant and Karapurkar Committees in pursuance to the Order of Hon'ble National Green Tribunal (WZ) dated 07-01-2016 in Application No. 18(THC)/2013(WZ) which had been finally surveyed. The composition of the Review Committee was as follows:-

- | | | |
|---|-----|------------------|
| 1. The Dy. Conservator of Forests,
Working Plan Division, Ponda-Goa | ... | Chairperson |
| 2. Director, Settlement and Land Records, Panaji-
Goa or his/her nominee | ... | Member |
| 3. Additional Collector of Revenue Department
dealing with land records of North Goa District,
Panaji-Goa | ... | Member |
| 4. Additional Collector of Revenue Department
dealing with land records of South Goa District,
Margao-Goa | ... | Member |
| 5. Asst. Conservator of Forest, Head Quarters of
North Goa Division, Ponda-Goa | ... | Member |
| 6. Asst. Conservator of Forest, Head Quarters of
South Goa Division, Margao-Goa | ... | Member |
| 7. Shri Sandeep Azrenkar, Environmentalist,
Margao-Goa | ... | Member |
| 8. Shri Shirang Jhamble, Savoi Verem, Goa | ... | Member |
| 9. The Chief Forest Surveyor of Forest Department | ... | Member Secretary |



2.2. Terms of Reference of the Review Committee

The Terms of Reference of the Review Committee were as under:-

- (i) The Committee shall review digitized maps of private forest areas which have been prepared using the Revenue Department/Directorate of Settlement and Land Records and overlaid on the Forest Cover Map/ Classified image of the Forest Survey of India for assessment of Forest cover in Goa, conforming to the three criteria.
- (ii) Technical expertise of Forest Survey of India (FSI), Bangalore could be taken in order to ascertain the composition and canopy density of the identified areas, if there is any dispute.
- (iii) The Dy. Conservator of Forests of the concerned territorial divisions will then carry out ground verification in respect of such cases which are in doubt or having ambiguity in order to prepare final report on Private Forest areas in the State.
- (iv) The Committee shall submit its report within period of 3 (three) months.

2.3. Criteria and Methodology adopted by the Review Committee

Review Committee adopted the same criteria which were followed by all earlier committees. In order to achieve the stipulated TORs w.r.t. Sawant and Karapurkar Committees, the Review Committee adopted following methodology:-

- (i) **Digitization of Private Forest Data:** - The first step was to digitize the survey numbers referred by Sawant and Karapurkar Committees using DSLR record.
- (ii) **Superimposing on Forest Cover Map/ Classified image:-**Second step was to superimpose the digitized maps of Private Forest areas on the Forest Cover Map/ Classified image of the FSI Dehradun for assessment of three criteria's of Private Forest.
- (iii) **Image interpretation:-**The third step was to carry out data interpretation of the superimposed private forest area referred by Sawant and Karapurkar Committees.
- (iv) **Ground verification:-**Since out of the three criteria of Private Forests in Goa, the first criteria i.e.; 75 % of the tree Composition should be forestry species composition cannot be ascertained by using Forest Cover Map/ Classified image, so ground verification was required to be carried out. Following methodology was adopted for field verification of canopy density and species composition on ground:
 - a. For field verification 5% sampling intensity was fixed, considering the extent of work, availability of resources and

available time for submission of final report. Sampling points were drawn for field verification, based on stratified random sampling (SRS).

- b. KML files were created for these sampling points and was given with GPS locations of each point to North and South Goa Division.
 - c. Sample plot of 20m X 50m dimension was fixed at given GPS location for verification of canopy density and species composition as per given proforma.
- (v) Based upon the Forest Cover Map/ Classified image interpretation as well as ground verification report and survey, the Review Committee identified the additional Private Forests areas, within the survey numbers referred by Sawant and Karapurkar Committees which were left un-demarcated.



CHAPTER III

DIGITIZATION AND SUPERIMPOSITION

3.1. After formulating the methodology to achieve the target, the survey numbers referred by Sawant and Karapurkar Committee were digitized with the help of Regional Plan of Town and Country department and Survey Plan provided by DSLR Department. In addition to that the area which is already demarcated by the earlier demarcation team of Forest department was also digitized. The digitized data layers of survey numbers referred by Sawant and Karapurkar Committee and area demarcated by demarcation team of Forest Department were overlaid on Forest Cover Map and private forest area in the survey numbers referred was calculated. Taking 5% sampling intensity, GPS locations were provided to concerned North and South Goa Forest divisions for field verification.

3.2. Digitization of areas identified by Sawant & Karapurkar Committee

Out of the total area identified by Sawant Committee i.e., 46.60 sq km, only 42.40 sq km was available for digitization, as in remaining 4.20 sq km area, only village name was mentioned while survey numbers were not mentioned. Similarly in case of Karapurkar Committee, in 2.14 sq km survey numbers were not mentioned out of the total 20.52 sq km identified area. A total of 80.18 sq km was digitized being the geographical area of survey numbers mentioned by Sawant and Karapurkar Committee. The digitized area figure differed from 67.12 sq km figure given by Sawant and Karapurkar Committee as it was the geographical area rather than the Private Forest area contained by the said survey numbers.

3.3. Digitization of areas demarcated by earlier demarcation team of Forest Department

Out of the total area identified by Sawant & Karapurkar Committee i.e., 67.12 sq km, only 41.20 sq km area was demarcated by the earlier demarcation team of Forest Department. This 41.20 sq km demarcated area was also digitized by referring already prepared Survey Plans of the demarcation team. In order to verify the existence of remaining 25.92 sq km area out of total 67.12 sq km referred area, 34.28 sq km was found to be area left un-demarcated (the gap of 4.70 sq km from the total area digitized i.e., 80.18 sq km is due to non-consideration of area, left un-demarcated in survey numbers where more forest area was demarcated than area referred by the committee).

3.4. Superimposition of data on Forest Cover Map/ Classified image

The area referred by Sawant & Karapurkar Committee and area demarcated by earlier demarcation team of forest department, was overlaid on Forest Cover map/Classified image of year 2003. Forest Cover Map is prepared by Forest Survey of India and published in State of Forest Report in every two years. The Forest Cover map of year 2003, was prepared by FSI, using False Colour

Composite image wherein, forest is classified on the basis of density with different colour coding to each density class. Canopy Density classes are shown in the table below:

Sr. No.	Canopy Density percentage (%)	Canopy Density class
1	10-40%	Open Forest
2	40-70%	Medium Dense Forest
3	70-100%	Very Dense Forest

3.5. As per the criteria adopted by the review Committee, the total area under medium dense canopy density class was calculated from FCM, with respect to the area of survey numbers referred by Sawant & Karapurkar Committee, which were not demarcated by the earlier demarcation team. An area of 9.72 sq km was found to be qualifying the canopy density criteria. However, the species composition criteria cannot be assessed from FCM, therefore it was necessary to verify the areas of survey numbers referred by Sawant & Karapurkar Committee but left undemarcated, on field. For verification of canopy density and species composition on field prescribed formats were provided to North and South Goa divisions.

3.6. Field data collection and compilation

After receipt of field verification data for canopy density and species composition in filled prescribed format, it was viewed with respect to Forest Cover Map/ Classified image. All areas, where field verification was done were checked with respective North and South Goa division for past history of offence, illegal felling and court cases. The data and facts were presented before the review committee for detailed discussion and deliberations to identify the left out Private Forest area.



CHAPTER IV

DATA INTERPRETATION AND ASSESSMENT OF PRIVATE FOREST IN GOA

4.1. The data of Canopy Density and Species Composition of all GPS locations were compiled and analyzed by the Review Committee. All areas under study were checked with respect to offence, illegal tree cutting, diversion projects and court cases, if any. The Review committee also took the help of Google earth images for verification of change of land use over a period of time (year 2003-2019), in survey numbers under review. After detailed discussions and deliberations, additional areas were identified by the committee. The Deputy Conservator of Forests North and South Goa Division were special invitees during some of the meetings and their inputs regarding field conditions were also considered by the committee. The final plans of areas identified by the Review Committee were prepared by the surveyors deputed from DSLR with the help of data provided by Working Plan Division and survey line shown by concerned field staff on field.

4.2. Data Interpretation with respect to Forest Cover Map/Classified Image of Forest Survey of India

The data received from concerned territorial forest divisions was checked for calculations errors and other field details. The field results were overlaid on Google Earth image and Forest Cover Map simultaneously. The survey numbers, which qualified for Canopy Density in year 2003 on FCM (the period when they were identified by Sawant and Karapurkar Committee), also qualified 75 % species composition criteria on field at present but were not qualifying for canopy density as on date, were considered to qualify for being Private Forest. The survey numbers which qualified for Canopy Density & Species Composition on ground at present were considered for being Private Forest irrespective of FCM interpretations. The survey numbers, where trees were felled without permission of competent authorities, based on the merit and number of trees felled, were included or excluded in Private Forest domain by Review Committee. The survey plans of survey numbers qualifying the criteria of private forest were prepared by the Field Surveyors deputed by Directorate of Settlement and Land Records.

4.3. Final list of survey numbers

The detail of Survey numbers identified by Sawant and Karapurkar Committee, areas demarcated by earlier demarcation team, area calculated from FCM and area identified by Review Committee has been compiled and annexed as **Annexure-I**. The sub division number wise detail of private forest area in each survey number identified by the review committee is shown in **Annexure-II**.



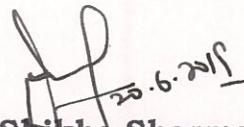
CHAPTER V

RESULTS

- 5.1.** The Sawant Committee identified 46.60 sq km area as private forest. The Karapurkar committee identified 20.52 sq km of additional Private Forest area in the state. Thus the total area of Private Forests identified by both the committees was 67.12 sq km. Both the Committees had identified the Private Forest areas based on approximation and had suggested an exhaustive survey to find out the actual extent. As per the demarcation report of earlier demarcation team of Forest Department, the actually surveyed and demarcated private forest area was 41.20 sq km. In view of the time available with the review committee to submit its final report, the area demarcated by earlier demarcation team of forest department, available in the working plan division was considered as such as a Private Forest by the Review Committee.
- 5.2.** Out of total 67.12 sq km area referred by Sawant and Karapurkar Committee, in order to locate and verify the existence of remaining 25.92 sq km private forest area, the actual geographical area (34.28 sq km) of these identified survey numbers was verified on Forest Cover Map and on ground as well. Upon superimposition on Forest Cover Map/ Classified image of year 2003, an area of 9.72 sq km out total 34.28 sq km area, was found to be qualifying the canopy density criteria, however on ground verification for 75% species composition criteria, out of this 9.72 sq km area, an area of 4.91 sq. km was found to be qualifying all the three criteria of Private Forest. The Taluka wise detail of this 4.91 sq km area is as follows:-

Sr. No	Taluka	Total Private forest area on review (ha)
1	Pernem	9.31
2	Bardez	40.53
3	Tiswadi	144.80
4	Bicholim	1.90
5	Sattari	41.55
6	Ponda	37.31
7	Dharbandora	46.38
8	Sanguem	93.21
9	Marmugao	29.05
10	Salcete	9.61
11	Quepem	9.36
12	Cancona	28.06
Total		491.09 ha Or 4.91 Sq Km

5.3. After field verification and analysis of field data with respect to Forest Cover Map/ Classified image of year 2003, out of total 92 villages of 12 talukas under review, in 52 villages, an additional area of 4.91 sq km has been found to be qualifying all three private forest criteria by the Review committee. Therefore out of total 67.12 sq km referred area by Sawant and Karapurkar committee, the review committee has identified an area of 46.11 sq km as Private Forest of Goa.



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(VOLUME II)

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DETAILED FINDINGS OF REVIEW COMMITTEE

NORTH GOA DIVISION

Sr. No.	Name of Taluka	Committee	Name of Village	Survey nos. identified by the Committee (SLEC)	Tentative Private Forest area identified by the Committee (ha)	Area as per Form I & XIV, Form D/Sy plan */Form III ** (ha)	Status as per earlier demarcation team of Forest Department	Area demarcated as per earlier demarcation team of Forest Department (ha)	Details of adjacent areas, if included	Remarks of earlier demarcation team of Forest Department	Area left undemarcated by earlier demarcation team of Forest Department (ha)	Canopy classes available on FCM / Satellite image	Area under Medium Dense Forest (0.4 and above canopy density) as per FCM /Satellite image (ha)	Additional area identified by Review Committee (ha)	Remarks of Review Committee
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
1	Tiswadi	Sawant Committee	Gandaulim	15/1	5.00	3.19	Non Forest	0.00	-	-	3.1850	OA, OF & MDF	2.5129	0	The area does not qualify for species composition criteria of Private Forest as on date. The Review Committee agrees with the original decision of the earlier demarcation team of being it as non forest.
				15/5	5.00	1.11	Non Forest	0.00	-	-	1.1123	OA, OF & MDF	0.9448	0	
				16/0	5.00	2.80	Non Forest	0.00	-	-	2.7975	OF & MDF	1.5660	0	
			Total		5.00	7.09		0.00	-	-	7.0948		5.0237	0	
			Bainguinim	16/1(p)	50.00	14.95	Part Forest	12.10	-	-	46.9564	OA, OF & MDF	4.5879	1.32	The area is partly demarcated by earlier demarcation team. An additional area of 1.32 ha is identified as Private Forest by Review Committee.
				26/2(p)	50.00	44.11	Part Forest	7.67	-	-		OA, OF & MDF	7.3298	4.61	The area is partly demarcated by earlier demarcation team. An additional area of 4.61 ha is identified as Private Forest by Review Committee.
				31(p)		6.49	Part Forest		-	-	2.2671	OA, OF & MDF	0.6808	0.44	The area is partly demarcated by earlier demarcation team. An additional area of 0.44 ha is identified as Private Forest by Review Committee.
				32(p)		7.46	Part Forest		-	-	4.0479	OA, OF & MDF	1.9220	0	The area is partly demarcated by earlier demarcation team. Balance area does not qualify for criteria of Private Forest.
			Total		50.00	73.00		19.77	-	-	53.2734		14.5205	6.37	
			Ella	77		9.19	Forest	9.18	-	-	0.0000	-	-	0	Full sy. no. is already demarcated. Hence not reviewed.
				79	33.98	10.04	Part Forest	7.28	-	-	2.7600	OF & MDF	0.7086	0	The area is partly demarcated by earlier demarcation team. Balance area does not qualify for criteria of Private Forest.
				136		11.36	Part Forest	1.15	-	-	10.2100	OA, OF & MDF	7.6914	0	
				138		3.52	Part Forest		-	-	3.5225	OA, OF & MDF	3.5225	0	
			Total		33.98	34.11		17.61	-	-	16.4925		11.9225	0	
			Goalim-Moula	31/1	100.00	57.21	Part Forest	16.62	-	-	40.5931	OA, OF & MDF	15.9147	20.08	The area is partly demarcated by earlier demarcation team. An additional area of 20.08 ha is identified as Private Forest by Review Committee.

S.V.H. Arora

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Page 1

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Sr. No.	Name of Taluka	Committee	Name of Village	Survey nos. identified by the Committee (SLEC)	Tentative Private Forest area identified by the Committee (ha)	Area as per Form I & XIV, Form D/Sy plan */Form III ** (ha)	Status as per earlier demarcation team of Forest Department	Area demarcated as per earlier demarcation team of Forest Department (ha)	Details of adjacent areas, if included	Remarks of earlier demarcation team of Forest Department	Area left undemarcated by earlier demarcation team of Forest Department (ha)	Canopy classes available on FCM / Satellite image	Area under Medium Dense Forest (0.4 and above canopy density) as per FCM /Satellite image (ha)	Additional area identified by Review Committee (ha)	Remarks of Review Committee
				39/2	100.00	55.97	Part Forest	14.13	-	-	41.8300	OA, OF & MDF	13.7041	22.86	The area is partly demarcated by earlier demarcation team. An additional area of 22.86 ha is identified as Private Forest by Review Committee.
			Total			113.18		30.75			82.4231		29.6188	42.94	
			Mandur	43/1	20.00	22.25	Part Forest	3.35	-	-	18.9000	OA, OF & MDF	6.7587	1.79	The area is partly demarcated by earlier demarcation team. An additional area of 1.79 ha is identified as Private Forest by Review Committee.
			Total		20.00	22.25		3.35			18.9000		6.7587	1.79	
			Cujira	Not available	5.00	-	-	-	-	Not available	-	Not available	0.0000	0.000	Since sy. no. is not mentioned by the Committee, hence not reviewed.
			Total		5.00								0.0000	0	
			Talaulim	107/1	60.00	60.74	Non Forest	0.00	-	-	60.7375	OA, OF & MDF	12.8886	24.17	Area is non forest as per earlier demarcation team. An area of 24.17 ha is identified as Private Forest by Review Committee.
			Total		60.00	60.74		0.00			60.7375		12.8886	24.17	
	Tiswadi	Karapurkar Committee	Sindao	41	0.43	0.44	Non Forest	0.00	-	-	0.4375	OA	0.0000	0	
				42	9.02	13.43	Non Forest	0.00	-	-	13.4275	OA, OF & MDF	0.4968	0	
				43	2.28	2.28	Non Forest	0.00	-	-	2.2750	OF & MDF	0.0348	0	Area is non forest as per earlier demarcation team. Area does not qualify for criteria of Private Forest.
				44	1.77	1.81	Non Forest	0.00	-	-	1.8050	OF & MDF	0.2366	0	
				48	2.27	2.27	Non Forest	0.00	-	-	2.2675	OF & MDF	0.0408	0	
				49	11.63	11.64	Part Forest	1.98	-	Part I	8.8550	OA, OF & MDF	0.7988	0	The area is partly demarcated by earlier demarcation team. Balance area does not qualify for criteria of Private Forest.
							Part Forest	0.80	-	Part Forest II				0	
				50	4.28	4.28	Non Forest	0.00	-	-	4.2800	OA & OF	0.0000	0	Area is non forest as per earlier demarcation team. The area does not qualify for criteria of Private Forest.
				51	3.64	7.24	Non Forest	0.00	-	-	7.2400	OA, OF & MDF	0.0552	0	
				53	2.58	6.15	Non Forest	0.00	-	-	6.1525	OA, OF & MDF	0.0550	0	





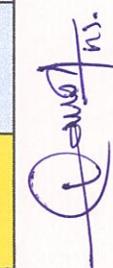


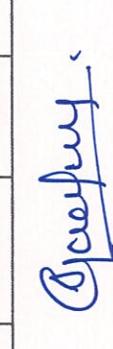
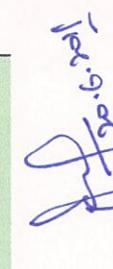




Sr. No.	Name of Taluka	Committee	Name of Village	Survey nos. identified by the Committee (SLEC)	Tentative Private Forest area identified by the Committee (ha)	Area as per Form I & XIV, Form D/Sy plan /Form III **/(ha)	Status as per earlier demarcation team of Forest Department	Area demarcated as per earlier demarcation team of Forest Department (ha)	Details of adjacent areas, if included	Remarks of earlier demarcation team of Forest Department	Area left undemarcated by earlier team of Forest Department (ha)	Canopy classes available on FCM / Satellite image	Area under Medium Dense Forest (0.4 and above canopy density) as per FCM /Satellite image (ha)	Additional area identified by Review Committee (ha)	Remarks of Review Committee
				107/2	0.26	0.26	Part Forest	3.90	-	-	0.2625	OF	0.0000	0	As per the survey plan, the geographical area of sy. no. 107/2 is 0.26 ha, where as earlier demarcation team has mentioned 3.90 ha area as demarcated area, which is erroneous. Survey plan is not available in the record and no demarcation stone is available on the field. On review, the sy no does not qualify for criteria of Private Forest.
			Total		188.71	180.07		3.90			190.0740		33.9405	39.11	
			Curca	25	6.16	6.16	Non Forest	0.00	-	-	6.1600	OA, OF & MDF	0.5000	0	Area is non forest as per earlier demarcation team. Area does not qualify for criteria of Private Forest.
				41	18.20	18.21	Non Forest	0.00	-	-	18.2050	OA, OF & MDF	2.3905	5.25	Area is non forest as per earlier demarcation team. An area of 5.25 ha is identified as Private Forest by Review Committee.
				44	13.76	13.76	Non Forest	0.00	-	-	13.7600	OA, OF & MDF	0.4494	0	Area is non forest as per earlier demarcation team. Area does not qualify for criteria of Private Forest.
			Total		38.12	38.13		0.00			38.1250		3.3399	5.25	
			Neura-O-Pequeno	23(p)	29.00	19.94	Non Forest	0.00	-	-	19.9950	OA, OF & MDF	0.8351	0	Area is non forest as per earlier demarcation team. Area does not qualify for criteria of Private Forest (species composition).
			Total		29.00	19.94		0.00			19.9350		0.8351	0	
			Morambi-O-Grande	256	5.20	5.23	Non Forest	0.00	-	Cashew & other fruit bearing trees	5.2345	OA, OF & MDF	0.9538	0	
				257	4.73	4.74	Non Forest	0.00	-		4.7350	OA, OF & MDF	0.3563	0	Area is non forest as per earlier demarcation team. Area does not qualify for criteria of Private Forest.
				232	4.21	4.21	Non Forest	0.00	-		4.2128	OA, OF & MDF	0.6382	0	
				230	4.33	4.33	Non Forest	0.00	-		4.3340	OA, OF & MDF	0.0867	0	
				229	13.37	13.37	Non Forest	0.00	-		13.3713	OA, OF & MDF	0.7956	4.24	Area is non forest as per earlier demarcation team. An area of 4.24 ha is identified in sy. no. 229/1 as Private Forest by Review Committee.
				258	0.60	0.36	Non Forest	0.00	-		0.3563	OA & MDF	0.0880	0	





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				259	5.15	5.15	Non Forest	0.00	-		5.1513	OA, OF & MDF	2.9220	0	Area is non forest as per earlier demarcation team. Area does not qualify for criteria of Private Forest.
				231	6.11	6.30	Non Forest	0.00	-		6.2981	OA, OF & MDF	2.2409	0	
				227	2.48	2,485 (24.75)*	Non Forest	0.00	-		24.7500	OA, OF & MDF	2.2500	13.21	Area is non forest as per earlier demarcation team. An area of 13.21 ha is identified in sy. no. 227/1 as Private Forest by Review Committee.
				225	0.72	8.74	Non Forest	0.00	-		8.7425	OA, OF & MDF	4.6345	3.58	Area is non forest as per earlier demarcation team. An area of 3.58 ha is identified in sy. no. 225/3 as Private Forest by Review Committee.
				224	7.80	8.00	Non Forest	0.00	-		8.0007	OA, OF & MDF	4.1576	0.22	Area is non forest as per earlier demarcation team. An area of 0.22 ha is identified as Private Forest by Review Committee.
				226	3.27	3.27	Non Forest	0.00	-		3.2718	OA, OF & MDF	0.0379	0	Area is non forest as per earlier demarcation team. Area does not qualify for criteria of Private Forest.
			Total		56.98	88.46		0.00			88.4583		19.1615	21.25	Total area as per Karapurkar Committee is wrongly mentioned as 86.98 ha, instead of 87.97 ha.
			Chimbel	40/1	48.44	57.23	Non Forest	0.00	-	-	57.2280	OA, OF & MDF	11.3270	0	Area is non forest as per earlier demarcation team. The area does not qualify for the criteria of Private Forest.
				40/0	5.62				-	-				0	
				42/2	45.29	45.30	Non Forest	0.00	-	-	45.2950	OA & OF	0.0000	0	
			Total		99.35	102.52		0.00			102.5230		11.3270	0	
			Batim	18/1	19.56	0.04	Non Forest	0.00	-	-	0.0350	OA	0.0000	0	Total area of sy. no. is less than forest area identified by Karapurkar Committee. The area does not qualify the criteria of Private Forest.
			Total		19.56	0.04		0.00			0.0350		0.0000	0	
			Azossim	34/0	42.00	0.8450	Non Forest	0.00	-	-	0.8450	OA	0.0000	0	Area is non forest as per earlier demarcation team. The area does not qualify for criteria of Private Forest.









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				8/1	30.00	30.66	Part forest	3.33	-	-	27.3276	OF, MDF	7.1475	3.92	The area is partly demarcated by earlier demarcation team. An additional area of 3.92 ha has been identified by Review Committee making a patch of 7.341 ha in sy. no. 8/1 including earlier 3.33 ha demarcated area.
			Total		72.00	31.50		3.33			28.1726		7.1475	3.92	
			Taluka Total		822.14	837.08		81.49			759.5142		158.2023	144.8000	
2	Bicholim	Sawant Committee	Latambarcem	764	20.00	5.51	non forest		-	-	5.5125	OA & OF	0.0000	0	Area is non forest as per earlier demarcation team. The area does not qualify for criteria of Private Forest.
				765	20.00	8.90	part forest	7.00	-	-	7.6573	OA, OF & MDF	2.9545	1.90	The area is partly demarcated by demarcation team. An additional area of 1.90 ha has been identified by Review Committee making a patch of 8.16 ha in sy. no. 765(P) and 768(P) including earlier 6.26 ha demarcated area which was erroneously mentioned as 7.0 ha by earlier demarcation team.
				768		5.04	part forest		-	-	0.0000	-	-	0	Full sy. no. is already demarcated. Hence not reviewed.
			Total		20.00	19.46		7.00			13.1698		2.9545	1.90	
			Nanora-latambarcem	518	5.00	13.535 (5.00)*	-	-	-	-	5.0000	OA, OF & MDF	2.1842	0	As per the survey plan, area is 5 ha instead of 13.535 ha (Form I & XIV). The area does not
			Total		5.00	5.00		0.00			5.0000		2.1842	0.00	
			Latambarcem	Not identified	10.00	-	-	-	-	survey nos. not available	-	-	-	0	Since no sy. no. is mentioned by the Committee, hence not reviewed.
			Amthane latambarcem	Not identified	5.00	-	-	-	-	-	-	-	-	0	
			Sal	Not identified	10.00	-	-	-	-	-	-	-	-	0	
			Dhumasem Mencurem	Not identified	10.00	-	-	-	-	-	-	-	-	0	
			Nanora-latambarcem	Not identified	5.00	-	-	-	-	-	-	-	-	0	
			Nanora-latambarcem	Not identified	5.00	-	-	-	-	-	-	-	-	0	
			Total		45.00						0.00		0.00	0.00	
			Taluka Total		70.00	24.46		7.00			18.1698		5.1387	1.9000	

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3	Dharbandora	Sawant Committee	Sangod	12/1 (p)	5.32	Forest	5.30	-	-	-	0.0000	-	-	0	Full sy. no. is already demarcated. Hence not reviewed.
				20/1 (p)	41.50	Forest	31.35	-	-	10.1450	OA, OF & MDF	3.2100	0.82	The area is partly demarcated by earlier demarcation team. An additional area of 0.82 ha is identified as Private Forest by Review Committee.	
				29/1	20.76	Forest	19.73	-	-	0.0000	-	-	0	Full sy. no. is already demarcated. Hence not reviewed.	
				33/1 (p)	18.76	Part Forest	9.66	-	-	7.4400	OA, OF & MDF	1.6900	0.27	The area is partly demarcated by earlier demarcation team. An additional area of 0.27 ha is identified as Private Forest by Review Committee.	
				Total	79.84		66.04		17.5850		4.9000		1.09		
				17/1 (p)	115.00	Part Forest	214.86	-	-	0.0000	-	-	0	The area demarcated by earlier demarcation team is more than the area referred by the Committee, hence not reviewed.	
				Total	115.00		214.86		0.0000		0.0000		0		
				100/1	7.68	Part Forest	5.20	-	-	11.0830	OA, OF & MDF	7.3410	0.77	Area of sy. no. 100/1 as per Form I & XIV is 7.68 ha, but boundary between sy. no. 100/1 and 100/2 is not available, therefore full sy no 100 is viewed on field excluding the portion demarcated by earlier demarcation team. An additional area of 0.77 ha is identified as Private Forest by Review Committee in sy. no. 100.	
				172/1	4.18	Part Forest	6.37	-	-	0.0000	-	-	0	More area is demarcated then referred by the Committee. Hence not reviewed.	
				208/1 (p)	5.30	Part Forest	42.87	-	-	41.2800	OA, OF & MDF	23.5160	20.11	The area is partly demarcated by earlier demarcation team. An additional area of 20.11 ha is identified as Private Forest by Review Committee.	
Total	17.17		11.57		52.3630		30.8570		20.88						
	Colem			39/2	109.05	Part Forest	59.22	-	-	-	-	-	0	The area demarcated by earlier demarcation team is more than the area referred by the Committee, hence not reviewed.	
Total					109.05		59.22			0.0000		0.0000	0		

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			Suria	6/0(p)	14.00	20.14	Forest	21.96	-	-	0.0000	-	-	0	Area as per Form I & XIV is 20.14 ha. More area is demarcated than referred area. Hence not reviewed.
				16/4	10.00	20.78	Part Forest	48.02	-	This block comprises sy. no. 16 & 17/4	11.8800	-	9.0666	6.79	The area is partly demarcated by earlier demarcation team. An additional area of 6.79 ha is identified as Private Forest by Review Committee.
				27/0	0.77	0.77	Non Forest	-	-	-	0.7700	MDF	0.7700	0.77	The area is non forest as per earlier demarcation team. An additional area of 0.77 ha is identified as Private Forest by Review Committee.
				17/4 (p)	26.00	58.90	Part Forest	-	-	-	0.0000	-	-	0	
				29/0 (p)		37.75	Forest	21.93	-	-	0.0000	-	-	0	
				33/0 (p)		14.25	Forest	48.00	-	-	0.0000	-	-	0	
				37/0 (p)	67.25	33.33	Forest	-	-	-	0.0000	-	-	0	The area demarcated by earlier demarcation team is more than the area referred by the Committee, hence not reviewed.
				67/0 (p)		29.09	Part Forest	17.59	-	-	0.0000	-	-	0	
				10/0(p)		20.66	Part Forest	3.43	-	-	0.0000	-	-	0	
				71/0(p)	31.00	77.12	Part Forest	18.20	-	-	0.0000	-	-	0	
					149.02	312.79		21.21	-	-	55.9080	OA, OF & MDF	15.0770	3.58	The area is partly demarcated by earlier demarcation team. An additional area of 3.58 ha is identified as Private Forest by Review Committee.
			Total					200.34			68.5580		24.9136	11.14	
			Sancordern	33/1(p)		15.46	Part Forest	14.68	-	-	0.0000	-	-	0	The area demarcated by earlier demarcation team is more than the area referred by the Committee, hence not reviewed.
				26/1(p)	16.22	8.72 (8.84)*	Forest	8.82	-	-	0.0000	-	-	0	Area of the Sy no 26/1 is 8.84 ha instead of 8.72 ha (Form I & XIV). More area is demarcated than area referred by the Committee, hence not reviewed.
			Total		16.22	24.30		23.50			0.0000		0.0000	0	









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	Dharbandora	Karapurkar Committee	Sangod	18/1	21.66	21.67	Non Forest	0.00	-	-	21.6600	OA, OF & MDF	17.7590	7.03	Area is non forest as per earlier demarcation team. An additional area of 7.03 ha is identified as Private Forest by Review Committee.
			Total		21.66	21.67		0.00			21.6600		17.7590	7.03	
			Aglote	62/1	9.02	9.25	Non Forest	0.00	-	-	9.2500	OF & MDF	1.4330	0	Area is non forest as per earlier demarcation team. Area does not qualify for criteria of Private Forest.
			Total		9.02	9.25		0.00			9.2500		1.4330	0	
			Colem	36/0	16.16	16.18	Part Forest	10.66	-	-	5.5200	OA, OF & MDF	3.5500	0	The area is partly demarcated by earlier demarcation team. Balance area does not qualify for criteria of Private Forest.
			Total		16.16	16.18		10.66			5.5200		3.5500	0	
			Pillern	17/1	2.41	2.41	Forest	2.39	-	Adjacent to Govt. Forest	0.0000	-	0.0000	0	An area of 2.39 ha was demarcated by earlier demarcation team. The area as per Form I&XIV is 2.41 ha. Minor differences in Form I&XIV & area demarcated are not considered.
				18/1	1.45	1.45	Forest	1.43	-	-	0.0000	-	0.0000	0	An area of 1.43 ha was demarcated by earlier demarcation team. The area as per Form I&XIV is 1.45 ha. Minor differences in Form I&XIV & area demarcated are not considered.
				19/1	9.80	9.81	Forest	29.33	-	-	0.0000	-	0.0000	0	The area demarcated by earlier demarcation team is more than the area referred by the Committee, hence not reviewed.
				20/1	19.68	19.68	Forest		-	-	0.0000	-	0.0000	0	
			Total		33.34	33.35		33.15			0.0000		0.0000	0	
			Sancordern	29/1	25.00	25.01	Part Forest	17.64	-	-	7.3700	OA, OF & MDF	5.8000	5.01	The area is partly demarcated by earlier demarcation team. An additional area of 5.01 ha is identified as Private Forest by Review Committee.
			Total		25.00	25.01		17.64			7.3700		5.8000	5.01	
			Dharbandora	208/1	42.36	-	Part Forest	1.59	-	Adjacent to Govt. Forest	-	-	-	0	sy. no. is repeated.
			Total		42.36	0.00		1.59			-		-	0	
			Taluka Total		535.74	987.68		638.57			182.3060		89.2126	45.1500	

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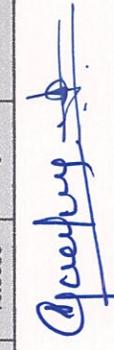
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				72/0		4.43	part forest	1.47	-	Survey no. 71 is Govt. Forest which is adjacent to sy. no. 72,73	3.8117	OF & MDF	2.3161	0.201	The area is partly demarcated by earlier demarcation team. An additional area of 0.201 ha is identified as Private Forest by Review Committee.
				73/0		4.50	part forest		-	-	2.1630	OF & MDF	1.0320	2.27	The area is partly demarcated by earlier demarcation team. An additional area of 2.27 ha is identified as Private Forest by Review Committee.
			Total		62.54	73.98		20.41			41.7522		31.2462	23.131	
			Candepar	120/1	2.00	2.67	Part Forest	1.43	-	sy. no. 114 is Govt. Forest which is adjacent to sy. no. 120/1-2	2.3595	OF	0.9442	0	The area is partly demarcated by earlier demarcation team. Balance area does not qualify for criteria of Private Forest.
				120/2		2.61	Part Forest		-	-	1.4986	OF	0.2022	0	
			Total		2.00	5.28		1.43			3.8581		1.1464	0	
			Shiroda	636/1	10.88	10.88	Non Forest	-	-	-	10.8800	OF & MDF	4.8630	6.62	Area is non forest as per earlier demarcation team. An additional area of 6.62 ha is identified as Private Forest by Review Committee.
			Total		10.88	10.88		0.00			10.8800		4.8630	6.62	
			Borim	357/1	5.00	12.53	Part Forest	5.49	-	-	0.0000	-	-	-	Area demarcated by earlier demarcation team is more than area referred by the Committee. Hence not reviewed.
			Total		5.00	12.53		5.49			0.0000		0.0000	0	
			Codar	49/0(P)	5.00	49.60	-	-	-	Govt. Forest	49.6025	OA, OF & MDF	0.2950	0	Area does not qualify for criteria of Private Forest.
			Total		5.00	49.60		0.00			49.6025		0.2950	0	
			Cuncollem	92/2	13.27	13.27	Part Forest	-	-	This block comprises Parts of sy. nos. 88, 90,91 & 92/2	7.4400	MDF	7.4400	0	The area is partly demarcated by earlier demarcation team. Balance area does not qualify for criteria of Private Forest.
				14/2	9.10	9.11	Part Forest	-	-	-	9.1050	OA, OF & MDF	8.9230	0	Area is not demarcated by earlier demarcation team but mentioned as part forest. Area does not qualify for criteria of Private Forest.
			Total		22.37	22.38		0.00			16.5450		16.3630	0	

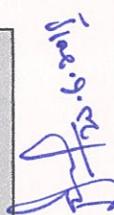




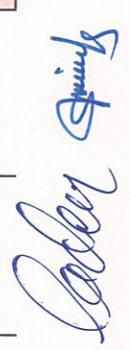
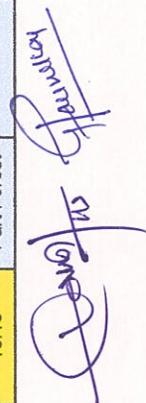
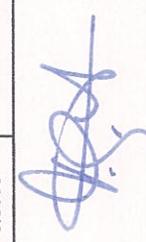
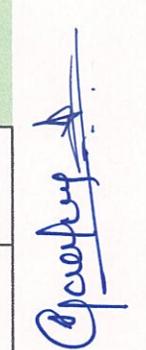
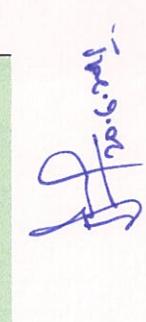








Sr. No.	Name of Taluka	Committee	Name of Village	Survey nos. identified by the Committee (SLEC)	Tentative Private Forest area identified by the Committee (ha)	Area as per Form I & XIV, Form D/Sy plan /Form III ** (ha)	Status as per earlier demarcation team of Forest Department	Area demarcated as per earlier demarcation team of Forest Department (ha)	Details of adjacent areas, if included	Remarks of earlier demarcation team of Forest Department	Area left undemarcated by earlier demarcation team of Forest Department (ha)	Canopy classes available on FCM / Satellite Image	Area under Medium Dense Forest (0.4 and above canopy density) as per FCM /Satellite Image (ha)	Additional area identified by Review Committee (ha)	Remarks of Review Committee
			Shiroda	557/1	17.58	17.58	Part Forest	3.72	-	-	13.8600	OA, OF & MDF	1.6782	5.25	The area is partly demarcated by earlier demarcation team. An additional area of 5.25 ha is identified as Private Forest by Review Committee.
				605/1	6.88	6.88	Part Forest	1.26	-	-	5.6275	OA, OF & MDF	1.0368	1.28	The area is partly demarcated by earlier demarcation team. An additional area of 1.28 ha is identified as Private Forest by Review Committee.
			Total		24.46	24.47		4.98			19.4875		2.7150	6.53	
			Usgao	224/1	21.74	21.21	Part Forest	-	-	-	21.2100	OA, OF & MDF	11.5581	0	Area is not demarcated by earlier demarcation team but mentioned as part forest. Area does not qualify for criteria of Private Forest.
			Total		21.74	21.21		0.00			21.2100		11.5581	0	
			Querim	157/1	8.08	8.09	Non Forest	0.00	-	-	8.0850	OA, OF & MDF	5.3670	0	
				158/1	3.37	3.37	Non Forest	0.00	-	-	3.3700	OA, OF & MDF	2.9150	0	
				159/1	11.77	7.77	Non Forest	0.00	-	-	7.7725	OA, OF & MDF	6.8470	0	Area is non forest as per earlier demarcation team. Area does not qualify for criteria of Private Forest.
				161/1	9.56	9.35	Non Forest	0.00	-	-	9.3495	OA, OF & MDF	0.4609	0	
				162/1	1.52	1.53	Non Forest	0.00	-	-	3.9650	OA, OF & MDF	3.5380	0	
				162/2	2.44	2.44	Non Forest	0.00	-	-	1.5225	OF & MDF	0.6360	0	
				163/2	1.52	1.52	Non Forest	0.00	-	-	1.5225	OF & MDF	0.6360	0	
			Total		38.26	34.06		0.00			34.0645		19.7639	0	
			Taluka Total		247.36	301.66		79.18			204.2089		90.3890	37.3110	
5	Sattari	Sawant Committee	Codal	6/4		24.89	Part Forest		-	-	2.4100	OF & MDF	2.0540	2.41	The area is partly demarcated by earlier demarcation team. An additional area of 2.41 ha is identified as Private Forest by Review Committee.
				6/5		20.78	Part Forest		-	-	0.0000	-	-	0	
				6/6		9.71	Part Forest	76.60	-	-	0.0000	-	-	0	
				6/7		7.11	Part Forest		-	-	0.0000	-	-	0	Full sy. no. is already demarcated. Hence not reviewed.
				6/8		6.91	Part Forest		-	-	0.0000	-	-	0	
				6/9		10.16	Part Forest		-	-	0.0000	-	-	0	

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				10/1	6.19	Forest	0.0000	-	-	-	0.0000	-	0		The area is partly demarcated by earlier demarcation team. An additional area of 0.80 ha is identified as Private Forest by Review Committee.
				10/2	12.58	Forest	0.8870	-	-	-	0.8870	OF, OA & MDF	0.2300	0.80	
				15/1	17.76	Part Forest	3.3012	-	-	-	3.3012	OF & MDF	3.2010	0	The area is partly demarcated by earlier demarcation team. Balance area does not qualify for criteria of Private Forest.
				15/3	0.05	Forest	0.0000	-	-	-	0.0000	-	-	0	
				15/4	0.14	Part Forest	0.0000	-	-	-	0.0000	-	-	0	Full sy. no. is already demarcated. Hence not reviewed.
				22/1	16.65	Forest	72.80	-	-	-	0.0000	-	-	0	
				22/2	0.18	Forest	0.0833	-	-	-	0.0833	MDF	0.0600	0.072	The area is partly demarcated by earlier demarcation team. An additional area of 0.072 ha is identified as Private Forest by Review Committee.
				23/1	2.00	Forest	0.0000	-	-	-	0.0000	-	-	0	
				23/2	0.55	Forest	0.0000	-	-	-	0.0000	-	-	0	
				23/3	0.14	Forest	0.0000	-	-	-	0.0000	-	-	0	Full sy. no. is already demarcated. Hence not reviewed.
				24/0	0.54	Forest	0.0000	-	-	-	0.0000	-	-	0	
				15/2	15.71	Part Forest	0.0000	-	-	-	0.0000	-	-	0	
				6/2	15.74	Part Forest	13.21	-	-	-	2.5300	OA & MDF	1.7340	0.66	The area is partly demarcated by earlier demarcation team. An additional area of 0.66 ha is identified as Private Forest by Review Committee.
				Total	212.29	167.79	182.61	9.2115			7.2790		3.942		

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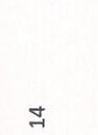
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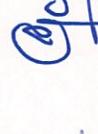
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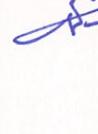
Sr. No.	Name of Taluka	Committee	Name of Village	Survey nos. identified by the Committee (SLEC)	Tentative Private Forest area identified by the Committee (ha)	Area as per Form I & XIV, Form D/Sy plan #/Form III ** (ha)	Status as per earlier demarcation team of Forest Department	Area demarcated as per earlier demarcation team of Forest Department (ha)	Details of adjacent areas, if included	Remarks of earlier demarcation team of Forest Department	Area left undemarcated by earlier demarcation team of Forest Department (ha)	Canopy classes available on FCM / Satellite image	Area under Medium Dense Forest (0.4 and above canopy density) as per FCM /Satellite Image (ha)	Additional area identified by Review Committee (ha)	Remarks of Review Committee
			Querim	102/1, 24/1	200.00	500.29	Forest	613.30	100(p), 101, 103(p), 105(p), 106(p), 107(p), 108(p), 109(p), 111(p), 112(p), 114(p), 115(p), 116(p), 117(p), 121(p), 122(p), 123(p), 124, 125(p), 126(p), 132(p), 133(p), 134(p), 135(p), 136(p), 146(p), 147(p), 148, 149(p), 161(p), 162(p), 177(p), 21(p), 22(p), 23, 25, 26(p), 29(p), 18(p), 202(p).	-	0.0000	-	-	12.99	Demarcated area is more than area referred by the Savant Committee. Since the area is again identified by Thomas Committee, therefore upon Ground verification an area of 0.13 ha is added to earlier demarcated area. The final corrected demarcated area is 626.29 ha, which was erroneously mentioned as 613.30 ha by the earlier demarcation team.
			Total		200.00	500.29		613.30			0.0000		12.99		
			Ravona	7/1/0	6.00	6.02	Part Forest	4.05	-	-	1.9855	OF & MDF	1.1530	0	The area is partly demarcated by earlier demarcation team. The balance Area does not qualify for criteria of Private Forest.
			Total		6.00	6.02		4.05			1.9855		1.1530	0	
			Malpona	28/1	14.00	17.37	Part Forest	26.07	-	-	0.0000	-	-	0	The area demarcated by earlier demarcation team is more than the area referred by the Committee, hence not reviewed.












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				35/1		14.42	Part Forest		-	-	0.0000	-	0		
			Total		14.00	31.79		26.07			0.0000	0.0000	0		
			Nanelli	30/1	10.00	8.19	Part Forest	5.22	-	-	3.0200	MDF	0.5958	0	The area is partly demarcated by earlier demarcation team. The balance area does not qualify for criteria of Private Forest.
				29/0		8.87	Part Forest		-	-	8.5147	OA, OF & MDF	3.4950	0	
				32/0	5.00	4.13	Non Forest	-	-	-	4.1300	OF	0.0000	0	Area is non forest as per earlier demarcation team. Area does not qualify for criteria of Private Forest.
			Total		15.00	21.20		5.22			15.6647		4.0908	0	
			Melaulli	54/1	5.00	20.52	Non Forest	0.00	-	-	20.5200	OA, OF & MDF	16.8530	0	Area is non forest as per earlier demarcation team. Area does not qualify for criteria of Private Forest.
				11/1		12.40	Part Forest	5.37	-	-	7.0250	OA, OF & MDF	3.1897	3.59	The area is partly demarcated by earlier demarcation team. An additional area of 3.59 ha is identified as Private Forest by Review Committee.
				13/1	18.00	9.14	Part Forest	3.53	-	Plot No 1	4.6350	OA, OF & MDF	4.6350	1.24	The area is partly demarcated by earlier demarcation team. An additional area of 1.24 ha is identified as Private Forest by Review Committee.
				86/2		14.78	Part Forest	0.97	-	Plot No 2	13.2180	OA, OF & MDF	0.0100	4.66	sy. no. 86 is Unclassed Forest. An additional area of 4.66 ha is identified as Private Forest by Review Committee, subject to the condition that it is not a Govt Forest.
			Total		23.00	56.83		11.43			45.3980		24.6877	9.49	
	Sattari	Karapurkar Committee North Goa	Querim	24/2	10.00	N.A.	Part Forest	0.00	-	-	0.0000	-	-	0	As per the remarks of earlier demarcation team the area is partly demarcated. sy. no. 24/2 does not exist. As per the plan available, Sy No 24/1 is demarcated (referred by Sawant Committee).



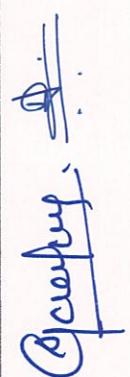
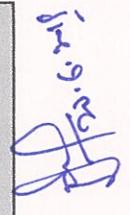



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Sr. No.	Name of Taluka	Committee	Name of Village	Survey nos. identified by the Committee (SLEC)	Tentative Private Forest area identified by the Committee (ha)	Area as per Form I & XIV, Form D/Sy plan */Form III **/(ha)	Status as per earlier demarcation team of Forest Department	Area demarcated as per earlier demarcation team of Forest Department (ha)	Details of adjacent areas, if included	Remarks of earlier demarcation team of Forest Department	Area left undemarcated by earlier demarcation team of Forest Department (ha)	Canopy classes available on FCM / Satellite image	Area under Medium Dense Forest (0.4 and above canopy density) as per FCM /Satellite Image (ha)	Additional area identified by Review Committee (ha)	Remarks of Review Committee
				93	10.00	20.00	Part Forest	20.60	95, 94	-	2.7985	OA & OF	0.0000	1.66	Demarcated area is more than area referred by the Committee. Since the area is again identified by Thomas Committee, therefore upon ground verification final area after Survey is 22.15 ha with additional 1.66 ha. As per new plan there is reduction in 0.11 ha area due to erroneous calculations earlier by earlier demarcation team.
				89	10.00	12.06	Non Forest	0.00	-	-	12.0600	OA & OF	0.0000	0	Area is non forest as per earlier demarcation team. Area does not qualify for criteria of Private Forest.
			Total		30.00	32.06		20.60			14.8585		0.0000	1.66	
			Ansolem	2/1(p)	12.47	12.47	Part Forest		-	-	1.6086	OF & MDF	1.1995	1.61	Karapurkar Committee mentions Survey nos 2/1 and 6/1 as part forest but in actual the area referred by them is equal to Form I & XIV area of the sy. nos. The area is partly demarcated by earlier demarcation team. An additional area of 1.61 ha is identified as Private Forest by Review Committee.
				6/1(p)	16.50	16.51	Part Forest	30.67	-	-	2.0263	OA, OF & MDF	1.2440	1.73	Karapurkar Committee mentions Survey nos 2/1 and 6/1 as part forest but in actual the area referred by them is equal to Form I & XIV area of the sy. nos. The area is partly demarcated by earlier demarcation team. An additional area of 1.73 ha is identified as Private Forest by Review Committee.
				1/2	9.90	9.99	Part Forest		-	-	-	-	-	0	The area is partly demarcated as per the remark of earlier demarcation team sy. no. 1/2 does not exist.
			Total		38.87	38.97		30.67			3.6349		2.4435	3.34	
			Naguem	7/2	14.40	14.42	Part Forest	9.38	-	-	4.9580	OA, OF & MDF	3.6413	1.95	The area is partly demarcated by earlier demarcation team. An additional area of 1.95 ha is identified as Private Forest by Review Committee.
			Total		14.40	14.42		9.38			4.9580		3.6413	1.95	



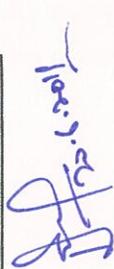


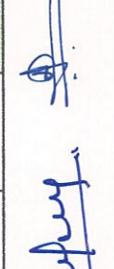




Sr. No.	Name of Taluka	Committee	Name of Village	Survey nos. identified by the Committee (SLEC)	Tentative Private Forest area identified by the Committee (ha)	Area as per Form I & XIV, Form D/Sy plan */Form III ** (ha)	Status as per earlier demarcation team of Forest Department	Area demarcated as per earlier demarcation team of Forest Department (ha)	Details of adjacent areas, if included	Remarks of earlier demarcation team of Forest Department	Area left undemarcated by earlier demarcation team of Forest Department (ha)	Canopy classes available on FCM / Satellite image	Area under Medium Dense Forest (0.4 and above canopy density) as per FCM /Satellite Image (ha)	Additional area identified by Review Committee (ha)	Remarks of Review Committee
			Saleli	73/2(p)	241.40	N.A.	Part Forest	135.25	-	-	-	-	0	The area of 135.25 ha was demarcated in sy. no. 73/1 by earlier demarcation team. Sy. no. 73/2 does not exist, hence not reviewed.	
			Total		241.40	0.00		135.25			0.0000		0		
			Velus	75/1	15.66	15.66	Non Forest	0.00	-	-	15.6600	OA, OF & MDF	7.6190	8.18	Area is non forest as per earlier demarcation team. An area of 8.18 ha is identified as Private Forest by Review Committee.
			Total		15.66	15.66		0.00			15.6600		7.6190	8.18	
			Davern	37/1	10.16	10.16	Non Forest	-	-	-	10.1600	OA, OF & MDF	10.0860	0	Area is non forest as per earlier demarcation team. Area does not qualify for criteria of Private Forest.
			Total		10.16	10.16		0.00			10.1600		10.0860	0	
			Porlem	91/1	8.16	8.16 (3.82)*	Non Forest	-	-	-	3.8247	OA, OF & MDF	0.5200	0	As per the survey plan, area is 3.8247 ha instead of 8.16 ha (Form I & XIV). Area does not fulfill the criteria of Private Forest.
			Total		8.16	3.82		0.00			3.8247		0.5200	0	
			Taluka Total		828.94	899.00		1018.58			125.3558		61.5203	41.5520	
6	Bardez	Sawant Committee	Penha de Franca	38/1(p)	16.51	16.51	Part Forest		13(P), 14(P), 16(P)	-	0.0000	-	-	0	The demarcated area is more than the area identified by the Committee. Hence not reviewed.
				40(p)	3.63	3.63	Part Forest		17(P), 21(P), 29(P), 34(P), 33(P), 35(P), 39(P), 50(P)	-	0.0000	-	-	0	
				42(p)	2.09	2.09	Non Forest			-	2.0875	OA, OF, MDF	0.6200	0	Area is non forest as per earlier demarcation team. Area does not qualify for criteria of Private Forest.
				45(p)	2.33	2.33	Part Forest	57.82		-	0.0000	-	-	0	
				39(p)	3.33	3.33	Part Forest			-	0.0000	-	-	0	
				51(p)	2.55	2.55	Part Forest			-	0.0000	-	-	0	
				52(p)	6.14	6.14	Part Forest			-	0.0000	-	-	0	

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				84(p)		3.79	Part Forest				0.0000	-	0		
				85(p)		1.51	Part Forest				0.0000	-	0		
				86(p)		3.05	Part Forest				0.0000	-	0		
				92(p)		4.22	Part Forest				0.0000	-	0		
				93(p)		1.78	Part Forest	25.37	89(P), 90(P), 91(P), 103(P)	This block comprises of Part of sy. nos. 69 84, 85, 86, 89, 90, 91, 92, 93, 103, 104 & 105 of Part Forest I	0.0000	-	0		The demarcated area is more than the area identified by the Committee. Hence not reviewed.
				104/1(p)		4.50	Part Forest				0.0000	-	0		
				104/2(p)		0.04	Part Forest				0.0000	-	0		
				105/1(p)		0.34	Forest				0.0000	-	0		
				69/4		1.23	Part Forest				0.0000	-	0		
			Total		26.00	57.03		83.19			2.0875	0.6200	0		
			Reis Magos	32/1(p)		6.9800	Part Forest			Sy.No.47 and Part of 32, 41 and 42 comprise one block. Sy.Nos., 52, 54,55 and Part of 43, 44, 45 & 46 comprise one block.	1.9800	OA, OF & MDF	0.1123		The area is partly demarcated by earlier demarcation team. Balance area does not qualify for criteria of Private Forest.
				41/0		7.7670	Part Forest	17.86			0.7383	OA, OF	0.0000		
				42/1		5.8275	Part Forest				1.0475	OA, OF	0.0000		
				47/1		2.64 (2.59)*	Part Forest				0.0500	OA & OF	0.0000		As per the survey plan, area is 1.99 ha instead of 0.475 ha (Form I & XIV). The area is partly demarcated by earlier demarcation team. Balance area does not qualify for criteria of Private Forest.
				43/0		0.475 (1.99)*	Part Forest				1.4820	OA, OF & MDF	0.0463		Full sy. no. is already demarcated. Hence not reviewed.
				45/0		1.38	Part Forest				0.0000	-	0		The area is partly demarcated by earlier demarcation team. Balance area does not qualify for criteria of Private Forest.
				46/0		1.90	Part Forest				0.8281	OA, OF & MDF	0.6140		As per the survey plan, area is 5.07 ha instead of 4.5138 ha (Form I & XIV). Area is non forest as per earlier demarcation team. An additional area of 0.74 ha is identified as Private Forest by Review Committee.
				48/1		4.5138 (5.07)*	Non Forest				5.0701	OA	4.6900	0.74	

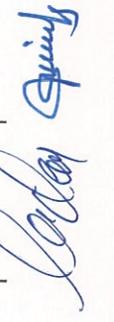










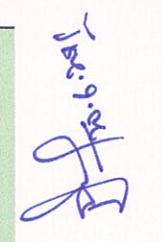


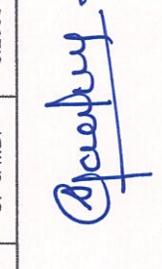
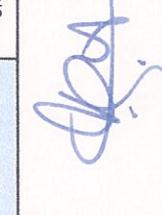
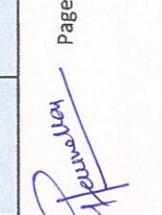
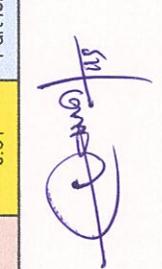
Sr. No.	Name of Taluka	Committee	Name of Village	Survey nos. identified by the Committee (SLEC)	Tentative Private Forest area identified by the Committee (ha)	Area as per Form I & XIV, Form D/Sy plan */Form III ** (ha)	Status as per earlier demarcation team of Forest Department	Area demarcated as per earlier demarcation team of Forest Department (ha)	Details of adjacent areas, if included	Remarks of earlier demarcation team of Forest Department	Area left undemarcated by earlier demarcation team of Forest Department (ha)	Canopy classes available on FCM / Satellite image	Area under Medium Dense Forest (0.4 and above canopy density) as per FCM /Satellite image (ha)	Additional area identified by Review Committee (ha)	Remarks of Review Committee	
				48/1-A-E	93.46	0.16	Non Forest		-		0.1646	OA	0.0000	0	Area is non forest as per earlier demarcation team. Area does not qualify for criteria of Private Forest.	
				48/2		0.30	Non Forest		-			0.2950	OA	0.0000	0	
				48/3		4.32	Non Forest		-			4.1587	OA & MDF	0.0500	0	The area is partly demarcated by earlier demarcation team, although it is mentioned as non forest. Balance area does not qualify for criteria of Private Forest.
				48/4		0.50	Non Forest		-			0.5000	OA	0.0000	0	Area is non forest as per earlier demarcation team. Area does not qualify for criteria of Private Forest.
				48/5		0.07	Non Forest		-			0.0000	-	-	0	Area is non forest as per earlier demarcation team. Area does not qualify for criteria of Private Forest.
				49/1		3.0227 (2.96)*	Non Forest	21.59	-			2.9584	OA, OF & MDF	0.2130	0	As per the survey plan, area is 5.07 ha instead of 4.5138 ha (Form I & XIV). Area is non forest as per earlier demarcation team. Area does not qualify for criteria of Private Forest.
				50/1		0.83	Non Forest		-			0.8250	OA, OF & MDF	0.4000	0	Area is non forest as per earlier demarcation team. Area does not qualify for criteria of Private Forest.
				51/1		0.825 (0.79)*	Non Forest		-			0.7934	OA & OF	0.0000	0	As per the survey plan, area is 5.07 ha instead of 4.5138 ha (Form I & XIV). Area is non forest as per earlier demarcation team. Area does not qualify for criteria of Private Forest.
				51/2		0.08	Non Forest		-			0.0825	OA	0.0000	0	Area is non forest as per earlier demarcation team. Area does not qualify for criteria of Private Forest.
				51/3		0.08	Non Forest		-			0.0800	OA, OF & MDF	0.0200	0	Full sy. no. is already demarcated. Hence not reviewed.
				52/1		1.32	Forest		-			0.0000	-	-	0	Area is non forest as per earlier demarcation team. An additional area of 0.35 ha is identified as Private Forest by Review Committee.
				53/1		2.00	Non Forest		-			2.0000	OA, OF & MDF	0.0590	0.35	Full sy. no. is already demarcated. Hence not reviewed.
				54/1		6.08	Forest		-			0.0000	-	-	0	The area is partly demarcated by earlier demarcation team. Balance area does not qualify for criteria of Private Forest.
				55/1		12.28	Forest		-			0.0100	OA & OF	0.0000	0	

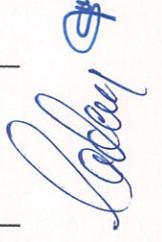
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Sr. No.	Name of Taluka	Committee	Name of Village	Survey nos. identified by the Committee (SLEC)	Tentative Private Forest area identified by the Committee (ha)	Area as per Form I & D/Sy plan **/Form III ***(ha)	Status as per earlier demarcation team of Forest Department	Area demarcated as per earlier demarcation team of Forest Department (ha)	Details of adjacent areas, if included	Remarks of earlier demarcation team of Forest Department	Area left undemarcated by earlier team of Forest Department (ha)	Canopy classes available on FCM / Satellite Image	Area under Medium Dense Forest (0.4 and above canopy density) as per FCM /Satellite Image (ha)	Additional area identified by Review Committee (ha)	Remarks of Review Committee
				44/0	2.10	Part Forest	0.4674	-			0.4674	OF & MDF	0.2784	0	The area is partly demarcated by earlier demarcation team. Balance area does not qualify for criteria of Private Forest.
				56/1	1.44	Non Forest	1.4397	-			1.4397	OA	0.0000	0	Area is non forest as per earlier demarcation team. Area does not qualify for criteria of Private Forest.
				56/2	3.45	Non Forest	3.4543	-			3.4543	OA	0.0000	0	Area is non forest as per earlier demarcation team. Area does not qualify for criteria of Private Forest.
				57/1	12.11	Part Forest	9.0547	-	Block 1		9.0547	OA, OF & MDF	0.7086	0.72	The area is partly demarcated by earlier demarcation team. An additional area of 0.72 ha is identified as Private Forest by Review Committee.
				57/2	0.02	Part Forest	0.62	-	Block 2		0.62	OA, OF	0.0000	0	sy. no. 57/2 was not demarcated by earlier demarcation team and 0.6200 ha is wrongly mentioned as demarcated area. Therefore area is again reviewed. Area does not qualify for criteria of Private Forest.
				63/0(p)	12.24	Part Forest	4.3000	-	Block 3 Block 4 Block 5 Block 6		4.3000	OA, OF & MDF	1.7750	1.51	An area of 7.94 ha is already demarcated by earlier demarcation team. An additional area of 1.51 ha is identified as Private Forest by Review Committee.
				64/3	0.18	non forest	0.1774	-	-		0.1774	OF	0.0000	0	Area is non forest as per earlier demarcation team. Area does not qualify for criteria of Private Forest.
				64/5	0.10	non forest	0.1000	-	-		0.1000	OA	0.0000	0	Area is non forest as per earlier demarcation team. Area does not qualify for criteria of Private Forest.
				Total	96.90		42.0721				42.0721		8.9666	3.32	
			Mama	100/9(p)	7.19	Part forest	7.0816	-			7.0816	OF & MDF	6.6600	0	The area is partly demarcated by earlier demarcation team. Balance area does not qualify for species composition criteria of Private Forest.
				100/12	0.31	Part forest	0.3125	-			0.3125	OF & MDF	0.2325	0	The area is partly demarcated by earlier demarcation team. Balance area does not qualify for species composition criteria of Private Forest.
				104/1	4.63	Part forest	4.4579	-			4.4579	OF & MDF	3.9150	0	The area is not demarcated by earlier demarcation team. An additional area of 0.04 ha is identified as Private Forest by Review Committee.
				105/1	0.31	Part forest	0.3100	-	This block comprises Parts of all survey nos. from 100 to 106		0.3100	OA, OF & MDF	0.1884	0	
				105/2	0.16	Part forest	0.1575	-			0.1575	OF & MDF	0.0829	0	
				105/3	0.17	Part forest	0.1725	-			0.1725	OF & MDF	0.0610	0	
				105/24	0.09	Part forest	0.0875	-			0.0875	MDF	0.0875	0	
				105/26	0.31	Part forest	0.3050	-			0.3050	OF & MDF	0.2888	0	





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				105/34	15.00	0.29	Part forest	11.30			0.2900	OA, OF & MDF	0	The area is partly demarcated by earlier demarcation team. Balance area does not qualify for species composition criteria of Private Forest.	
			105/39	0.17		Part forest	0.1675		OF & MDF	0					
			105/48	0.09		Part forest	0.0925		MDF	0.04					
			105/49	0.09		Part forest	0.0137		MDF	0					
			105/50	0.11		Part forest	0.0123		MDF	0					
			105/51	0.37		Part forest	0.0049		MDF	0					
			105/52	0.35		Part forest	0.0670		MDF	0					
			106	4.68		Part forest	4.2361		OF & MDF	0					
			Total	19.30		17.7685		0.04							
			Total	20.00		20.0500		0							
			Stollim	200(p)	20.00	4.95	Non Forest	0.00			4.9500	OF	0	The area is not demarcated by earlier demarcation team. Area does not qualify for species composition criteria of Private Forest.	
				295/1		8.26	Non Forest	0.00				8.2550	OF & MDF		0
				295/2		6.85	Non Forest	0.00				6.8450	OF & MDF		0
			Total		20.05						17.7685		0		
			Thivim	399/1(p)	23.00	0.12	Part forest (except sy. no. 399/12) along with additional adjoining areas.	36.00	366/1-A, 366/2p, 366/4, 366/5, 366/6		0.0000	-	0	The area is not demarcated by earlier demarcation team. Area does not qualify for criteria of Private Forest.	
				399/12		0.10			0.1000	OF & OA	0				
				401(p)		1.78			1.7800	OF & OA	0				
				403/1		11.23			3.1200	OA, OF & MDF	0				
				403/2		0.23			0.0991	OF & OA	0				
				403/3	0.075	0.075	OA, OF & MDF	0			0.0350	0	The area is not demarcated by earlier demarcation team. An additional area of 0.09 ha is identified as Private Forest by Review Committee.		
				404/0	8.16	0.0000	-	0			-	0		Full sy. no. is already demarcated. Hence not reviewed.	

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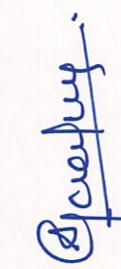
Sr. No.	Name of Taluka	Committee	Name of Village	Survey nos. identified by the Committee (SLEC)	Tentative Private Forest area identified by the Committee (ha)	Area as per Form I & XIV, Form D/Sy plan */Form III ** (ha)	Status as per earlier demarcation team of Forest Department	Area demarcated as per earlier demarcation team of Forest Department (ha)	Details of adjacent areas, if included	Remarks of earlier demarcation team of Forest Department	Area left undemarcated by earlier demarcation team of Forest Department (ha)	Canopy classes available on FCM / Satellite image	Area under Medium Dense Forest (0.4 and above canopy density) as per FCM /Satellite image (ha)	Additional area identified by Review Committee (ha)	Remarks of Review Committee
				235/0	11.73	Part Forest			-		4.8934	OF & MDF	1.6511	2.20	The area is partly demarcated by earlier demarcation team. An additional area of 2.20 ha is identified as Private Forest by the Review Committee.
				236/0	2.35	Part Forest			-		2.3463	OF & MDF	0.2509	0.38	Area is mentioned as part forest by earlier demarcation team but not reflected on survey plan. An additional area of 0.38 ha is identified as Private Forest by the Review Committee.
				237/0	20.94	Part Forest			-		4.0754	OF & OA	0.0000	0.51	The area is partly demarcated by earlier demarcation team. An additional area of 0.51 ha is identified as Private Forest by the Review Committee.
				239/1	2.625 (26.60)*	Part Forest	64.30		-	This block comprises Sy.Nos.239(P), 266(P) & 237(p)	7.8063	OF & MDF	0.8100	6.31	As per the survey plan, area is 26.60 ha instead of 2.625 ha (Form I & XIV). The area is partly demarcated by earlier demarcation team. An additional area of 6.31 ha is identified as Private Forest by the Review Committee.
				239/2	1.57	Part Forest			-		0.0900	OF & MDF	0.0944	0.09	The area is partly demarcated by earlier demarcation team. An additional area of 0.09 ha is identified as Private Forest by the Review Committee.
				266/0	40.28	Part Forest			-		7.7846	OF & MDF	0.7301	2.93	The area is partly demarcated by earlier demarcation team. An additional area of 2.93 ha is identified as Private Forest by the Review Committee.
				274/0	6.64	Part Forest	7.89		-		0.4431	MDF	0.0239	0.13	Earlier demarcated area is more than Form I & XIV area as it includes additional sy. nos. The area is partly demarcated by earlier demarcation team. An additional area of 0.13 ha is identified as Private Forest by the Review Committee.
				127/1	0.68	Part Forest			-		0.0000	-	-	0	Full sy. no. is already demarcated. Hence not reviewed.
				127/2	0.49	Part Forest			-		0.0000	-	-	0	Full sy. no. is already demarcated. Hence not reviewed.

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				127/3	8.70	0.53	Part Forest	7.86	-	-	0.3891	OF & MDF	0.1877	0.24	The area is partly demarcated by earlier demarcation team. An additional area of 0.24 ha is identified as Private Forest by the Review Committee.
				132/0		3.48	Part Forest		-	-	2.9967	OA, OF & MDF	0.6060	0	The area is partly demarcated by earlier demarcation team. Balance area does not qualify for criteria of Private Forest.
				129/1		3.46	Part Forest		-	-	0.0873	OF & MDF	0.0482	0.09	The area is partly demarcated by earlier demarcation team. An additional area of 0.09 ha is identified as Private Forest by the Review Committee.
			Total		88.70	121.33		89.03			30.9906		4.3423	12.88	
			Pomburpa	9/1(p)	30.00	5.82	Part Forest	31.58	-	This block comprises Synos.Part of 9/1, 12/1, 13/1 15, 16/2, 27 of Block A	2.4930	OF & MDF	0.5798	0	The area is partly demarcated by earlier demarcation team. Balance area does not qualify for criteria of Private Forest.
				12/1		1.43	Part Forest		-		0.4457	OF & MDF	0.0502	0.25	The area is partly demarcated by earlier demarcation team. An additional area of 0.25 ha is identified as Private Forest by Review Committee.
				13/1		24.36	Part Forest		-		5.6344	OA, OF & MDF	0.0590	0.62	The area is partly demarcated by earlier demarcation team. An additional area of 0.62 ha is identified as Private Forest by Review Committee.
				16/2		3.95	Part Forest		-		0.1513	OA & OF	0.0000	0	The area is partly demarcated by earlier demarcation team. Balance area does not qualify for criteria of Private Forest.
			Total		30.00	35.56		31.58			8.7244		0.6890	0.87	
			Colvale	87/1		5.69	Non Forest	0.00	-	-	5.6875	OA & OF	0.0000	0	
				158/1		0.44	Non Forest	0.00	-	-	0.4425	OA & OF	0.0000	0	
				158/2	5.00	0.24	Non Forest	0.00	-	-	0.2425	OA & OF	0.0000	0	Area is non forest as per earlier demarcation team. Area does not qualify for criteria of Private Forest.
				158/3		0.21	Non Forest	0.00	-	-	0.2100	OA & OF	0.0000	0	
				158/4		0.31	Non Forest	0.00	-	-	0.3125	OA & OF	0.0000	0	
			Total		5.00	6.90		0.00			6.8950		0.0000	0	





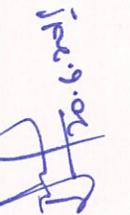




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			Plerne	17/1(p)	17.28	Part Forest					4.2474	OA, OF & MDF	2.4570	1.08	The area is partly demarcated by earlier demarcation team. An additional area of 1.08 ha is identified as Private Forest by Review Committee.
				17/1-A	1.57	Part Forest					1.5693	OA, OF & MDF	0.6230	0	Area is non forest as per earlier demarcation team. Area does not qualify for criteria of Private Forest.
				17/1-B	2.87	Part Forest					0.2336	OA & MDF	0.0318	0.03	The area is partly demarcated by earlier demarcation team. An additional area of 0.03 ha is identified as Private Forest by Review Committee.
				23/1	9.51	Part Forest	20.16		Forest in Part of Sy. Nos. 18, 19, 20 and 21 have been surveyed and included being contiguous.	This block comprises of Part of sy. no. 17, 18, 19, 20, 21 & 23.	7.6115	OA, OF & MDF	0.3262	0	The area is partly demarcated by earlier demarcation team. Balance area does not qualify for criteria of Private Forest.
				23/1-a	5.31	Part Forest					5.3053	OA, OF & MDF	0.3124	0	Area is mentioned as part forest by earlier demarcation team but not reflected on survey plan. Area does not qualify for criteria of Private Forest.
				31/1	8.31	-					7.6126	OA & OF	0.0000	0	The area is partly demarcated by earlier demarcation team. Balance area does not qualify for criteria of Private Forest.
				30/1	9.59	-					0.0000	-	-	0	Full sy. no. is already demarcated. Hence not reviewed.
				22/1	2.82	part forest					2.8150	OA, OF & MDF	0.3985	0	Area is mentioned as part forest by earlier demarcation team but not reflected on survey plan. Area does not qualify for criteria of Private Forest.
			Total		57.26		20.16				29.3947		4.1489	1.11	As per the remarks of earlier demarcation team the sy. no. 77 is not mentioned in adjacent area list but partly included in demarcated survey plan.
			Verla	94/1(p)	9.13	Part Forest			-		8.8323	OA, OF & MDF	0.4233	0	The area is partly demarcated by earlier demarcation team. Balance area does not qualify for criteria of Private Forest.
				95/1	0.39	Part Forest			-		0.0314	OA & OF	0.0000	0	
				95/2	0.22	Part Forest			-		0.0089	OF	0.0000	0	





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				95/3	5.00	0.19	Part Forest	1.80	-	This block comprises Part of sy. nos. 94/1 95/1-3, 95/5-7, 11/2-6 110/13-14	0.0000	-	0	Full sy. no. is already demarcated. Hence not reviewed. The area is partly demarcated by earlier demarcation team. Balance area does not qualify for criteria of Private Forest.					
			95/5	0.272/0.13*		Part Forest	0.1253		OA, OF & MDF		0.0023	0							
			95/6	0.71		Part Forest	0.3842		OA, OF & MDF		0.0235	0							
			95/7	0.36		Part Forest	0.0200		OF		0.0000	0							
			110/2	0.79		Part Forest	0.2832		OF & MDF		0.1829	0							
			110/3	0.13		Part Forest	0.0802		OF		0.0000	0							
			110/4	0.10		Part Forest	0.0179		OF		0.0000	0							
			110/5	0.26		Part Forest	0.0405		OF		0.0000	0							
			110/6	0.12		Part Forest	0.0690		OA		0.0000	0							
			110/13	0.14		Part Forest	0.0167		OF & MDF		0.0080	0							
			110/14	0.10		Part Forest	0.1000		OA & MDF		0.0119	0							
			Total	5.00		12.74	10.0096		0.6519		0	0							
			Assagao	188/1-12		5.00	1.66		Non Forest		1.80	-	-		1.6575	OA, OF & MDF	0	0	Area is non forest as per earlier demarcation team. Area does not qualify for criteria of Private Forest. Area is mentioned as part forest by earlier demarcation team but not reflected on survey plan. Area does not qualify for criteria of Private Forest. The area is partly demarcated by earlier demarcation team. An additional area of 0.14 ha is identified as Private Forest by Review Committee.
				189/1-5			2.39		Part Forest			2.3857	OA, OF & MDF		1.4810	0			
				194/1	0.15		Part Forest	0.1400	OF & MDF	0.1196		0.14							
				194/2	0.05		Part Forest	0.0447	MDF	0.0447		0.04							

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Sr. No.	Name of Taluka	Committee	Name of Village	Survey nos. identified by the Committee (SLEC)	Tentative Private Forest area identified by the Committee (ha)	Area as per Form I & XIV, Form D/Sy plan */Form III ** (ha)	Status as per earlier demarcation team of Forest Department	Area demarcated as per earlier demarcation team of Forest Department (ha)	Details of adjacent areas, if included	Remarks of earlier demarcation team of Forest Department	Area left undemarcated by earlier demarcation team of Forest Department (ha)	Canopy classes available on FCM / Satellite image	Area under Medium Dense Forest (0.4 and above canopy density) as per FCM /Satellite image (ha)	Additional area identified by Review Committee (ha)	Remarks of Review Committee
				194/3	5.00	0.21	Part Forest	1.10	-	-	0.2125	OA, OF & MDF	0.0987	0.01	Area is mentioned as part forest by earlier demarcation team but not reflected on survey plan. An additional area of 0.01 ha is identified as Private Forest by Review Committee.
				194/4		0.76	Part Forest		-	-	0.7600	OA, OF & MDF	0.4949	0.75	Area is mentioned as part forest by earlier demarcation team but not reflected on survey plan. An additional area of 0.75 ha is identified as Private Forest by Review Committee.
				194/5		1.36	Part Forest		-	-	1.3600	OA, OF & MDF	0.0858	0	Area is mentioned as part forest by earlier demarcation team but not reflected on survey plan. Area does not qualify for criteria of Private Forest.
				195/1		0.08	Part Forest		-	sy. no. 195 forms Part of plot 1.	0.0800	OA, OF & MDF	0.0040	0	Area is mentioned as part forest by earlier demarcation team but not reflected on survey plan. Area does not qualify for criteria of Private Forest.
				195/4		0.7184 (28.36)*	Part Forest		-		6.6486	OA, OF & MDF	0.8163	0.33	The area is partly demarcated by earlier demarcation team. An additional area of 0.33 ha is identified as Private Forest by Review Committee.
						35.01		1.10			13.2890		3.8580	1.27	
				62/0		8.51	Part Forest		-		7.0809	OA, OF & MDF	0.1200	0	
				63/0		2.89	Part Forest		-		0.0072	OF & OA	0.0000	0	
				64/0		7.16	Part Forest		-		1.8467	OA & OF	0.0000	0	
				71/1		1.06	Part Forest		-	Block A	0.0483	OA & OF	0.0000	0	
				71/2		0.69	Part Forest		-	comprises of Part Forests of sy. nos.	0.0337	OA & OF	0.0000	0	
				71/3		0.57	Part Forest	23.39	-	62, 63, 64, 71 & 72.	0.0268	OA & OF	0.0000	0	The area is partly demarcated by earlier demarcation team. Balance area does not qualify for criteria of Private Forest.
				71/4		0.33	Part Forest		-		0.0191	OA & OF	0.0000	0	
				71/5		0.98	Part Forest		-		0.0385	OA & OF	0.0000	0	
				71/6		1.16	Part Forest		-		0.0336	OA & OF	0.0000	0	
				72/0		4.05	Part Forest		-		1.8244	OA & OF	0.0000	0	
				73/1		2.63	Part Forest		-		1.7127	OA & OF	0.0000	0	

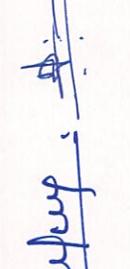
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Sr. No.	Name of Taluka	Committee	Name of Village	Survey nos. identified by the Committee (SLECC)	Tentative Private Forest area identified by the Committee (ha)	Area as per Form I & XIV, Form D/Sy plan */Form III ** (ha)	Status as per earlier demarcation team of Forest Department	Area demarcated as per earlier demarcation team of Forest Department (ha)	Details of adjacent areas, if included	Remarks of earlier demarcation team of Forest Department	Area left undemarcated by earlier demarcation team of Forest Department (ha)	Canopy classes available on FCM / Satellite image	Area under Medium Dense Forest (0.4 and above canopy density) as per FCM /Satellite Image (ha)	Additional area identified by Review Committee (ha)	Remarks of Review Committee	
				73/2	1.65	Part Forest	0.7464	0.0000	0.08	The area is partly demarcated by earlier demarcation team. An additional area of 0.08 ha is identified as Private Forest by Review Committee.		OA & OF				
				73/3	1.26	Part Forest	1.0573	0.0000	0			OA & OF	0			
				73/4	1.37	Part Forest	0.2668	0.0000	0			OA & OF	0			
				81/1-A	0.52	Part Forest	0.3084	0.0000	0			OA & OF	0			
				81/2	0.81	Part Forest	0.1322	0.0000	0			OA & OF	0			
				81/3	0.82		0.0000	-	0			-	0			
				81/4	6.84		0.0000	-	0			-	0			
				81/6	0.23	Part Forest	0.0131	0.0000	0			OA & OF	0			
				81/7	0.12		0.0726	0.0000	0			OA & OF	0			
				83/0	0.56	Part Forest	0.0000	-	0			-	0			
				84/1	5.28	Part Forest	0.0000	-	0			-	0			
				84/2	1.09		0.0000	-	0			-	0			
				84/3	1.00		0.0000	-	0			-	0			
				84/4	2.13		0.0000	-	0			-	0			
				84/5	0.80		0.0000	-	0			-	0			
				92/1	0.26	Part Forest	0.1215	0.0590	0			OA, OF & MDF	0			
				92/2	0.36		0.0342	0.0189	0			OF & MDF	0			
				92/3	0.55		0.0995	0.0577	0.04			OA & MDF	0.04			
				92/5	0.47		0.0325	0.0050	0			OA & MDF	0			
				93/1	1.32	Part Forest	0.0275	0.0000	0			OA & OF	0			
				93/2	3.40		0.2849	0.1560	0			OA, OF & MDF	0			
				Total	60.88		16.0675	0.5717	0.21							











Sr. No.	Name of Taluka	Committee	Name of Village	Survey nos. identified by the Committee (SLEC)	Tentative Private Forest area identified by the Committee (ha)	Area as per Form I & XIV, Form D/Sy plan */Form III ** (ha)	Status as per earlier demarcation team of Forest Department	Area demarcated as per earlier demarcation team of Forest Department (ha)	Details of adjacent areas, if included	Remarks of earlier demarcation team of Forest Department	Area left undemarcated by earlier demarcation team of Forest Department (ha)	Canopy classes available on FCM / Satellite Image	Area under Medium Dense Forest (0.4 density) as per FCM /Satellite Image (ha)	Additional area identified by Review Committee (ha)	Remarks of Review Committee
	BARDEZ	Karapurkar Committee North Goa	Nachinola	71	51.98	51.98	Part Forest			This Block comprises Sy.No. 71(P), 75(P)	45.6364	OA, OF & MDF	0.7040	0	The area is partly demarcated by earlier demarcation team. Balance area does not qualify for criteria of Private Forest.
				72	12.02	0.53	Non Forest	10.14	-		0.5300	OA, OF & MDF	0.1218	0	Area mentioned by the Committee is more than Form I & XIV area of the sy. no. Area is non forest as per earlier demarcation team. Area does not qualify for criteria of Private Forest.
				75	6.13	6.09	Part Forest		-		1.8677	OA, OF & MDF	0.4853	0.81	The area is partly demarcated by earlier demarcation team. An additional area of 0.81 ha is identified as Private Forest by Review Committee in Sub Division no. 75/1.
				78	4.62	4.70	Part Forest	4.27	-	Plot 1 comprises sy. no. 78(P) & 80(P)	0.7888	OA, OF & MDF	0.7040	0.2252	The area is partly demarcated by earlier demarcation team. An additional area of 0.2252 ha is identified as Private Forest by Review Committee in Sub Division no. 78/10(P), 78/11(P), 78/12 (P), 78/13 (P), 78/14 (P) & 78/15(P).
				80	2.16	2.16	Part Forest		-	Plot 2. sy. no. 80(P)	0.1302	OF & MDF	0.0440	0.054	The area is partly demarcated by earlier demarcation team. An additional area of 0.054 ha is identified as Private Forest by Review Committee in Sub Division no. 80/1.
				67/11	1.02	0.15	Non Forest	-	-		0.1500	MDF & OF	0.0329	0	Area is non forest as per earlier demarcation team. Area does not qualify for criteria of Private Forest.
			Total		77.93	65.60		14.84			49.1031		2.0920	1.0892	
			Pomburpa	82(p)	24.49	24.49	Non Forest	-	-		24.4900	OA, OF & MDF	0.8162	0	Area is non forest as per earlier demarcation team. Area does not qualify for criteria of Private Forest.
				74	10.67	10.67	Part Forest		-		5.3917	OA, OF & MDF	2.1350	0.15	The area is partly demarcated by earlier demarcation team. An additional area of 0.15 ha is identified as Private Forest by Review Committee.
				71	9.45	9.45/14.08*	Part Forest	8.16	-	This Block comprises sy. no. 74(P), 71(P)	10.3029	OF & MDF	1.1532	3.06	Total area of sy. no. 71 as per survey plan is 14.08 ha. The area is partly demarcated by earlier demarcation team. An additional area of 3.06 ha is identified as Private Forest by Review Committee.



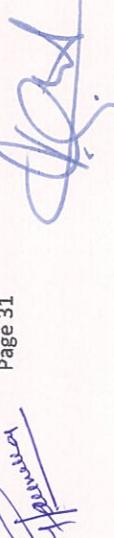




Sr. No.	Name of Taluka	Committee	Name of Village	Survey nos. identified by the Committee (SLEC)	Tentative Private Forest area identified by the Committee (ha)	Area as per Form I & XIV, Form D/Sy plan */Form III ** (ha)	Status as per earlier demarcation team of Forest Department	Area demarcated as per earlier demarcation team of Forest Department (ha)	Details of adjacent areas, if included	Remarks of earlier demarcation team of Forest Department	Area left undemarcated by earlier team of Forest Department (ha)	Canopy classes available on FCM / Satellite image	Area under Medium Dense Forest (0.4 and above canopy density) as per FCM /Satellite Image (ha)	Additional area identified by Review Committee (ha)	Remarks of Review Committee
				54	14.26	14.26	Non Forest	0.00	-	-	14.2600	OF & MDF	2.2390	0	Area is non forest as per earlier demarcation team. Area does not qualify for criteria of Private Forest.
				33	10.88	10.88	Non Forest	0.00	-	-	10.8800	OF & MDF	3.1470	0	
				35	0.41	0.42	non forest	0.00	-	-	0.4200	OF & MDF	0.0204	0	
				29	20.16	20.17	Part Forest	8.04	-	This Block comprises Sy.no. 29(P) Block B	9.4966	OF & MDF	4.9750	3.17	The area is partly demarcated by earlier demarcation team. An additional area of 3.17 ha is identified as Private Forest by Review Committee.
				40	5.88	5.88	Part Forest	-	-	This Block comprises Part of Sy.no. 40,50,61	1.5551	OA, OF & MDF	0.0924	0	
				50	6.26	6.26	Part Forest	5.76	-	-	5.3616	OA & MDF	1.0180	0	The area is partly demarcated by earlier demarcation team. Balance area does not qualify for criteria of Private Forest.
				61	4.12	4.19	Part Forest	-	-	-	4.0411	OA, OF & MDF	1.9926	0	
				15	4.84	4.84	Part Forest	-	-	-	2.8441	OA & OF	0.0000	2.84	Sy. no. 15 & 27 are part of block including sy. no. 12, 13, 9 & 16. The area of sy. no. 15 is partly demarcated by earlier demarcation team. An additional area of 2.84 ha is identified as Private Forest by Review Committee.
				27	9.15	9.20	Part Forest	-	-	-	4.8721	OF & MDF	4.8721	0	The area is partly demarcated by earlier demarcation team. Balance area does not qualify for criteria of Private Forest.
					120.57	111.26		21.96			93.9152		22.4609	9.22	
			Total Xelpem (Mapusa) (PTS. NOS.)	44	6.00	6.00	Non Forest	2.84	-	-	6.0000	OA & OF	0.0000	0	Area is non forest as per earlier demarcation team. Area does not qualify for criteria of Private Forest.
				47	6.00	6.00	Part Forest	-	Plot 1 = 1.27	This block comprises PTS Nos 47, 48, 65, 66 of Xelpem (65,66 included in xelpem block)	2.6500	OA, OF & MDF	0.0189	0	The Total demarcated area of Xelpem (Mapusa city limits) is 12.25 ha instead of 2.84 ha as per NGT Order. Balance area does not qualify for criteria of Private Forest.
				48	6.00	6.00	Part Forest	-	Plot 2 = 1.57		1.7300	OA, OF & MDF	0.0186	0	
				65	28.00	6.00	Part Forest	-	-	-	5.4000	OA, OF & MDF	1.8393	0	The area is partly demarcated by earlier demarcation team. Balance area does not qualify for criteria of Private Forest.
				66	6.00	6.00	Part Forest	-	-	-	2.3000	OA, OF & MDF	0.5630	0	
				45	4.23	4.23	Non Forest	-	-	-	4.2300	OA	0.0000	0	
				49	6.00	6.00	Non Forest	-	-	-	5.6700	OA, OF & MDF	0.2064	0	Area is non forest as per earlier demarcation team. Balance area does not qualify for criteria of Private Forest.
				64	6.00	6.00	Non Forest	-	-	-	6.0000	OA, OF & MDF	1.2194	0	
			Total		28.00	46.23		2.84			33.9800		3.8656	0	











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			Damedem (PTS. NOS.)	10	102.64	16.88	Non Forest	0.00	-		16.8800	OA, OF & MDF	5.1995	0	Area is non forest as per earlier demarcation team. Area does not qualify for criteria of Private Forest.
				11		12.50	Part Forest	5.60	-	PTS No. 10 & 11 of Cuchelhim is Cashew	12.5000	OA, OF & MDF	8.4130	7.99	An area of 5.60 ha is mentioned as demarcated area by earlier demarcation team but survey plan is not available. An area of 7.99 ha has been identified as Private Forest in sy. no. 77/1(P), 78/1(P), 79/1(P), 80/1(P) and 81/1(P). Also, village is wrongly mentioned as Damedem instead of Cuchelhim.
			Total			29.38		5.60			29.3800		13.6125	7.99	
			Acoi (PTS. NOS.)	14		6.00	Part Forest	-	-	Chaita Nos. 16p, 20p, 21p, 23p, 25p, 26p, 27p, 28p, 29, 29A, 30, 31, 76, 80, 80A, 81, 81A & 82	6.0000	OA, OF & MDF	1.0637	0	Area is mentioned as part forest by earlier demarcation team but not reflected on survey plan. Area does not qualify for criteria of Private Forest.
				33		6.00	-	-	-	Chaita Nos. 338A, 38, 29Ap, 29p, 30, 31p, 32, 33, 34, 34A and 35.	6.0000	OA, OF & MDF	0.2224	0	Area is non forest as per earlier demarcation team. Area does not qualify for criteria of Private Forest.
			Total			12.00					12.0000		1.2861	0	
			Cuchelhim (PTS. NOS.)	35		6.00	Part Forest	-	-		6.0000	OA, OF & MDF	0.5866	0	Area is mentioned as part forest by earlier demarcation team but not reflected on survey plan. Area does not qualify for criteria of Private Forest.
				55		6.00	Part Forest	-	-	Part of PTS nos. 55, 57, 58, 78, 79, 80 & 81 comprise one block.	3.1600	OA, OF & MDF	0.5132	0	The area is partly demarcated by earlier demarcation team. Balance area does not qualify for criteria of Private Forest.
				57		1.96	Part Forest	-	-		1.5500	OA, OF & MDF	0.2473	0.1373	The area is partly demarcated by earlier demarcation team. An additional area of 0.1373 ha is identified as Private Forest by Review Committee.
				58		6.00	Part Forest	-	-		4.4600	OA, OF & MDF	0.0202	0	The area is partly demarcated by earlier demarcation team. Balance area does not qualify for criteria of Private Forest.



 S. S. Srinivas
 Taluka Officer
 Acoi Taluka
 Haveri District
 Karnataka
 Date: 15/11/2015


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				78	6.00	Part Forest			-		5.0000	OA, OF & MDF	0.3279	0.0987	The area is partly demarcated by earlier demarcation team. An additional area of 0.0987 ha is identified as Private Forest by Review Committee.
				79	2.77	Part Forest	5.50		-		2.5750	OA, OF & MDF	0.7942	0	The area is partly demarcated by earlier demarcation team. Balance area does not qualify for criteria of Private Forest.
				80	5.15	Part Forest			-		5.1500	OA, OF & MDF	0.6849	0	Area is mentioned as part forest by earlier demarcation team but not reflected on survey plan. Area does not qualify for criteria of Private Forest.
				81	6.00	Part Forest			-		5.4700	OA, OF & MDF	0.9587	0	The area is partly demarcated by earlier demarcation team. Balance area does not qualify for criteria of Private Forest.
				73	6.00	Non Forest			-		6.0000	OA, OF & MDF	0.8817	0	
				74	6.00	Non Forest			-		6.0000	OF & OA	0.0000	0	
				75	6.00	Non Forest			-		6.0000	OA	0.0000	0	Area is non forest as per earlier demarcation team. Area does not qualify for criteria of Private Forest.
				76	6.00	Non Forest			-		6.0000	OA, OF & MDF	0.4693	0	
				77	6.00	Non Forest			-		6.0000	OA, OF & MDF	0.5900	0	
				102	6.00	Non Forest			-		4.8900	OA, OF & MDF	0.4300	0	The area is partly demarcated by earlier demarcation team. Balance area does not qualify for criteria of Private Forest.
				103	6.00	Part Forest	1.83		-		5.0000	OA, OF & MDF	0.9589	0.1028	The area is partly demarcated by earlier demarcation team. An additional area of 0.1028 ha is identified as Private Forest by Review Committee.
			Total		81.88		7.33				73.2550		7.4629	0.34	
			Siolim	190/0	22.12	Non forest	-		-		22.1225	OA, OF & MDF	5.2560	0	
				222/0	55.20	Non forest	-		-		55.2000	OF & MDF	0.4130	0	
				225/0	13.77	Non forest	-		-		13.7725	OA, OF & MDF	1.0807	0	Area is non forest as per earlier demarcation team. Area does not qualify for criteria of Private Forest.
				298/0	5.14	Non forest	-		-		5.1400	OF & MDF	0.6372	0	
				297/0	8.01	Non forest	-		-		8.0100	OF & MDF	1.7165	0	

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				245/1	9.18	9.18	Part Forest	4.40	-	-	4.7800	OA, OF & MDF	4.7800	0.67	The area is partly demarcated by earlier demarcation team. An additional area of 0.67 ha is identified as Private Forest by Review Committee.
			Total		113.42	113.43		4.40			109.0250		13.8834	0.67	
			Assagao	160/1	13.61	13.61	Part Forest		-	plot 1 of the identified Forest comprises of sy.nos. 198,195, Part of 160 and Part of 159	3.2741	OA, OF & MDF	0.5460	0.29	The area is partly demarcated by earlier demarcation team. An additional area of 0.29 ha is identified as Private Forest by Review Committee.
				198/1	22.45	22.45	Part Forest	54.80	-		0.2807	MDF	0.1088	0	The area is partly demarcated by earlier demarcation team. Balance area does not qualify for criteria of Private Forest.
				159/1	11.68	11.68	Part Forest		-		11.6800	OA, OF & MDF	0.2680	0.49	Area is mentioned as part forest by earlier demarcation team but not reflected on survey plan. An area of 0.49 ha is identified as Private Forest by Review Committee.
				66/1	9.94	9.95	Forest	9.65	-		0.0000	-	-	0	9.65 ha is mentioned as demarcated area by earlier demarcation team although, the sy. no. is fully demarcated. Hence not reviewed.
				115/1	13.23	13.23	Part Forest		-	This block comprises sy.nos. 131/1 and Part of 110/1 and 115/1.	3.0658	OA & OF	0.0000	0	The area is partly demarcated by earlier demarcation team. Balance area does not qualify for criteria of Private Forest.
				110/1	54.35	54.35	Part Forest	72.59	-		10.0212	OA & OF	0.0000	0	The area is partly demarcated by earlier demarcation team. Balance area does not qualify for criteria of Private Forest.
				131/1	24.28	24.28	Forest		-		0.0000	-	-	0	Full sy. no. is already demarcated. Hence not reviewed.
				145/1	49.52	49.61	Part Forest	35.78	-	This block comprises sy. no. 145(P) & 144(P)	30.5474	OA, OF & MDF	0.8160	0.75	The area is partly demarcated by earlier demarcation team. An additional area of 0.75 ha is identified as Private Forest by Review Committee.
				144/1	28.10	28.10	Part Forest		-		10.0348	OA	0.0000	0	
				100/1	18.45	18.45	Part Forest	59.79	-	This block comprises sy. no. 100(P) & 99(P)	4.0189	OF & OA	0.0000	0	The area is partly demarcated by earlier demarcation team. Balance area does not qualify for criteria of Private Forest.
				99/1	18.47	18.47	Part Forest		-		2.5892	OF & OA	0.0000	0	
			Total		264.08	264.17		232.61			75.5121		1.7388	1.53	
			Taluka Total		1177.80	1380.13		717.52			681.9468		108.5326	40.5380	

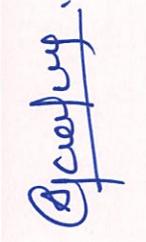


 Taluka Officer

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 District Officer

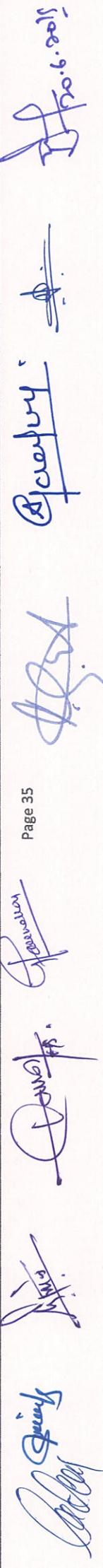


 Review Committee



 Forest Officer

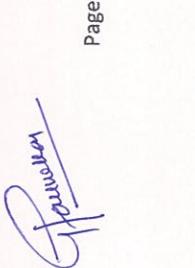
Sr. No.	Name of Taluka	Committee	Name of Village	Survey nos. identified by the Committee (SLEC)	Tentative Private Forest area identified by the Committee (ha)	Area as per Form I & XIV, Form D/Sy plan */Form III ** (ha)	Status as per earlier demarcation team of Forest Department	Area demarcated as per earlier demarcation team of Forest Department (ha)	Details of adjacent areas, if included	Remarks of earlier demarcation team of Forest Department	Area left undemarcated by earlier demarcation team of Forest Department (ha)	Canopy classes available on FCM / Satellite Image	Area under Medium Dense Forest (0.4 and above canopy density) as per FCM /Satellite Image (ha)	Additional area identified by Review Committee (ha)	Remarks of Review Committee		
	Pernem	Sawant Committee	Dhargal	340/(p)	40.00	24.18	part forest	64.00	-	Block B comprises of 336(p, 337, 339(p), 340(p)	0.0000	-	0	The demarcated area is more than the area referred by the Committee, hence not reviewed.			
339(p)				20.64		part forest	0.0000		-		0						
337(p)				38.49		forest	0.0000		-		0						
336(p)				26.68		part forest	0.0000		-		0						
						Total		40.00	109.99				0.0000		0		
						Casarvornem	6(p)	10.00	14.88	part forest	18.90	-	this block comprises of sy. no. 6(p), 7(p), 270(p)	0.0000	-	0	Area of patch comprising 6(P), 7(P) & 270(P) is 20.11 ha instead of 18.90 ha. The additional area is as per the Survey plan. Since the demarcated area more than area referred by Sawant Committee so no need to review.
7(p)				3.26	part forest		0.0000		-	0							
270(p)				15.91	part forest		0.0000		-	0							
271(p)				1.09 (1.10)*	non forest		0.00		-	0							
						Total		10.00	35.15					1.1097		0	
			Pernem	339/0(p)	10.00	25.79	-	-	-	sy. no. not traceable requested land survey Dept. for needful	25.7900	OA, OF & MDF	9.31	An area of 9.31 ha has been identified by the Review Committee.			
				Total			10.00		25.79						25.7900		9.31
			Vazari-Madcal	Not identified	5.00	-	-	-	-	not identified	-	-	0				
			Pernem	Not identified	10.00	-	-	-	-	not identified	-	-	0				
			Tuem	Not identified	5.00	-	-	-	-	not identified	-	-	0				
			Alorna	Not identified	5.00	-	-	-	-	not identified	-	-	0				
			Total		25.00	0.00					0.0000		0				



 Date: 6.6.2015

Sr. No.	Name of Taluka	Committee	Name of Village	Survey nos. Identified by the Committee (SLEC)	Tentative Private Forest area identified by the Committee (ha)	Area as per Form I & XIV, Form D/Sy plan */Form III ** (ha)	Status as per earlier demarcation team of Forest Department	Area demarcated as per earlier demarcation team of Forest Department (ha)	Details of adjacent areas, if included	Remarks of earlier demarcation team of Forest Department	Area left undemarcated by earlier demarcation team of Forest Department (ha)	Canopy classes available on FCM / Satellite image	Area under Medium Dense Forest (0.4 canopy density) as per FCM /Satellite Image (ha)	Additional area identified by Review Committee (ha)	Remarks of Review Committee
	Pernem	Karapurkar Committee North Goa	Korgao	808/0	22.36		Non Forest								sy. no. does not exist.
			Pernem	119(p)	8.00	1.57	Non Forest	0.00			1.5725	OF & OA	0.0000	0	Since Form I & XIV area of the survey number itself is less than 5 ha, it does not qualify for being a Private Forest.
					30.36	1.57		0.00			1.5725		0.0000	0	
			Taluka Total		115.36	172.50		82.90			28.47		2.38	9.31	
	Sanguem	Sawant Committee		71/2(P)		31.375 (33.16)*	Part Forest	26.36			7.9200	OF & MDF	6.0732	7.92	Area of the Sy no 71/2 is 33.16 ha instead of 31.375 ha (Form I & XIV).The area is partly demarcated by earlier demarcation team. An additional area of 7.92 ha is identified as Private Forest by Review Committee.
			Calem/Kalay	74/1(p)	56.00	27.661 (49.48)*	Part Forest	41.78			12.9700	OA, OF & MDF	12.1143	11.78	Total area of Sy no 74/1 as per Survey plan is 49.48 ha, instead of 27.66 ha, as available in Form I & XIV. The area is partly demarcated by earlier demarcation team and mentioned as 41.78 ha. Upon identification of additional area of 11.78 ha by Review Committee and preparation of new plan already demarcated area is 37.70 ha (erroneously calculated as 41.78 ha earlier) with total Private Forest of 49.48 ha.
			Total		56.00	102.09		68.14			40.3425	OA, OF & MDF	21.8147	19.7000	Area is not demarcated by earlier demarcation team. Area does not qualify for criteria of Private Forest.
			Donguri	8/0(p)	5.00	20.73	Part Forest	13.53			0.0000	-	-	0	The area demarcated by earlier demarcation team is more than the area referred by the Committee, hence not reviewed.
			Total		5.00	20.73		13.53			0.0000		0.0000	0	
			Taluka Total		61.00	122.82		81.67			40.34		21.81	19.70	
			Grand Total		3658.34	4725.32		2706.90			2040.32		537.19	340.26	








SOUTH GOA DIVISION

Sr. No.	Name of Taluka	Committee	Name of Village	Survey nos. identified by the Committee (SLEC)	Tentative Private Forest area identified by the Committee (ha)	Area as per Form I & XIV/Form D/Survey plan **/Form III ***(ha)	Status as per earlier demarcation team of Forest Department	Area demarcated as per earlier demarcation team of Forest Department (ha)	Details of adjacent areas, if included	Remarks of earlier demarcation team of Forest Department	Area left undemarcated by earlier demarcation team of Forest Department (ha)	Canopy classes available on FCM / Satellite image	Area under Medium Dense Forest (0.4 and above canopy density) as per FCM /Satellite Image (ha)	Additional area identified by Review Committee (ha)	Remarks of Review Committee
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
1	Canacona	Sawant Committee South Goa	Lolleim	214(p) 328/2 328/3 246/1	235.56	14.64 116.27 83.43 43.82	part forest part forest part forest part forest	233.41	328/1(p)	This block comprises of survey nos. 214(p), 328/2(p), 328/3(p), 246/1, 257 (p), 258(p)	0.0000 34.1386 1.7452 0.0000	- OA OA -	- 0.0000 0.0000 -	0 0 0 0	Full sy. no. is already demarcated. Hence not reviewed. The area is partly demarcated by earlier demarcation team. Balance area does not qualify for criteria of Private Forest. Full sy. no. is already demarcated. Hence not reviewed.
			Total		235.56	258.16		233.41			35.8838		0.0000	0	
			Poinguinim	259/1 258/4 260/1 113/0 2/1 41/1 269/1 270/1 165/1 156/1 191(p)		23.56 23.27 12.78 124.55 53.29 31.64 24.29 5.91 0.43 3.78 6.85	part forest part forest	106.89		4.5387 13.8959 6.8416 0.0000 22.4781 0.4263 19.5355 0.0000 0.0000 0.0000 0.1453	OA, OF & MDF OA & OF OA, OF & MDF - OA, OF & MDF OA & OF OA, OF & MDF - - - OA	0.3702 0.0000 0.6050 - 2.4878 0.0000 14.3850 - - - 0.0000	0.81 0 0.021 0 0 0 2.22 0 0 0 0	The area is partly demarcated by earlier demarcation team. An additional area of 0.81 ha is identified as Private Forest by the Review Committee. The area is partly demarcated by earlier demarcation team. Balance area does not qualify for criteria of Private Forest. The area is partly demarcated by earlier demarcation team. An additional area of 0.021 ha is identified as Private Forest by Review Committee. Full sy. no. is already demarcated. Hence not reviewed. The area is partly demarcated by earlier demarcation team. Balance area does not qualify for criteria of Private Forest. The area is partly demarcated by earlier demarcation team. An additional area of 2.22 ha is identified as Private Forest by Review Committee. Full sy. no. is already demarcated. Hence not reviewed. Full sy. no. is already demarcated. Hence not reviewed. Full sy. no. is already demarcated. Hence not reviewed. The area is partly demarcated by earlier demarcation team. Balance area does not qualify for criteria of Private Forest.	
			Total		385.29	310.34		106.89			67.8614		17.8480	3.05	

Sr. No.	Name of Taluka	Committee	Name of Village	Survey nos. identified by the Committee (SLEC)	Tentative Private Forest area identified by the Committee (ha)	Area as per Form I & D/Sy plan /Form III ***(ha)	Status as per earlier demarcation team of Forest Department	Area demarcated as per earlier demarcation team of Forest Department (ha)	Details of adjacent areas, if included	Remarks of earlier demarcation team of Forest Department	Area left undemarcated by earlier demarcation team of Forest Department (ha)	Canopy classes available on FCM / Satellite image	Area under Medium Dense Forest (0.4 and above canopy density) as per FCM /Satellite image (ha)	Additional area identified by Review Committee (ha)	Remarks of Review Committee
			Gaodongrem	168/1	30.20	part forest	23.9018	19.1590		-	23.9018	OA, OF & MDF	2.11	The area is partly demarcated by earlier demarcation team. An additional area of 2.11 ha is identified as Private Forest by Review Committee.	
				166/1	2.55	part forest	2.5450	2.4380		-	2.5450	OF & MDF	1.96	Sy. No.166/1 is mentioned as part forest although it was not demarcated (Sy no 166/3 was demarcated). An additional area of 1.96 ha is identified as Private Forest by Review Committee.	
				153/1	3.22	part forest	0.0000	-	169(p)	-	0.0000	-	0	Full sy. no. is already demarcated. Hence not reviewed.	
				154/1	22.60	part forest	12.6093	7.9370		-	12.6093	OA, OF & MDF	1.36	The area is partly demarcated by earlier demarcation team. An area of 1.36 ha is identified as Private Forest by Review Committee.	
				155/1	98.15	part forest	13.3600	6.9593		-	13.3600	OA, OF & MDF	10.88	The area is partly demarcated by earlier demarcation team. An additional area of 10.88 ha is identified as Private Forest by Review Committee, subject to the condition that it is not a Govt Forest.	
				158/1	5.98	part forest	0.0000	-		-	0.0000	-	0	Full sy. no. is already demarcated. Hence not reviewed.	
			Total		162.70		52.4161	36.4933			52.4161		16.31		
			Cola	27(p)	24.96	part forest	9.9900	9.9860	28(p),29(p),35(p),36(p),32(p),33(p),61(p),110(p),121(p)	-	9.9900	OA, OF & MDF	0.12	The area is partly demarcated by earlier demarcation team. An additional area of 0.12 ha is identified as Private Forest by Review Committee.	
				106	23.44	part forest	7.3924	2.8210		-	7.3924	OA, OF & MDF	1.96	The area is partly demarcated by earlier demarcation team. An additional area of 1.96 ha is identified as Private Forest by Review Committee.	
				111(p)	11.32	part forest	8.7218	3.9357		-	8.7218	OA, OF & MDF	0	The area is partly demarcated by earlier demarcation team. Balance area does not qualify for criteria of Private Forest.	
				148(p)	22.10	part forest	13.9256	2.3086		-	13.9256	OA, OF & MDF	0		
				125 (p)	4.08	part forest	2.1299	2.6570		-	2.1299	OA, OF & MDF	0		

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Sr. No.	Name of Taluka	Committee	Name of Village	Survey nos. identified by the Committee (SLEC)	Tentative Private Forest area identified by the Committee (ha)	Area as per Form I & XIV, Form D/Sy plan /Form III ** (ha)	Status as per earlier demarcation team of Forest Department	Area demarcated as per earlier demarcation team of Forest Department (ha)	Details of adjacent areas, if included	Remarks of earlier demarcation team of Forest Department	Area left undemarcated by earlier demarcation team of Forest Department (ha)	Canopy classes available on FCM / Satellite Image	Area under Medium Dense Forest (0.4 and above canopy density) as per FCM /Satellite Image (ha)	Additional area identified by Review Committee (ha)	Remarks of Review Committee
				126(p)	91.40	3.74	part forest	92.21		-	3.7360	OA, OF & MDF	2.2500	3.73	Area is mentioned as part forest by earlier demarcation team but not reflected clearly on survey plan, therefore whole area is reviewed. An additional area of 3.73 ha is identified as Private Forest by Review Committee.
				127(p)		23.53	part forest			-	10.8499	OA, OF & MDF	5.1550	0	The area is partly demarcated by earlier demarcation team. Balance area does not qualify for criteria of Private Forest.
				128(p)		3.70	part forest			-	3.6963	OA, OF & MDF	1.3850	0	Area is mentioned as part forest by earlier demarcation team but not reflected clearly on survey plan, therefore whole area is reviewed. An additional area of 3.73 ha is identified as Private Forest by Review Committee.
				129(p)		4.40	part forest			-	1.7161	OA, OF & MDF	0.3117	0	The area is partly demarcated by earlier demarcation team. Balance area does not qualify for criteria of Private Forest.
				130(p)		15.57	part forest			-	0.8920	OA & OF	0.0000	0	Area is mentioned as part forest by earlier demarcation team but not reflected clearly on survey plan, therefore whole area is reviewed. An additional area of 3.73 ha is identified as Private Forest by Review Committee.
				60/2		5.43	part forest			-	3.6050	OA, OF & MDF	3.2258	0	The area is partly demarcated by earlier demarcation team. Balance area does not qualify for criteria of Private Forest.
				34(p)		7.35	part forest			-	0.0000	-	-	0	Full sy. no. is already demarcated. Hence not reviewed.
			Total		91.40	149.60		92.21			66.6550		34.0358	5.81	
			Agonda	63(p)		5.61	non forest	-	-	-	5.6075	OA, OF & MDF	0.1918	0	Area is non forest as per earlier demarcation team. Area does not qualify for criteria of Private Forest.
				73(p)	15.00	42.52	non forest	-	-	-	42.5174	OA, OF & MDF	5.9939	0	
				74(p)		6.72	non forest	-	-	-	6.7200	OA, OF & MDF	0.2377	0	
			Total		15.00	54.84					54.8449		6.4234	0	
	Canacona	Karapurkar Committee South Goa	Loliem	253		10.27	Non forest	-	-	-	10.2669	OA, OF & MDF	0.4448	0	Area is non forest as per earlier demarcation team. Area does not qualify for criteria of Private Forest.
				254		9.89	Non forest	-	-	-	9.8894	OA, OF & MDF	0.2929	0	
				255		4.05	Non forest	-	-	-	4.0469	OA, OF & MDF	2.4410	0.496	Area is non forest as per earlier demarcation team. An additional area of 0.496 ha is identified as Private Forest by Review Committee.
				256	20.00	3.14	Non forest	-	-	-	3.1440	OF & MDF	3.0320	0.865	Area is non forest as per earlier demarcation team. An additional area of 0.865 ha is identified as Private Forest by Review Committee.

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Sr. No.	Name of Taluka	Committee	Name of Village	Survey nos. identified by the Committee (SLEC)	Tentative Private Forest area identified by the Committee (ha)	Area as per Form I & XIV, Form D/Sy plan */Form III ** (ha)	Status as per earlier demarcation team of Forest Department	Area demarcated as per earlier demarcation team of Forest Department (ha)	Details of adjacent areas, if included	Remarks of earlier demarcation team of Forest Department	Area left undemarcated by earlier demarcation team of Forest Department (ha)	Canopy classes available on FCM / Satellite image	Area under Medium Dense Forest (0.4 and above canopy density) as per FCM /Satellite Image (ha)	Additional area identified by Review Committee (ha)	Remarks of Review Committee
				257	20.00	7.81	part forest	-	-	-	3.8149	OF & MDF	2.9640	0.586	4.0101 ha area has been demarcated but not mentioned in the report of earlier demarcation team. An additional area of 0.586 ha is identified as Private Forest by Review Committee.
				258		3.25	part forest	-	-	-	1.9300	OF & MDF	1.7170	0.937	1.3143 ha area demarcated but not mentioned in the report of earlier demarcation team. An additional area of 0.937 ha is identified as Private Forest by Review Committee.
			Total		20.00	38.41					33.0921		10.8917	2.88	
			Taluka Total		917.99	974.05		558.21			310.7533		105.6922	28.06	
2	Salcete	Sawant Committee South Goa	Raia	297(p)		4.91	non forest		-	-	4.9140	OA	0.0000	0	
				334(p)		8.97	non forest		-	-	8.9740	OA	0.0000	0	
				201(p)		6.57	non forest		-	-	6.5693	OA, OF	0.0000	0	Area is non forest as per earlier demarcation team. Area does not qualify for criteria of Private Forest.
				200(p)		1.81	non forest		-	-	1.8075	OA	0.0000	0	
				397(p)		1.85	non forest		-	-	1.8500	OA, OF & MDF	1.2060	0	
				363(p)		4.70	non forest		-	-	4.7025	OF, MDF	2.0090	0	
				364(p)	25.00	6.45	non forest	6.80	-	-	6.4475	OF, MDF	1.6340	7.65	Area is non forest as per earlier demarcation team. An additional area of 7.65 ha is identified as Private Forest by Review Committee.
				362(p)		5.32	non forest		-	-	5.3200	OF, MDF	3.9351	0	
				398(p)		5.28	non forest		-	-	5.2825	OA, OF & MDF	4.9740	0	Area is non forest as per earlier demarcation team. Area does not qualify for criteria of Private Forest.
				400(p)		3.43	forest		-	-	0.8419	OA, OF & MDF	0.2768	0.323	The area is partly demarcated by earlier demarcation team. An additional area of 0.323 ha is identified by the Review Committee.
				401(p)		4.85	forest		-	-	0.3101	OA, MDF	0.1876	0.0723	The area is partly demarcated by earlier demarcation team. An additional area of 0.0723 ha is identified by the Review Committee.
			Total		25.00	54.14		6.80			47.0193		14.2225	8.05	
			Loutillim	165(p)		2.61	forest			-	2.4685	OA & OF	0.0000	0	The area is partly demarcated by earlier demarcation team. Balance area does not qualify for criteria of Private Forest.

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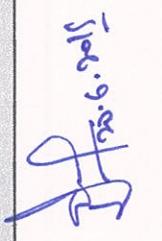
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Sr. No.	Name of Taluka	Committee	Name of Village	Survey nos. identified by the Committee (SLEC)	Tentative Private Forest area identified by the Committee (ha)	Area as per Form I & D/Sy plan /Form III ** (ha)	Status as per earlier demarcation team of Forest Department	Area demarcated as per earlier demarcation team of Forest Department (ha)	Details of adjacent areas, if included	Remarks of earlier demarcation team of Forest Department	Area left undemarcated by earlier demarcation team of Forest Department (ha)	Canopy classes available on FCM / Satellite image	Area under Medium Dense Forest (0.4 and above canopy density) as per FCM /Satellite image (ha)	Additional area identified by Review Committee (ha)	Remarks of Review Committee
				166(p)	26.00	6.56	forest	11.50	168(p),169(p),190(p),191(p),192(p)	-	3.5600	OA, OF & MDF	0.7919	1.57	The area is partly demarcated by earlier demarcation team. (Existing demarcated area in sy no 166 is 3.36 ha. After final verification and survey, the area is 4.93 ha). An additional area of 1.57 ha is identified as Private Forest by Review Committee.
				154(p)	26.00	1.38	Non forest	11.50		-	1.3700	OF, MDF	0.2387	0	Area is non forest as per earlier demarcation team. Balance area does not qualify for criteria of Private Forest.
				160(p)	26.00	16.03	Non forest	11.50		-	16.0300	OA	0.0000	0	Area is non forest as per earlier demarcation team. Balance area does not qualify for criteria of Private Forest.
				167(p)	26.00	0.58	forest	11.50		-	0.3264	OA, OF	0.0000	0	The area is partly demarcated by earlier demarcation team. Balance area does not qualify for criteria of Private Forest.
				193(p)	26.00	3.41	Non forest	11.50		-	3.4125	OF	0.0000	0	Area is non forest as per earlier demarcation team. Area does not qualify for criteria of Private Forest.
				194(p)	26.00	2.58	Non forest	11.50		-	2.5777	OA, OF & MDF	1.0130	0	Area is non forest as per earlier demarcation team. Area does not qualify for criteria of Private Forest.
				201(p)	26.00	11.77	Non forest	11.50		-	11.7650	OA, OF & MDF	1.3140	0	Area is non forest as per earlier demarcation team. Area does not qualify for criteria of Private Forest.
				202(p)	26.00	17.62	Non forest	11.50		-	17.6150	OA, MDF	0.4457	0	Area is non forest as per earlier demarcation team. Area does not qualify for criteria of Private Forest.
			Total		26.00	62.52		11.50			59.1251		3.8033	1.57	
			Curtorim	232/3 & adjoining area	5.00	2.41	Non forest	2.10	233(p), 240(p)	-	2.4075	OA, OF & MDF	2.1750	0	Area is non forest as per earlier demarcation team. Area does not qualify for criteria of Private Forest.
			Total		5.00	2.41		2.10			2.4075		2.1750	0	
			Verna	65(p)	5.00	1.62	Part forest	3.30	-	-	1.4994	OA, OF & MDF	1.0065	0	The area is partly demarcated by earlier demarcation team. Balance area does not qualify for criteria of Private Forest.
				88(p)	5.00	4.38	Part forest	3.30	-	-	3.6702	OA, OF & MDF	1.7986	0	The area is partly demarcated by earlier demarcation team. Balance area does not qualify for criteria of Private Forest.
				64(p)	5.00	4.83	Part forest	3.30	-	-	0.1215	OF & OA	0.0000	0	The area is partly demarcated by earlier demarcation team. Balance area does not qualify for criteria of Private Forest.
			Total		5.00	10.82		3.30			5.2911		2.8051	0	
			Camuririm	N.A	5.00	-	-	6.70	180(p),181(p),182(p),27(p)	Part forest	-	-	-	0	Sy. No. 181 is fully demarcated and 27(P) is not demarcated by earlier demarcation team. Since the total demarcated area is more than area referred by the Committee, hence not reviewed.
			Total		5.00	0.00		6.70			0.0000		0.0000	0	
			Paroda/Mulem	N.A	150.00	-	-	0.00	-	Objected by the people	-	-	0.0000	0	Since no sy. no. is mentioned by the Committee, hence not reviewed.
			Total		150.00	0.00		0.00			0.0000		0.0000	0	





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Sr. No.	Name of Taluka	Committee	Name of Village	Survey nos. identified by the Committee (SLEC)	Tentative Private Forest area identified by the Committee (ha)	Area as per Form I & XIV, Form D/Sy plan /Form III ** (ha)	Status as per earlier demarcation team of Forest Department	Area demarcated as per earlier demarcation team of Forest Department (ha)	Details of adjacent areas, if included	Remarks of earlier demarcation team of Forest Department	Area left undemarcated by earlier demarcation team of Forest Department (ha)	Canopy classes available on FCM / Satellite image	Area under Medium Dense Forest (0.4 canopy density) as per FCM /Satellite Image (ha)	Additional area identified by Review Committee (ha)	Remarks of Review Committee
				28(p)	125.00	36.47	-	57.19	-	Resurvey survey is under progress	29.5519	OA, OF & MDF	12.4804	6.2467	The area is partly demarcated by earlier demarcation team. An additional area of 6.2467 ha is identified as Private Forest by Review Committee.
				4(p)		17.49	Part forest		-	-	6.8414	OA, OF & MDF	3.1900	0	The area is partly demarcated by earlier demarcation team. Balance area does not qualify for area criteria of Private Forest.
			Total		125.00	121.24		57.19	-	-	52.7095	-	28.0564	6.2467	
			Ambaulim	N.A	5.00	-	Non forest	0.00	-	-	-	-	-	0	Since no sy. no. is mentioned by the Committee, hence not reviewed.
			Total		5.00	0.00		0.00	-	-	-	-	-	0	
			Xeldem	10(p)	10.00	9.91	Non forest	0.00	-	-	9.9070	OA, OF & MDF	3.6920	0	Area is non forest as per earlier demarcation team. Area does not qualify for criteria of Private Forest.
			Total		10.00	9.91		0.00	-	-	9.9070	-	3.6920	0	
			Sirvoi	86(p)		13.12	Non forest			-	13.1150	OA, OF & MDF	4.2443	0	Area is non forest as per earlier demarcation team. Area does not qualify for criteria of Private Forest.
				87(p)		6.37	Non forest			-	6.3650	OA, OF & MDF	4.9970	3.11	Area is non forest as per earlier demarcation team. An area of 3.11 ha is identified as Private Forest by Review Committee.
				88(p)		10.63	Non forest			-	10.6300	OA, OF & MDF	6.2691	0	Area is non forest as per earlier demarcation team. Area does not qualify for criteria of Private Forest.
				89(p)		21.53	Non forest			-	21.5253	OA, OF & MDF	12.7100	0	Area is non forest as per earlier demarcation team. Area does not qualify for criteria of Private Forest.
				147(p)		4.34	forest	9.18	146(p)	-	0.0000	-	-	0	Full sy. no. is already demarcated. Hence not reviewed.
				148(p)		5.59 (8.5985)*	forest			-	4.5985	OA & OF	0.0000	0	As per the Sy. Plan, area is 8.5985 ha instead of 5.59 ha (Form I & XIV). The balance area does not qualify for canopy density criteria of Private Forest.
				149(p)		2.34	forest			-	1.9575	OA, OF & MDF	0.0120	0	The area is partly demarcated by earlier demarcation team. The area does not qualify for canopy density criteria of Private Forest.
			Total		150.00	66.91		9.18	-	-	58.1913		28.2324	3.11	

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Sr. No.	Name of Taluka	Committee	Name of Village	Survey nos. identified by the Committee (SLEC)	Tentative Private Forest area identified by the Committee (ha)	Area as per Form I & XIV, Form D/Sy plan */Form III ** (ha)	Status as per earlier demarcation team of Forest Department	Area demarcated as per earlier demarcation team of Forest Department (ha)	Details of adjacent areas, if included	Remarks of earlier demarcation team of Forest Department	Area left undemarcated by earlier demarcation team of Forest Department (ha)	Canopy classes available on FCM / Satellite image	Area under Dense Forest (0.4 and above canopy density) as per FCM /Satellite Image (ha)	Additional area identified by Review Committee (ha)	Remarks of Review Committee
			Molcarnem	46(p) 47(p) 48(p) 39(p) 82(p) 83(p)	150.00	7.59 7.28 12.55 3.12 5.63 24.84	Non forest Non forest Non forest forest Non forest Non forest	3.92	37(p)	- - - - - -	7.5900 7.2800 12.5500 0.0000 5.6325 24.8425 57.8950	OA, OF & MDF OA, OF & MDF OA & OF - OA & OF OA, OF & MDF	1.5660 1.1291 0.0000 - 0.0000 8.9700 11.6651	0 0 0 0 0 0 0	Area is non forest as per earlier demarcation team. Area does not qualify for criteria of Private Forest. Full sy. no. is already demarcated. Hence not reviewed. Area is non forest as per earlier demarcation team. Area does not qualify for criteria of Private Forest.
			Total		150.00	61.02		3.92			57.8950		0		
			Xic Xelvona	1(p) 32(p) 33(p)	8.00	6.55 6.66 7.12	Non forest forest Non forest	1.12	22(p)	- - -	6.5475 5.4800 7.1200	OA & OF OA & OF OA	0.0000 0.0000 0.0000	0 0 0	Area is non forest as per earlier demarcation team. Area does not qualify for criteria of Private Forest. The area is partly demarcated by earlier demarcation team. Area does not qualify for criteria of Private Forest. Area is non forest as per earlier demarcation team. Area does not qualify for criteria of Private Forest.
			Total		8.00	20.33		1.12			19.1475		0		
			Xelvona	26(p) 28(p)	8.00	2.20 6.89	Non forest Non forest	0.00 0.00	- -	- -	2.2025 6.8850	OA & MDF OA, OF & MDF	0.0566 2.8780	0 0	Area is non forest as per earlier demarcation team. Area does not qualify for criteria of Private Forest.
			Total		8.00	9.09		0.00			9.0875		2.9346	0	
			Naquerim	N.A	50.00	-	-	-	-	No forest area is found	-	-	0.0000	0	Since no sy. no. is mentioned by the Committee, hence not reviewed.
			Total		50.00	0.00					0.0000		0		
			Nagvern	N.A	10.00	-	-	21.62	24(p)	area is of 24(p)	-	-	0.0000	0	Since no sy. no. is mentioned by the Committee, hence not reviewed.
			Total		10.00	0.00		21.62			0.0000		0		
			Assolda	45(p) 46(p)	5.00	4.02 9.24	Non forest Non forest	0.00 0.00	- -	- -	4.0225 9.2400	OA & MDF OA & OF	0.2265 0.0000	0 0	Area is non forest as per earlier demarcation team. Area does not qualify for criteria of Private Forest.
			Total		5.00	13.26		0.00			13.2625		0.2265	0	
			Hodar	14(p) 36(p)	4.00	7.22 3.30	Non forest Non forest	0.00 0.00	- -	- -	7.2245 3.2950	OA, OF & MDF OA, OF & MDF	1.3735 0.5085	0 0	Area is non forest as per earlier demarcation team. Area does not qualify for criteria of Private Forest.
			Total		4.00	10.52		0.00			10.5195		1.8820	0	

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			Undorna	17(p)	20.00	35.00	forest	19.50	-	-	15.9564	OA, OF & MDF	4.3121	0	The area is partly demarcated by earlier demarcation team. Balance area does not qualify for criteria of Private Forest.
			Total		20.00	35.00		19.50			15.9564		4.3121	0.00	
			Padi	22(p)	40.00	10.47	forest	7.40	-	-	9.2700	OA, OF & MDF	1.3523	0	The area is mentioned as fully demarcated forest by earlier demarcation team but is partly demarcated on ground. Balance area does not qualify for criteria of Private Forest.
				25(p)	40.00	2.47	forest	7.40	-	-	1.9729	OA, OF & MDF	0.1408	0	The area is mentioned as partly demarcated by earlier demarcation team. Balance area does not qualify for criteria of Private Forest.
				26(p)	40.00	2.01	forest	7.40	-	-	0.1984	OA, OF & MDF	0.0356	0	The area is mentioned as partly demarcated by earlier demarcation team. Balance area does not qualify for criteria of Private Forest.
				27(p)	40.00	57.57	forest	7.40	-	-	46.1700	OA, OF & MDF	22.5910	0	As per the sy. plan, area is 48.69 ha instead of 57.57 ha (Form I & XIV). Balance area does not fulfill the criteria of Private Forest.
			Total		40.00	72.51		7.40			57.6113		24.1197	0	
			Quedem	30(p)	2.00	22.06	forest	2.50	-	-	-	-	0.0000	0	The area is partly demarcated by earlier demarcation team. Since the demarcated area more than area referred by sawant Committee, hence not reviewed.
			Total		2.00	22.06		2.50			0.0000		0.0000	0	
			Maina	16/1	7.00	86.16	Part forest	46.90	-	-	-	-	0.0000	0	The area is partly demarcated by earlier demarcation team. Since the demarcated area more than area referred by sawant Committee. Hence not reviewed.
			Total		7.00	86.16		46.90			0.0000		0.0000	0	
	Quepem	Karapurkar Committee South Goa	Sulcorna	12(p)	10.00	23.27	-	-	-	Resurvey in progress	-	-	0.0000	0	The demarcated area is more than area referred by sawant Committee. Hence not reviewed.
			Total		10.00	23.27					0.0000		0.0000	0	
			Taluka Total		814.00	789.36		284.29			381.22		131.61	9.36	

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4	Sanguem	Sawant Committee South Goa	Rivona	107	50.00	14.82	Part forest	78.79	142(p)	This block comprises of 107(p), 108(p), 126(p), 127(p), 141(p), 142(p)	6.3357	OA, OF & MDF	0.7376	0	The area is partly demarcated by earlier demarcation team. Balance area does not qualify for criteria of Private Forest.		
				108		46.28	Part forest				5.0254	OA, OF & MDF	1.0923	0.216		The area is partly demarcated by earlier demarcation team. An additional area of 0.216 ha is identified as Private Forest by Review Committee.	
				Total			61.10		78.79			11.3611		1.8299	0.216	Area does not qualify for species composition criteria of Private Forest	
				Neturim		146(p)	15.53	-				Objection by people	15.5300	-	14.9936	0	The area is partly demarcated by earlier demarcation team. Balance area does not qualify for criteria of Private Forest.
						21(p)	10.57	forest	10.80	19(p), 22(p)		-	5.8300	OA & MDF	2.5097	0	Area is non forest as per earlier demarcation team. An additional area of 1.3906 ha is identified as Private Forest by Review Committee.
						105(p)	10.18	Non forest	-	-		-	10.1775	OA, OF & MDF	1.4883	1.3906	
				Total			36.28		10.80				31.5375		18.9916	1.3906	
				Colomba		48(p)	13.19	forest				-	0.0000	-	-	0	Since the demarcated area more than area referred by sawant Committee. Hence not reviewed.
						57(p)	42.78	forest				-	0.0000	-	-	0	Full sy. no. is already demarcated. Hence not reviewed.
						68(p)	49.35	forest		105.70	17(p), 46(p)	-	0.0000	-	-	0	
			144(p)	28.86	Non forest					28.8600	OA, OF & MDF	22.3357	26.86	Area is non forest as per earlier demarcation team. An area of 26.86 ha has been identified as Private Forest by Review Committee.			
	Total			134.18		105.70				28.8600		22.3357	26.86				
	Curdi		39(p)	74.70	forest					0.0000	-	-	0	Full sy. no. is already demarcated. Hence not reviewed.			
			29(p)	60.00	forest		81.84	38(p)		0.0000	-	-	0	The area demarcated by earlier demarcation team is more than the area referred by the Committee, hence not reviewed.			
	Total				60.00	89.45				0.0000		0.0000	0				










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			Uguem	39		268.20	Part forest	108.72	-	-	178.7455	OA, OF & MDF	32.1688	16.715	The area is partly demarcated by earlier demarcation team. An additional area of 16.715 ha is identified as Private Forest by Review Committee.
				82(p)	135.00	23.66	forest		-	-	16.8329	OF & MDF	2.5495	9.68	The area is partly demarcated by earlier demarcation team. An additional area of 9.68 ha is identified as Private Forest by Review Committee.
				68		3.52	Non forest		-	-	3.5200	OA, OF & MDF	1.6119	1.66	Area is non forest as per earlier demarcation team. An additional area of 1.66 ha is identified as Private Forest by Review Committee. Area is surrounded by Govt. Forest.
			Total		135.00	295.38		108.72			199.0984		36.3302	28.055	
			Uguem	Not available	50.00	-	-	-	-	No forest found	-	-	0.0000	0	Since no sy. no. is mentioned by the Committee, hence not reviewed.
			Total		50.00	0.00		0.00			0.0000		0.0000	0.0000	
			Bati	28(p)	22.00	22.25	Forest	34.66	62(p),34(p),35(p) 36(p)	-	11.6343	OA, OF & MDF	10.3489	1.86	The area is partly demarcated by earlier demarcation team. An additional area of 1.86 ha is identified as Private Forest by Review Committee.
				61		7.41	Part forest			-	3.7967	OA, OF & MDF	1.8416	0	The area is partly demarcated by earlier demarcation team. Balance area does not qualify for criteria of Private Forest.
			Total		22.00	29.66		34.66			15.4310		12.1905	1.8600	
			Patnem	11(p)	20.00	28.72	Non forest	0.00	-	-	28.7225	OA, OF & MDF	0.3903	9.29	Area is non forest as per earlier demarcation team. An additional area of 9.29 ha is identified as Private Forest by Review Committee.
			Total		20.00	28.72		0.00			28.7225		0.3903	9.2900	
			Cumbari	18(p)	20.00	27.83	forest	30.10	9(p)	-	4.5400	OA, OF & MDF	0.2058	0	The area is partly demarcated by earlier demarcation team. Balance area does not qualify for criteria of Private Forest.
			Total		20.00	27.83		30.10			4.5400		0.2058	0	

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			Viliena	11(p)	25.00	27.24	Forest	15.00	14(p)	-	0.7647	OA, OF & MDF	0.3985	0.076	The area is partly demarcated by earlier demarcation team. Total area of sy. no. is 13.7 ha as per survey plan. An additional area of 0.076 ha is identified as Private Forest by Review Committee.
			Total		25.00	27.24		15.00		No forest found	0.7647		0.3985	0.0760	
			Bati	Not available	20.00	-	-	-	-	-	-	-	0.0000	0	Since no sy. no. is mentioned by the Committee, hence not reviewed.
			Total		20.00	0.00		0.00			0.0000		0.0000	0	
			Naiquinim	1	15.00	53.95	Part forest	28.16	-	-	0.0000	-	-	0	Since the demarcated area is more than area referred by the Committee. Hence not reviewed.
			Total		15.00	53.95		28.16			0.0000		0.0000	0.0000	
			Rumbrem	9(p)	40.00	5.82	Non forest	0.00	-	-	5.8195	OA, OF & MDF	3.3160	5.76	Area is non forest as per earlier demarcation team. An additional area of 5.76 ha is identified as Private Forest by Review Committee
				10(p)		0.67	Non forest	0.00	-	-	0.6737	OA, OF & MDF	0.3563	0	Area is non forest as per earlier demarcation team. Area does not qualify for criteria of Private Forest.
			Total		40.00	6.49		0.00			6.4932		3.6723	5.76	
			Neturilim	21	10.00	10.57	-	0.00	-	Survey nos are repeated	-	-	0.0000	0	Survey nos are repeated.
				105		10.48	-	0.00	-		-	-	0.0000	0	
			Total		10.00	21.05		0.00			0.0000		0.0000	0	
			Verlem	14(p)	100.00	66.03	-	-	-	Objection from the people	-	-	0.0000	-	Area forms part of Netravali Wildlife Sanctuary.
				18(p)		189.96	-	-	-		-	-	0.0000	-	
				19(p)		19.65	-	-	-		-	-	0.0000	-	
				22(p)		15.99	-	-	-		-	-	13.6681	0	Area does not qualify, Cashew plantation.
			Total		100.00	271.62					15.9865		13.6681	0	
			Tudou	5	16.00	15.28	Non forest	0.00	-	-	15.2775	OA, OF & MDF	2.1607	0	Area is non forest as per earlier demarcation team. Area does not qualify for criteria of Private Forest.









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				6	17.46	Part forest	7.92			-	16.9962	OA, OF & MDF	4.0361	0	The area is partly demarcated by earlier demarcation team. Balance area does not qualify for criteria of Private Forest.
				19	19.96	Part forest				-	13.4726	OA, OF & MDF	3.0641	0	
			Total		16.00		7.92				45.7463		9.2609	0	
			Potrem	31	4.10	Part forest				-	0.0000	-	-	0	Full sy. no. is already demarcated. Hence not reviewed.
				32	5.92	Part forest	20.64		33(p),7(p), 8(p) and 9(p)	-	0.0000	-	-	0	
				34	6.73	Part forest				-	0.0000	-	-	0	The demarcated area is more than the area referred by the Committee. Hence not reviewed.
			Total		16.74		20.64				0.0000	0.0000	0	0	
			Curpem	5(p)	30.64	forest	4.00			-	26.2565	OA, OF & MDF	14.7313	0	The area is partly demarcated by earlier demarcation team. Balance area does not qualify for criteria of Private Forest.
			Total		30.64		4.00				26.2565		14.7313	0	
	Sanguem	Karapurkar Committee South Goa	Sigonem	2	5.92	-	-			-	0.0000	-	-	0	Full sy. no. is already demarcated. Hence not reviewed.
				3	5.74	-	-			-	0.0000	-	-	0	
			Total		11.66		0.00				0.0000	0.0000	0	0	
			Rivona	126	5.59	Part forest	-			-	2.3533	OA, OF & MDF	1.1694	0	The area is partly demarcated by earlier demarcation team. Balance area does not qualify for criteria of Private Forest.
				127	10.28	Part forest	-			-	2.7310	OA	0.0000	0	
				141(p)	20.00	forest	-			-	7.2800	OA, OF & MDF	1.5000	0	
			Total		35.87		0.00				12.3643		2.6694	0.00	
			Taluka Total		725.47		526.33				427.1620		136.6745	73.5076	

Spandan
Siddharth

Danish

Pranav

Deep

Arjun

Pranav

Pranav

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5	Mormugao	Sawant Committee South Goa	Sancoale	69(p)	20.00	12.60	Non forest	1.42	104(p)	This block comprises of sy. no. 55(p) and 104(p)	12.5950	OA, OF & MDF	5.7220	6.68	As per the remarks of earlier demarcation team sy. no. 55(P) & 104(P) forms part of already demarcated area of sy no 69, which is not correct. survey plan of 3.30 ha comprising of part of sy no 69 & 64 is available instead of 1.42 ha. Upon overlaying the earlier demarcated plan on survey plan, the location of earlier demarcated plan couldnot be ascertained. Therefore whole area of sy no 69 was viewed. An additional area of 6.68 ha is identified as Private Forest by Review Committee.
			Total	54(p)	20.00	13.94	Non forest	1.42			13.9445		5.9009	6.68	Area is non forest as per earlier demarcation team. Area does not qualify for criteria of Private Forest.
			Grande island & St. George island	-	40.00	-	Non forest	0.00	-	-	-	-	0.0000	0	Since no sy. no. is mentioned by the Committee, hence not reviewed.
			Total		40.00	0.00		0.00			0.0000		0.0000	0	
	Mormugao	Karapurkar Committee	Sancoale	55(p)	15.00	28.30	forest	-	-	-	28.3025	OA, OF & MDF	8.4621	14.63	As per the available survey plan prepared by earlier demarcation team, part of sy no 55 and 104 forms apatch of 1.42 ha. Upon overlaying the earlier demarcated plan on survey plan, the location of earlier demarcated plan couldnot be ascertained. Therefore whole area of sy no 55 was viewed. An additional area of 14.63 ha is identified as Private Forest by Review Committee.
			Total	56(p)	15.00	12.55	Non forest	-	-	-	12.5525	OA, OF & MDF	3.1635	7.743	Area is non forest as per earlier demarcation team. An additional area of 7.743 ha is identified as Private Forest by the Review Committee.
			Total		15.00	40.86		0.00			40.8550		11.6256	22.37	
			Taluka Total		75.00	54.80		1.42			54.7995		17.5265	29.06	

Sr. No.	Name of Taluka	Committee	Name of Village	Survey nos. identified by the Committee (SLEC)	Tentative Private Forest area identified by the Committee (ha)	Area as per Form I & XIV, Form D/Sy plan */Form III ** (ha)	Status as per earlier demarcation team of Forest Department	Area demarcated as per earlier demarcation team of Forest Department (ha)	Details of adjacent areas, if included	Remarks of earlier demarcation team of Forest Department	Area left undemarcated by earlier demarcation team of Forest Department (ha)	Canopy classes available on FCM / Satellite Image	Area under Medium Dense Forest (0.4 and above canopy density) as per FCM /Satellite Image (ha)	Additional area identified by Review Committee (ha)	Remarks of Review Committee
6	Dharbandora	Sawant Committee South Goa	Codli	41(p)	30.00	43.36	Forest	5.40	-	-	37.9550	OA, OF & MDF	14.6190	1,235	The area is partly demarcated by earlier demarcation team. An additional area of 1,235 ha is identified as Private Forest by Review Committee.
			Total		30.00	43.36		5.40			37.9550		14.6190	1,235	
			Cormonem	Not available	15.00	-	-	7.30	11(p)	Survey No 11/p is forest	-	-	-	0	Since no sy. no. is mentioned by the Committee, hence not reviewed.
			Total		15.00	0.00		7.30			0.0000		0.0000	0	
			Taluka Total		45.00	43.36		12.70			37.9550		14.6190	1,2350	
			Grand Total		2854.87	3292.33		1413.35			1387,6891		435,4209	150,8226	
			Great Grand Total		6713.20	8017.66		4120.25			3428,0053		972,6101	491,0936	

Note	
1	SLEC State Level Expert Committee
2	FCM Forest Cover Map
3	OA Open Area
4	OF Open Forest
5	MDF Medium Dense Forest

<i>Paul Jais</i> Director DSL/ or Nominer	<i>Pravin</i> Addl. Collector Rev.- North Goa
<i>Pravin</i> Addl. Collector Rev.- South Goa	<i>Pravin</i> A.C.F. North Goa Div.
<i>Pravin</i> A.C.F. 9010 South Goa Div.	<i>Pravin</i> Sandeep Azrentkar Environmentalist
<i>Pravin</i> Shriang Jambhale Savoi-Verem	<i>Pravin</i> C.F.S./I.T.S. Working Plan Div.
<i>Pravin</i> D.C.F. Chairman Working Plan Division	

ANNEXURE II

SUB DIVISION NUMBER WISE DETAIL OF PRIVATE FOREST AREA IDENTIFIED BY REVIEW COMMITTEE
NORTH-GOIA

Sr. no	Taluka	Village	Survey no.	Additional area identified by Review Committee (ha)	Plan no	Total additional area in (ha)	Taluka Wise Total
1		BAINGUINIM	16/1(P)	1.32	1	6.37	
			26/2(P)	1.47			
			26/2-B(P)	3.14			
			31/1 (P)	0.44			
		Village Total		6.37			
2		GAOLI-MOULA	31/1(P)	20.08	2	20.08	
			39/2(P)	22.86	3	22.86	
		Village Total		42.94			
3		MANDUR	43/1(p)	1.79	4	1.79	
						1.79	
		Village Total					
4	TISWADI	TALAULIM	107/1(P)	12.82	5	24.17	
			107/1-A	7.59			
			107/1-B(P)	3.76			
			106/1(P)	33.72			
			97/1(P)	4.68			
			97/2(P)	0.19			
			97/2-A(P)	0.19			
97/3(P)	0.26	7	5.39				
97/6	0.07						
		Village Total				63.28	
5		CURCA	41/1-A(P)	2.09	8	5.25	
			41/1-C(P)	3.16		5.25	
		Village Total					
6		MORAMBI-O-GRANDE	224/1(P)	0.22	9	21.25	
			225/3(P)	3.58			
			227/1(P)	13.21			
			229/1(P)	4.24			
		Village Total				21.25	
7		AZOSSIM	8/1(P)	0.4	10	3.92	
			8/1-B(P)	3.37			
			8/1-F(P)	0.15			
		Village Total				3.92	
8	BICHOLIM	LATAMBARCEM	765(p)	1.9	11	1.9	

9	SANGOD	20/1-A(P)	0.82	12	1.9
		33/1-C(P)	0.13		
10	DARBONDORA	33/1-D(P)	0.14	13	0.27
		Village Total	1.09		
11	DHARBANDORA	100(P)	0.77	14	0.77
		208/1(P)	20.11		
12	SURLA	Village Total	20.88	15	20.11
		16/4(P)	6.79		
13	SANGOD	27(P)	0.77	18	6.79
		7/1/1(P)	3.58		
14	SACORDEM	Village Total	11.14	19	0.77
		18/1(P)	6.71		
15	NIRANCAL	18/5(P)	0.32	20	3.58
		Village Total	7.03		
16	SHIRODA	29/1(P)	5.01	21	7.03
		Village Total	7.03		
17	CODAL	91/1(P)	1.03	22	5.01
		Village Total	5.01		
18	QUERIM	45/1(P)	8.2	23	1.03
		Village Total	1.03		
19	MELAULI	111/1	0.35	24	8.2
		101/1(P)	10.03		
20	PONDA	31/3(P)	2.08	25	0.35
		Village Total	10.03		
21	SHIRODA	72/1(P)	0.201	26	10.03
		73/1(P)	2.27		
22	SHIRODA	Village Total	2.471	27	2.08
		636/1(P)	6.62		
23	CODAL	557/1(P)	5.25	28	2.471
		Village Total	23.131		
24	MELAULI	605/1(P)	1.28	29	6.62
		Village Total	6.62		
25	DHARBANDORA	6/2(P)	0.66	30	6.53
		Village Total	13.15		
26	SHIRODA	6/4	2.41	31	3.942
		10/2(P)	0.8		
27	MELAULI	22/2	0.072	32	3.942
		Village Total	0.072		
28	DHARBANDORA	24(P)	0.13	33	4.83
		Village Total	3.942		
29	SHIRODA	11/1(P)	3.59	34	12.99
		Village Total	12.99		
30	MELAULI	13/1(P)	1.24	35	12.99
		Village Total	4.83		

		86/2(P)	4.66	34	4.66	4.66	41.552
20	SATTARI		Village Total			9.49	
		QUERIM	1.66	35	1.66	1.66	
21			Village Total		1.66	1.66	
		ANSOLEM	1.61	36	1.73	3.34	
		2					
		6(P)				3.34	
22			Village Total		1.95	1.95	
		NAGUEM	1.95	37		1.95	
		7/2(P)				1.95	
23			Village Total		3.12	8.18	
		VELUZE	3.12	85	2.83	8.18	
		75/1 (P)			2.83		
		75/1-B (P)			2.23		
		75/1-C (P)				8.18	
24			Village Total		0.74	1.09	
		REIS-MAGOS	0.35	38	0.51	2.23	
		48/1			0.21		
		53/1			1.5		
		57/1(P)			0.01		
		57/1-F(P)				3.32	
		63/1(P)			0.04	0.040	
		63/1-A				0.040	
		MARNA	0.04	40		0	
		105/48(P)				0	
26			Village Total		0.5	0	
		THIVIM	0.09	41		0	
		403/1				0	
		403/3				12.42	
27			Village Total		2.2	12.42	
		SALVADOR-DO-MUNDO	0.38	42	0.51		
		235(P)			6.31		
		236(P)			0.09		
		237(P)			2.93		
		229/1(P)			0.13	0.13	
		239/2			0.24		
		266(P)			0.09	0.33	
		274		43			
		127/3(P)		44			
		129			0.09	12.88	
			Village Total		0.25	6.88	
28				45	0.62		
		POMBURPA	2.84				
		12/1(P)					
		13/1(P)					
		15/1					

29	29/1(P)	2.38	46	6.88
	29/1-B	0.79		
		Village Total		
30	17/1(P)	1.08	47	2.05
	17/1-B	0.03		
		Village Total		
30	159/1(P)	0.49	47	2.05
	160/1(P)	0.29		
	194/1	0.14		
	194/2	0.04		
	194/3(P)	0.01		
	194/4	0.75		
	195/4(P)	0.33		
		Village Total		
31	73/2(P)	0.08	48	0.21
	92/2(P)	0.04		
	92/3(P)	0.09		
		Village Total		
32	75/1(P)	0.81	49	1.0892
	78/10(P)	0.0018		
	78/11(P)	0.027		
	78/12(P)	0.0064		
	78/13(P)	0.12		
	78/14(P)	0.044		
	78/15(P)	0.026		
	80/1(P)	0.054		
		Village Total		
33	71/1(P)	3.06	50	3.21
	74/1-A(P)	0.15		
		Village Total		
34	77/1(P)of PTS 11	0.53	51	7.99
	78/1(P)of PTS 11	2.07		
	79/1(P)OF PTS 11	0.32		
	80/1(P) OF PTS 11	3.98		
	81/1(P)OF PTS 11	1.09		
	2-A(P)/PTS 57	0.0062		
	3(P)/PTS 57	0.0914		
4(P)/PTS 57	0.0397			
13(P)/PTS 78	0.0416			
		Village Total		
		Village Total		40.538

		14(P)/PTS 78	0.006		
		15(P)/PTS 78	0.0511		
		39(P)/103	0.0198		
		40(P)/103	0.0801	53	0.1028
		41(P)/103	0.0029		
		Village Total	8.3288		
35	SIOLIM	245/1(P)	0.67	54	0.67
		Village Total	0.67		
36	ASSAGAO	145/1(P)	0.22	55	0.75
		145/1-E(P)	0.53		
		Village Total	0.75		
37	PERNEM	339(p)	9.31	56	9.31
		Village Total	9.31		9.31
		GRAND Village Total	320.561		320.561

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SUB DIVISION NUMBER WISE DETAIL OF PRIVATE FOREST AREA IDENTIFIED BY REVIEW COMMITTEE
SOUTH-GOIA

Sr. no	Taluka	Village	Survey no.	Additional area identified by Review Committee (ha)	Plan no	Total additional area in (ha)	Taluka Wise Total
1		POINGUJINIM	260/1-A	0.021	57	0.831	
			259/1-A	0.81			
			269/1-A (P)	0.556			
			269/1-B (P)	1.236			
			269/1-C (P)	0.426		2.218	
			Village Total			3.049	
2		GAONDONGREM	168/1 (P)	2.11	59	2.11	
			166/3 (P)	1.96	60	1.96	
			154/1 (P)	0.45	61	1.36	
			154/1 (P)	0.91	88	10.88	
			155/1 (P)	10.88		16.31	
			Village Total			28.053	
3	CANACONA	COLA	27/8 (P)	0.11	62	0.12	
			27/9 (P)	0.01	63	1.96	
			106/1	1.96	64	3.73	
			126/1	2.62		5.81	
			126/2	1.11		1.361	
						Village Total	
4		LOLIEM	255	0.496	89		
			256	0.865			
			257/1	0.332			
			257/2	0.068			
			257/3	0.186			
			258/1	0.54			
			258/3	0.118			
258/5	0.279		2.884				
			Village Total			7.651	9.6163
5	SALCETE	RAIA	364/1	0.345	66	7.651	
			364/2 (P)	7.306	67	0.323	
			400/1 TO 5	0.323	68	0.0723	
			401/1 TO 12	0.0723		8.0463	
			Village Total			1.57	
6		LOTULIM	166 (P)	1.57	69	1.57	
			Village Total			1.57	
7	QUEPEM	SULCORNIA	28/1-A	0.2594	70	6.2467	9.3567
			28/1-B	2.2706			
			28/1-C	0.1667			
			28/1-D	3.55			
			Village Total			6.2467	
8		SIRVOI	87/1	3.11	71	3.11	
						3.11	
			Village Total			3.11	

9	RIVONA	108/1-A	0.216	72	0.216	93.2076
	Village Total				0.216	
10	NETURLIM	105/1	1.3906	73	1.3906	
	Village Total				1.3906	
11	COLOMBA	144/1	26.86	74	26.86	
	Village Total				26.86	
12	UGEM	39/1	16.715	75	16.715	
		82/1 (P)	9.68	83	9.68	
		68 (P)	1.66	84	1.66	
	Village Total				28.055	
13	PATIEM	11/1 (P)	9.29	76	9.29	
	Village Total				9.29	
14	VILLIENA	11/1 (P)	0.076	77	0.076	
	Village Total				0.076	
15	RUMBREM	9/1	5.76	78	5.76	
	Village Total				5.76	
16	BHATI	28	5.76	87	1.86	
	Village Total				1.86	
17	CALEM	71/2(P)	7.92	16	7.92	
		74/1(p)	11.78	17	11.78	
	Village Total				19.7	
18	SANGUJEM	69/1 (P)	1.16	79	14.63	29.053
		69/1-B (P)	5.52			
		55/1 (P)	1.57			
		55/2 (P)	1.52			
		55/2-B (P)	0.006			
		55/ 2-C	0.023			
		55/3 (P)	0.038			
		55/4 (P)	0.118			
		55/4-A (P)	1.73			
		55/7 (P)	1.68			
		55/7-A	0.8			
		55/7-B (P)	0.14			
		55/7-B-1 (P)	0.032			
		55/8 (P)	0.82			
		55/9 (P)	0.66			
		55/10 (P)	0.76			
	55/12 (P)	4.73				
	56/1 TO 10	7.743				
	Village Total			81	7.743	
19	DHARBANDORA	41/1 (P)	1.235	82	1.235	
		Village Total				1.235
	GRAND Village Total				170.5216	
	Total				491.0826	

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BEFORE THE NATIONAL GREEN TRIBUNAL
(WESTERN ZONE BENCH)
PUNE
(Video Conferencing)

Original Application No. 479/2018
(Earlier O. A. No. 18/2013 (THC) (WZ)
(I.A. No. 531/2019, I.A. No. 155/2019, I.A. No. 156/2019,
I.A. No. 157/2019, I.A. No. 240/2020 & I.A. No. 254/2020)

IN THE MATTER OF:

1. GOA FOUNDATION

a Society registered under the Societies Registration Act, 1960 through its Secretary, Dr. Claude Alvares and having its registered office at Room 7 above Mapusa Clinic, Mapusa, Goa

...APPLICANT

Verses

1. STATE OF GOA

Through its Chief Secretary,
Government of Goa, Secretary
Porvorim, Goa

2. Forest Department

Through the Chief Conservator of Forests
Panaji, Goa

3. The Collector, North Goa, Panaji, Goa

4. The Collector, South Goa, Margao, Goa

5. The Task Force on Regional Plan 2021

Through its Member-Secretary, Old GMC
Complex, Panaji, Goa

6. The Secretary, Ministry of Environment &

Forests, Paryavaran Bhavan, C.G.O
Complex, Lodi Road, New Delhi 110003

7. Crisna Nanu Naik

Nanu House, Varde Valaulikar Rd,
Margao, Goa

8. Krishna Plantations

Nanu House, Varde Valaulikar Road,
Margao, Goa

.....RESPONDENT(s)

Counsel for Applicant(s):

Ms. Norma Alvares, Mr. Aagney Sail and Ms. Anamika Gode Advocates

Mr. Abhishek Bharti, Advocate for Applicant in I.A. No. 155/2019

Mr. Shivan Desai alongwith Mr. Shivshankar Swaminathan, Advocates for Intervenor

Counsel for Respondent(s):

Mr. Nalin Kohli, Ms. Ruchira Gupta and Mr. Harsha Peechara, Advocates for R- 1 & 2

Mr. Dhruv Mehta, Sr. Advocate alongwith Mr. Ninad Laud, Mr. Ivo D'Costa and Mr. Keith Varghese, Advocates for R- 7 & 8

JUDGMENT

PRESENT:

HON'BLE MR. JUSTICE SHEO KUMAR SINGH (JUDICIAL MEMBER)

HON'BLE DR. SATYAWAN SINGH GARBYAL (EXPERT MEMBER)

Reserved on: 11.08.2020

Uploaded on: 18.08.2020

1. Whether the judgment is allowed to be published on the net?
2. Whether the judgment is allowed to be published in the NGT Reporter?

SHEO KUMAR SINGH J.

1. This case was originally filed as Writ Petition No. 673/2008 in the High Court of Judicature Bombay Goa Bench at Panaji on 15.10.2008 challenging the consolidated report of the Goa Forest Department regarding demarcated private forests of Goa. The relief sought in the Writ Petition were as follows:

“a. For a writ or order setting aside the consolidated demarcation report (Annexure D/Annexure K), wholly or in part.

b. For an order or writ directing the Respondents to file a fresh report indicating demarcation of non-forest area from forest area solely in respect of survey numbers partially identified as forest that are listed in the Sawant and Karapurkar Committee Reports.

c. For an order or writ directing the Respondents to file a separate report in respect of additional or new survey numbers identified as forest by the Forest Department while conducting the demarcation exercise. This report to be filed within an urgent time-frame.

d. Pending hearing and final disposal of this petition, for an order restraining the respondents from acting on the impugned report (Annexure D/Annexure K).

e. Pending hearing and final disposal of this petition, for an order restraining the Respondent no. 5 from acting on the letter dated 08.07.2008 of the Forest Department.

f. for Costs of this Petition;

g. for any other reliefs this Hon'ble Court may be please to grant."

2. The Hon'ble High Court transferred this matter to the National Green Tribunal vide their order dated 17.10.2013 which reads as under:

"Considering the reliefs sought and the averments in the petitions, we are of the view that the petitions should be transferred to the National Green Tribunal constituted under the National Green Tribunal Act, 2010. The Registrar (Judicial) is requested to take necessary steps to implement this order."

3. Thereafter, the case was listed as O.A No. 18(THC) of 2013 at Western Zonal Bench on 30.10.2013. The applicant in the present application has raised "substantial questions relating to the environment" connected with implementation of the Forest Conservation Act, 1980 in the State of Goa and enforcement of the directives of the Hon'ble Supreme Court in the *Godavarman* matter. This application is being filed to challenge the consolidated report of the Goa Forest Department which purports to show the demarcated private forest of Goa in terms of the directions given in the order of the High Court dated 02.07.2003 in MCA No. 350/2003 in Writ Petition No. 286/2003. The applicant in their application has submitted as follows:

"4. In January 1997, the Government of Goa set up the Sawant Committee comprising forest officials and other experts to implement the directions of the apex court dated 12.12.1996 in Writ Petition No. 202/1995 (Godavarman Thirumulkpad Vs. UOI) in respect of identification of forest areas in the state. The Committee submitted its report on 08.12.1999.

5. The State Government was thereafter prevailed upon by certain lobbies and vested interests to set up another Committee – the Karapurkar Committee – to conduct a similar exercise. As the Karapurkar Committee gave proof that it intended to re-examine the Sawant Committee's recommendations and that it might delete some survey numbers from the Sawant Committee Report, this applicant moved the Supreme Court in the matter and the Hon'ble Supreme Court was pleased to restrain the Karapurkar Committee or any other person or agency from interfering with the Sawant Committee's report. Copy of the apex Court's order dated 04.05.2001 in Writ

Petition No. 181/2001 is hereto annexed to this petition as Annexure A

6. Pursuant to the said order, the Karapurkar Committee restricted its work to identification of additional areas only. A total of 67 sq km was identified by both these committees and these reports are now in the record of the Supreme Court of India in Writ Petition No. 202/1995. Nothing in these reports can be modified without the express approval of the Supreme Court of India.

7. The Petition filed in the apex court was thereafter disposed of by order dated 10.02.2006 which is hereby annexed to this petition as Annexure B. Pursuant to the said order, writ petition No. 334/2006 has been filed by the applicant and is pending adjudication before the Hon'ble High Court.

8. As the State Government was not accepting any of the two Expert Committee reports, this applicant filed application No. 350/2003 in a pending wrt petition No. 286/2003. WP NO. 286/2003 challenges development on a plot of land identified as forest by the Karapurkar Committee. The application was filed on the grounds that permissions are continuously being given for development of land despite the areas being identified as forest by the Sawant or Karapurkar Committee. In the light of the allegation of the applicants, the Hon'ble High Court directed a freeze on any approval for further development or change of zoning in survey numbers identified as forest by the Karapurkar and Sawant Committees. The order dated 02.07.2003, the Hon'ble Court directed the State of Goa to demarcate the non-forest areas from the forest areas based on the Sawant and Karapurkar Committee reports and submit the same to the court within six months. Eventually, the Department took more than five years. The Consolidated final report was submitted to the Hon'ble High Court annexed to an affidavit dated 30.06.2008 of the Chief Conservator of Forest. Copy of the affidavit and consolidated report (hereinafter referred to as the "impugned report") is annexed to this petition as annexure D. It is this report which is sought to be challenged in this application.

9. The impugned report was taken on record by the Hon'ble Court by its order dated 07.07.2008. On that day itself, the applicant expressed alarm over the gross discrepancy between the forest land demarcated now by the ground survey team and the area identified as forest by the Sawant and Karapurkar Committees (hereinafter, "expert committees").

10. Thereupon, applicant amended its writ petition and also filed a detailed affidavit objecting to parts of the impugned report. By its orders dated 22.09.2008/23.09.2008, the Hon'ble Court permitted this applicant to file a fresh, substantive petition in which the report of demarcation of forests could be taken up independently of the challenges posed to development of a few survey numbers."

4. The applicant in their application has prayed that:

"a. Issue an order setting aside the consolidated demarcation report (Annexure D/K), wholly or in part.

b. Issue an order directing the Respondents to file a fresh report indicating demarcation of non-forest area from forest area solely in respect of survey numbers partially identified as forest that are listed in the Sawant and Karapurkar Committee reports.

c. Issues an order directing the respondents to file a separate report in respect of additional or new survey numbers identified as forest by the Forest Department while conducting the demarcation exercise. This report to be filed within an urgent time-frame.

d. Any other reliefs this Hon'ble Tribunal may be pleased to grant.

5. The Hon'ble Supreme Court in the Writ Petition (Civil) No. 181/2001 had ordered on 04.05.2001 that no action be taken contrary to the final report of Sawant Committee. Thereafter, the Hon'ble Supreme Court while deciding the Writ Petition (Civil) No. 181/2001 on 10.02.2006 had ordered as below:

"This petition was filed in the year 2001 primarily challenging the appointment of Karapurkar Committee. I.A. No. 3 has been filed, inter alia, contending that despite two Committee Reports (Sawant Committee and Karapurkar Committee), bulk of private forest in the State of Goa still remains to be identified and the same is being sacrificed in collusion with developers and vested interest persons and no action has been taken by the State Government to set up a fresh Committee that will bring a finality to the survey of private forests in the State of Goa in compliance with the order dated 12th December, 1996, passed in Writ Petition (c) No. 202 of 1995. In substance, the prayer in the application is for appointment of another Committee or for consideration of the issue by the Central Empowered Committee to identify the private forests. These issues, we are afraid, do not arise out of the writ petition which has become infructuous on Karapurkar Committee and Sawant Committee having submitted their Reports. In case, the petitioner has any further relief to seek, it may, in accordance with law, file a fresh substantive petition before an appropriate forum which would be considered on its own merits. The writ petition is disposed of, it having become infructuous. I.A No. 3 is also disposed of accordingly. "

6. The process of identification of private forest in the State of Goa was started in the Year 1997, with constitution of S.M. Sawant Committee on 24.01.1997, pursuant to the Hon'ble Supreme Court's order dated 12.12.1996 in Writ Petition (Civil) No. 202/1995, T.N. Godavarman Thirumalpad Vs. Union of India and others. Vide this order Hon'ble Supreme Court had directed that each State Government should constitute within one month an Expert Committee to:

"i) Identify areas which are "forests", irrespective of whether they are so notified, recognised or classified under any law, and irrespective of the ownership of the land of such forest;

ii) Identify areas which were earlier forest but stand degraded, denuded or cleared; and"

iii) Identify areas covered by plantation trees belonging to the Government and those belonging to private persons.”

7. Since there was no record of private forests in the State of Goa, the Sawant Committee was governed by the criteria adopted by State of Goa in 1991 based on High Court of Bombay judgment in Writ Petition No. 162/1987, Shivanand Salgaonkar Vs. Tree Officer & others. The criteria was as follows:

“i) 75 % of the tree Composition of such lands should be of Forestry species;

ii) The area should be either contiguous to the Government Forest lands or if in insolation, the minimum area identified should be 5 ha; and

iii) Canopy density should not be less than 0.4.”

8. The Sawant Committee submitted its final report on 10.12.1999, identifying 46.60 sq km area as private forest. However, the Committee itself clarified in its report that the report is an approximation and that before finalizing, the State Government would have to carry out actual ground verification to determine the extent of Private Forests (Fulfilling the above three criteria) existing. Also it was clarified that the area identified by them is not exhaustive and still more areas might have remained unidentified.

9. Upon examination of the Sawant Committee report, the State Government decided that the work is not complete and many more areas were yet to be identified. The State Government, therefore, decided to constitute another Committee vide order No. 10/40/(PART-I)/FE/96 dated 04.09.2000 under the chairmanship of Dr. Hemant Karapurkar to demarcate and delimit all those private properties having natural forests standing thereon and to mutate all such identified areas in the Land Records to show the classification as ‘Forests’. The Karapurkar Committee commenced with the assigned task, however, a PIL was filed by Goa Foundation in Hon’ble Supreme Court in March 2001 alleging that Karapurkar Committee is carrying out the work in contrary to earlier Sawant Committee’s Final Report. The State Government

gave assurance to the Apex Court that Karapurkar Committee was working towards identification of the additional areas, so as to complete the task that remained uncompleted by Sawant Committee. Subsequently, the Hon'ble Supreme Court appreciated the additional work done by the Committee and directed to submit report by January, 2003. Since Considerable time was lapsed due to this PIL, the Karapurkar Committee could resume its works only in February, 2002 and the Committee could not go beyond identification of survey numbers. The Karapurkar Committee submitted its report, identifying 20.52 sq km of additional Private Forest areas in the State on 16.12.2002.

10. Thus the total area of Private Forests identified by both the Committees was 67.12 sq km. Both the Committees had identified the Private Forest areas based on approximation and had suggested an exhaustive survey to find out the actual extent. While the State Government was contemplating the required action on above mentioned two reports, the Hon'ble High Court of Bombay at Goa passed an Order dated 02.07.2003 in MCA No. 350/2003 in Writ Petition No. 286/2003 directing the State Government to demarcate the non-Forest areas from Forest areas on the basis of Sawant and Karapurkar Committee reports.

11. It is worthwhile to mention that on 02.07.2003 Hon'ble High Court of Bombay at Goa in Writ Petition No. 286/2003 had, *inter alia*, directed the State Government as under:

“3)To demarcate the non-forest areas from the forest areas based on either Sawant Committee or Karapurkar Committee reports and submit the same to this Court within six months from today.”

12. Pursuant to the 07.07.2003 order of Hon'ble High Court of Bombay at Goa, the Goa Forest Department carried out the exercise of demarcation of non-forest areas from forest areas after ground verification. This exercise took five years and the final report of demarcation was submitted to Hon'ble High Court on 30.06.2008. As per this demarcation report, the actually surveyed and demarcated private forest area came out to be 41.20 sq km. However, the said

demarcation report was challenged before the Hon'ble High Court in Writ Petition No. 673/2008 by the present applicant, namely, Goa Foundation stating that there is a reduction in the private forest area from area identified and demarcated by both Sawant Committee and Karapurkar Committee.

13. When this matter came up before the National Green Tribunal at Western Zonal Bench on 07.01.2016 following directions were passed:

“We are constrained, therefore, to direct that the above Government authorities and the higher authorities in the State Department such as Secretary of the Forest Department, Secretary of the Revenue Department and DLSR would constitute a committee within four (04) weeks and evolve internal mechanism to demarcate it private forest areas in each of the land which is recognised as full and private forest by Karapurkar Sawant Committee. The aforesaid committees need not wait for any further directions, in this context, of the Apex Court in as much as even if the issue is decided by the Apex Court, in any manner, the final outcome of demarcation may not impact rights of the parties because the private owners may seek remeasurement to the extent of the private lands for delineation of the private forests, seeking exclusion of the excessive lands for which the liberty is granted. In the above circumstances, Stand Over to 11th March, 2016”

14. In pursuance of this order of National Green Tribunal dated 07.01.2016, the Government of Goa constituted a new Committee (Sharma Committee) to review the private forest area identified by the earlier Sawant and Karapurkar Committee and the final results of the review Committee are as follows:

“5.1 The Sawant Committee identified 46.60 sq km area as private forest. The Karapurkar Committee identified 20.52 sq km of additional Private Forest area in the State. Thus the Total area of Private Forests identified by both the Committees was 67.12 sq km. Both the Committees had identified the Private Forest areas based on approximation and had suggested an exhaustive survey to find out the actual extent. As per the demarcation report of earlier demarcation team of Forest Department, the actually surveyed and demarcated private forest area was 41.20 sq km. In view of the time available with the review committee to submit its final report, the area demarcated by earlier demarcation team of forest department, available in the working plan division was considered as such as a private forest by the Review Committee.

5.2 Out of total 67.12 sq km area referred by Sawant and Karapurkar Committee, in order to locate and verify the existence of remaining 25.92 sq km private forest area, the actual geographical area (34.28 sq km) of these identified survey numbers was verified on Forest Cover map and on ground as well. Upon superimposition on Forest Cover

Map/Classified image of year 2003, an area of 9.72 sq km out total 34.28 sq km area, was found to be qualifying the canopy density criteria, however on ground verification for 75 % species composition criteria, out of this 9.72 sq km area, an area of 4.91 sq. km was found to be qualifying all the three criteria of Private Forest. The Taluka wise detail of this 4.91 sq km area is as follows:

Sr No	Taluka	Total Private forest area on review (ha)
1	Pernem	9.31
2	Bardez	40.53
3	Tiswadi	144.80
4	Bicholim	1.90
5	Sattari	41.55
6	Ponda	37.31
7	Dharbandora	46.38
8	Sanguem	93.21
9	Marmugao	29.05
10	Salcete	9.61
11	Quepem	9.36
12	Cancona	28.06
	Total	491.09 ha Or 4.91 sq km

5.3 After field verification and analysis of field data with respect to Forest Cover Map/Classified image of Year 2003, out of total 92 villages of 12 talukas under review, in 52 villages, an additional area of 4.91 sq km has been found to be qualifying all three private forest criteria by the Review Committee. Therefore out of total 67.12 sq km referred area by Sawant and Karapurkar Committee, the Review Committee has identified an area of 46.11 sq km as Private Forest of Goa.”

15. The Principal Chief Conservator of Forest, State of Goa- Respondent no. 1 and 2 in compliance of our order dated 04.03.2020 filed a status report. It has been submitted in the status report that considering the principles of natural justices, the State of Goa vide notification dated 23.08.2019 constituted another Committee under the Chairmanship of Joint Secretary, (Revenue) to finalise a report on private forest submitted by the Private Forest Review Committee after considering the objections of affected parties whose land were identified as private forest by the review committee in his report dated 21.06.2019. This was done to provide opportunity to the affected persons whose rights over their land were encumbered in view of bringing these under private forests. The Joint Secretary (Revenue) Committee (D'Souza

Committee) submitted its complete final report on 13.03.2020. As per the report of JS (Revenue) Committee, the abstract of review of private forest areas identified by earlier Sawant and Karapurkar Committees is as below:

A-	Private forest area identified by Sawant and Karapurkar Committees by ocular survey.	67.12 sq kms
B-	Private forest area demarcated by forest department from 67.12 sq kms from 2003-2008	41.20 sq kms
C-	Differences in areas identified by both Committees and demarcated by Forest Department	25.92 sq kms
D-	Area identified by Review Committee out of 25.92 sq kms	4.91 sq kms

Work carried by the JS (Revenue) Committee is as under:

SL no.	I	II	Remarks
I)	Area in which none filed objections before the JS (Revenue) Committee	2.90 sq kms	Taken as Private Forests.
II)	Area in which objections received by JS (Revenue) Committee out of 4.91 sq kms	2.01 sq kms	
III)	Area found qualifying the criteria for private forests by JS (Revenue) Committee	0.97 sq kms	Taken as Private forest.
IV)	Area found not qualifying the criteria for private forests by JS (Revenue) Committee	1.04 sq kms	
V)	Total Area found qualifying the criteria of private forests in respect of Sawant and Karapurkar Committees	41.20 + 2.90 + 0.97 =45.07 sq. kms	

16. It has been stated in the JS (Revenue) Committee (D'Souza Committee) report that no objections were received for an area of 2.90 sq km out of 4.91 sq km identified by the Private Forest Review Committee (Sharma Committee). Thus, the said 2.90 sq km has only been tentatively taken as private forest as there is a apprehension that after the current situation of COVID – 19 pandemic is over and lockdown ends some objection might be received by the Department in the weeks that follow.

17. It has been stated in the JS (Revenue) Committee's Report that the issue of identification of land as private forest can be done only if the entire survey holding of the affected party is demarcated and taken up for tree count. Doing the work in patches as done by the Review Committee may be suitable to complete the work, however, it is not fair to the land owner who may be affected due to identification of his or her land as private forest. The Committee was of the opinion that private forest had to be identified rationally keeping in mind the directives of the Hon'ble Apex Court. However, while implementing the directives of the Hon'ble Apex Court designating any person's land having a dwelling house/structure used for residential or commercial purpose or land falling under settlement zone with land conversion certificate as Private Forest land is not desirable. There should be no scope for any ocular identification of Private Forest or identification by patch sample method in residential, settlement areas, etc. Each and every property identified as Private Forest in such areas due to which development activity may have been barred might eventually have to be taken up for payment of compensation either monetary or by providing alternate land to the affected land owners.

18. On perusal of a report of the various Committees i.e, Sawant Committee, Karapurkar Committee, Private Forest Review Committee and Joint Secretary (Revenue) Committee and after the submissions made by the parties at both sides we are of the considered opinion that total of 46.11 sq kms i.e., (41.20 sq km of the forest area demarcated by the Forest Department out of 67.12 sq km identified by Sawant Committee and Karapurkar Committee + 4.91 sq km private forest area identified by the Review Committee) is the private forest area in the State of Goa.

19. By filling the I.A No. 240/2020, learned Counsel for the Respondent no. 7 and 8 on 24.07.2020 made a request either to direct the State of Goa to physically inspect/survey the property bearing Survey no. 12, 27 and 28 of Village Sulcorna Quepm or to direct the State of Goa to physically re-inspect and resurvey of the property or alternatively grant a liberty to the answering

respondent to challenge the report to the extent that it concerns its property in appropriate legal proceedings. The applicant has annexed a copy of the letter dated 07.12.2005 and dated 23.06.2014, copy of the order dated 07.01.2016 passed by this Tribunal, copy of the letter dated 06.06.2019 from the answering respondent to the Review Committee, copy of the GIS Map superimposed on the State survey report letter of objection dated 10.09.2019, letter dated 30.09.2019, Written Submission dated 09.10.2019 placed by the answering respondent before the Committee constituted to finalized the private forest, additional written submission dated 11.10.2019 placed by the answering respondent before the Committee, copy of the letter dated 12.02.2020 from the answering respondent before the Committee, copy of the letter dated 13.06.2001 and 19.06.2008 from the answering respondent to the State of Goa. The perusal of all records reveals that the applicant is agitating the matter from 2008 till yet and was part of the proceedings and has moved an application, objection, reply, written submission and was given opportunity of hearing at every stage either before the State Government or before the Committees. His applications/ objections and documents placed before the Committee or State was duly considered and was heard and decided thus he cannot say that he was not given opportunity of hearing. As narrated in the paragraph 5 of the application, the detail discussion with regard to the property of the respondent has been discussed by the Committee. It is further narrated that in 2005, a representative of the State Government visited the Respondent's property and intimated them that the State Government would be surveying the property for designation either private forest and consequently the answering respondent on 07.12.2005 addressed a letter to the Deputy Conservator of Forest placing on records its objection to the designation of the said property as a private forest. Further, the Respondent filed an application for impleadment on W.P No. 673 of 2008 which was subsequently transferred to this Tribunal and renumbered as 18 (THC) /2013 and he was impleaded as Respondent no. 7 and 8. The perusal of the records as submitted by the applicant in this interim application and the averment made in this application

reveals that every stage of proceedings, the applicant participated in the matter and filed objection and his objection and reply was duly considered by the Committee thus application for further hearing when this Tribunal is at the stage of finalizing the matter which is pending from the decades is not maintainable. Thus the application is disposed of accordingly.

20. Another application I.A No. 254/2020 was filed by Lucindo D.A. De Faria on 05.08.2020 with the prayer that the Respondent no. 1 and 2 be directed to further inspect and demarcate its land individually with regard to the plot mentioned in the application. The perusal of record reveals that the matter has contested in separate application and also the SLP has been filed before the Hon'ble Supreme Court. Learned Counsel for the State had submitted that the matter is pending from the decades and for 4 times the Committees was constituted i) Karapurkar Committee, ii) Sawant Committee, iii) Sharma Committee and iv) D'Souza Committee and now matter should be taken at rest and be finalized and any person aggrieved after the notification of the State may approach the Competent Authority for redressal of his grievances. From the perusal of report of the Review Committee headed by Ms. Deepshikha Sharma (herein after called 'Sharma Committee') which was submitted to the Government of Goa on 21.06.2019 and D'Souza Committee headed by Shri Anthony D'Souza (herein after called D'Souza Committee) it appears that there is only an area of 1.04 sq kms from Sawant and Karapurkar Committee which is a matter of discrepancy between the Sharma and D'Souza Committee. The Sharma Committee recorded it as Private Forest, the D'Souza Committee concludes it is not forest. This is only one of the issues which are dealt here.

21. It is necessary and to decide the matter finally which has been pending in the judicial records since 2008 in the form of Public Interest Litigation at the Bombay High Court of Goa and subsequently transferred to this Tribunal initially at Pune now under process of finalization. It is to be noted that the first exercise of demarcation of forest or non-forest portion as per Sawant and Karapurkar Committee report was carried out by the Forest Department itself

which took more than two years from 2005 to 2008 to complete the task. It was found that the demarcation exercise dramatically reduce the original forest area identified by Sawant and Karapurkar Committee, it immediately was challenged by filing the writ petition in 2008. The perusal of the report reveals that none of the three demarcation Committee first Forest Department second Sharma Committee and third D'Souza Committee have found the total original area of 67.12 sq km identified by Sawant and Karapurkar Committee to qualify as forest based on the three criteria adopted by the Forest Department for the purpose, namely, the plot should be minimum 5 ha area, have minimum 75 % forest species and minimum 0.4/40 % canopy density. Hence, the 67.12 sq km that was identified as a private forest between the Year 1997 to 2002 have been reduced by all the demarcation Committee by around 20 sq km. It is further that the matter has been raised before the Hon'ble Apex Court and Hon'ble Supreme Court has, however, passed an interim order restraining grant of any conversion permission for any wooded line with canopy density above 0.1 (10%) and having area above 1 ha. It is agreed between the parties that the matter which is pending before the Hon'ble Supreme Court, will be governed by the decision passed by the Hon'ble Supreme Court. It is further submitted that D'Souza Committee has accepted 2.90 sq km identified by the Sharma Committee as forest and since as per report submitted by the Principal Chief Conservator of Forest notice has been issued and no objection has been submitted thus this is also finalized and to be added as a private forest. It is to be noted that Sharma Committee was constituted in accordance with the direction issued by this Tribunal and was constituted by the State Government which comprised Senior Forest Officials chaired by Deputy Conservator of Forest, and IFS officer, assisted by two Assistant Conservator Forest, North and South Division, with the Chief Forest Surveyor of the Forest Department as Member Secretary. Besides two local experts knowledgeable about indigenous Goa Flora, two Additional Collector were included for the purpose of land record. The Director of Settlement and land record was also a Member. The Team had obviously forestry expertise and knowledge. The Committee

disclosed its methodology to this Tribunal and interim report filed by the Committee was submitted to the Government which was neither denied nor rejected and pending for final disposal. For finalization of this matter the State Government, infact deployed a total of 100 Executive Staff comprising 12 Range Forest Officials, 12 Round Foresters, 71 Forest Guards, 4 Surveyors from DSLR with 22 Vehicle for movement and this Team was visited 113 Villages in 12 Talukas of Goa across an affected area of 32.85 sq km. It is further argued that this ground verification came after the Sharma Committee on the basis of digitization of the private forest area identified and superimposition of the digitised data on satellite imaginaries obtained from Forest Survey of India, Dehradun, an interpretation of the Forest Cover Data based on canopy, density classification. A copy of the Civil Appeal No. 37942/2014 in the matter of Goa Foundation Vs. State of Goa and others order dated 04.02.2015 whereby there was a direction *“in the meanwhile, we direct that the respondents herein will not issue any no objection certificate for the conversion of any plot that the natural vegetation with tree canopy density in excess of 0.1 and an area above 1 ha”* have been passed.

22. With reference to the application I.A 254/2020 filed by the applicant, the forestry status of the plot as submitted has been decided and conform and after detail hearing given to the parties it has been finally heard and decided. The Judgment resolved and determined all the issues now sought to be re-agitated by Lucindo D.A. De Faria in the matter, this Tribunal determined that 12.61 ha of the applicant property is forest and demarcated by the Forest Department. The Applicant has not disclosed these facts in his application. The copy of the order passed by this Tribunal in application no. 22(THC)/2013 (WZ) decided on 22.01.2015 is placed on record:

- “1. Originally Writ Petition No.286/2003 was filed in the Hon’ble High Court of Bombay at Goa which was transferred to this Tribunal vide order of dated 17th October 2013. It was therefore registered as Application under Section 14(1) of the National Green Tribunal, Act, 2010, The Applicants claim to have filed this Application raising substantial question relating to the environment by challenging the developments sought to be raised on the impugned

survey numbers of Mapusa town which is claimed to be forest in nature, without any order for diversion of forest under the provisions of Forest Conservation Act, 1980.

2. Brief facts of stated in the Application are as follows: The land in question, (hereinafter called "the plot"), comprising of S.Nos. Chalta No.20 of PT Sheet No.47, Chalta No.38 of PT Sheet No.47, Chalta No.49 of PT Sheet No.48, Chalta No.29 of PT Sheet No.47, Chalta No.8 of PT Sheet No.47, Chalta No.6 of PT Sheet No.47, Chalta No.10 of PT Sheet No.47 and Chalta of PT Sheet No.47 is located at Xelpem and is within the jurisdiction of Mapusa Municipal Council. The Applicants submit that the Sawant and Karapurkar Committees which were formed to identify the private forest areas of State of Goa, have already submitted their Reports and these reports are before the Hon'ble Apex Court. The Applicants claim that the Karapurkar Committee Report identifies the above survey numbers as Forests and therefore, no further development activities can be permitted in the said plot without prior approval under the Forest Conservation Act. The Applicants allege that during the year 2000, the Respondent Nos.9 to 11 were able to secure several permissions to fell trees on the plot and the trees were felled under cause of "re-plantation". The Applicants, therefore, requested the Chief Conservator of Forest Goa, to enforce the provisions of Forest Conservator Act, 1980 on the said survey numbers as they had been identified as "forest" by Karapurkar Committee. Considering the above facts, the Applicants have prayed for:

“ an order or order in the nature of a writ directing the Respondent Nos.2,3,5,7,8,9 to 11 jointly and severally to restore survey Chalta No.20 of PT sheet No.47, Chalta No.38 of PT Sheet No.47, Chalta No.49 of PT Sheet No.48, Chalta No.29 of PT sheet No.47, Chalta No.8 of PT Sheet No.47, Chalta No.6 of PT Sheet No.47, Chalta No.10 of PT Sheet No.47, and Chalta No.11 of PT Sheet No.47 of Xelpem, Mapusa to its original state by removing development works including roads and electricity poles, compound walls and buildings and to replace and replant the area with appropriate indigenous forestry species.”

3. This Application was dealt by Hon'ble High Court of Bombay through its several interim orders and on 2nd July 2003, the Hon'ble High Court noted that two (2) survey numbers identified under PT Sheet Nos.47 and 48 are prima facie covered by the Report of Karapurkar Committee showing some part of land as forest land and some part of land is non forest land. The Hon'ble High Court further directed the Respondents not to proceed to develop the property based on development permissions granted on the plot in question till further orders. The Hon'ble High Court on the same day further issued directions in M.A. No.350/2003 in W.P. No.286/2003 which are reproduced below :

- (1) The respondents No.1 to 7 are directed not to grant any permission for further development of change of zoning until the Apex Court finally decides the issue based on the Sawant Committee and/or Karapurkar Committee Reports, in so far as state of Goa is concerned.
- (2) If a party obtains necessary permissions from the Ministry of Environment, respondent No.8 under the Forest

Conservation Act, it will be open to such party to develop the land, provided it has other necessary permissions to carry out the development.

- (3) The First Respondent if it has not already done, to demarcate the non-forest areas from the forest areas based on either Sawant Committee or Karapurkar Committee reports and submit the same to this Court within six months from today.*
- 4. The Revenue Department-Government of Goa- Respondent No.1 filed an Affidavit on 24-2-2004 and informed that the State Government has presently taking a decision that Reports of Sawant and Karapurkar Committees would be placed with the Deputy Collector, so that the forest areas mentioned therein are known to authorities, based on which the appropriate decision could be taken in any matter relating to conversion of such land.*
 - 5. It is observed from the records that Forest Department filed Regular Affidavit along with the progress report mentioning the names of the villages and survey numbers which were surveyed for identification and demarcation of forest in compliance with the directions of the Hon'ble High Court. Such nine (9) Reports were filed up to 30-06-2008. The Affidavit of Mr. J.L. Singh, Chief Conservator of Forest, Department of Forest, Government of Goa dated 26-6-2006 (page 162) indicates that in Xelpem village of Mapusa city, total 12.61 Hectare of forest land has been identified and demarcated in P.T. Sheet Nos. 47(P), 48(P), 65(P), 66(P), 70(P) and 71(P). The Progress Reports of 30-6-2008 mentions that though State Level Expert Committee (SLEC) tentatively identified 28 ha of private forest area in S. Nos. i.e. 44, 45, 47(P), 48(P), 49, 64, 65(P) and 66(P), however, during the survey, the private forest is only 2.84 ha. comprising plot No.1 of 1.27 ha. and plot 2 of 1.57 ha. was identified and demarcated.*
 - 6. Subsequently, Dr. Shashi Kumar, Chief Conservator of Forest filed another Affidavit on 11-12-2009 wherein he submitted that there were certain errors while transferring the data and submitted that in Xelpem village the land in question i.e. P.T. Sheet Nos. 44, 45, 47(P), 48(P), 49, 64, 65(P), 66(P), 70(P) and 71(P) where the SLEC had tentatively identified 28 Hectares of forest, however, on actual identification demarcation exercise, total 12.61 hectare of private forest is identified and demarcated. It is also mentioned that this block comprises of P.T.S. Nos. 47, 48, 65 and 66 of Xelpem village.*
 - 7. Respondent Nos.9, 10 and 11 submitted their counter Affidavit in the Tribunal on 24-4-2014, though the original Writ Petition is of 2003. They had not submitted reply in the High Court. The Respondents submit that they are the co-owners of the said property since long from about 1905. The description certificate of the property clearly establish that the said property was having number of houses, thus giving the land in question a character of a Residential property to the said property. There are 117 houses belonging to the mundkars in the said properties. The Respondents submit that there are more than 250 Chalta Nos. in the above properties which are bounded on eastern side by a public road. The entire surrounding area is residential one having college, hospitals, restaurants and shops within the radius of 100m from the boundaries of the property. The said property has the profile and gradient of a bowl. The said property on the Western, Northern and Southern side has a higher gradient and gentle slopes towards the eastern side where it abuts a public road. The Respondents claim that only when the Writ Petition No.286/2003 was served on the Respondents, they came to know that some of the P.T. Sheet Nos.*

were identified as private forest area by Karapurkar Committee. The Respondents claim that they engaged service of M/s. Alpha Agritech Consultants Pvt. Ltd. headed by Forest Experts and Consultants have carried out full exhaustive studies through field visits to study the plot area, in view of three (3) criteria of Forest Identification adopted by Karapurkar Committee. The Consultants submitted their Report in Oct, 2005 concluding that the entire area of 28 Hectare of said property does not qualify as Forest. The Respondents also challenged the Karapurkar Committee Report on the ground that no field visits were done by the Committee. They also claim that the finding of the Karapurkar Committee are not final and subject to detailed ground survey. It is the claim of the Respondents that though the Hon'ble High Court had stayed said development on the identified property, the Hon'ble High Court permitted the development in non-forest area as identified by the Forest Department. The Respondents claim that the Forest Department in its Affidavit dated 30-6- 2008 categorically mentions identification and demarcation of only 2.84 hectares as part of forest area from PT Sheet No.47 and 48. The Respondents, therefore, relied on the Report of the Expert Consultants and further submit that they have made an enquiry under R.T.I. Act regarding an inspection report or the map of identified in the subject property prepared by the Forest Department while arriving at a conclusion that 12.61 hectare is a Forest land. This R.T.I. inquiry was dated 15th January, 2014 and the reply was given on 30th January 2014.

8. The Respondents relied on the plan provided with R.T.I. inquiry which indicates only two patches i.e. plot Nos.1 and 2 admeasuring 1.27 hectare and 1.57 hectare respectively, as identified forest from the PT sheet Nos. 47, 48, 65 and 67. Considering these documents along with the Expert Consultant Report, the Respondents claim that both these documents are matching in terms of the area, location and the extent of forest patches and further state that they are willing to maintain the said area in its natural status as recommended by the Expert Consultants. The Respondents further submit that they are qualified in agricultural activities and have successfully carried out the agricultural plantation business. Respondents also submit that some trees were ought to be felled for various reasons and the same were felled after taking necessary permission from Authorities and also conducting re-plantation. The Respondents claim that the Karapurkar Committee Report is so far not accepted by the State Government or Hon'ble Supreme Court and further identified patches of 2.94 hectares also, do not meet the three (3) criteria for forest identification adopted by Karapurkar Committee. The Respondents, therefore, resisted the Application.
9. Considering submissions of the parties and the documents on record, the only limited question which has to be answered is :

“Whether the land in question or any part thereof is a Forest ?”

10. At the outset, it is necessary to record that the Hon'ble Supreme Court in the matter of Godavarman had issued detailed directions regarding interpretation of the term “Forest” which are not required to be reproduced as they are widely known. The Hon'ble Supreme Court had directed the State Governments to form an Expert Committees to identify the private forest in respective states. The Government of Goa thereafter formed two committees, Sawant and Karapurkar Committees, which conducted the forest identification works in the State of Goa to some extent. Karapurkar Committee

adopted three (3) criteria for identification of forest which are as under:

- (a) 75% of tree composition should be the forestry species,
- (b) The area should be contiguous to the Govt. forest and if in isolation, the minimum area should be 5 Ha,
- (c) Canopy density should not be less than 0.4.

11. It is an admitted fact that Karapurkar Committee has identified some PTS Nos. in Xelpem village in their Report and PTS Nos. 44, 45, 47, 48, 49, 64, 65 and 66 were listed in the Report with the total 28 hectares of identified private forest area. The Committee has also recorded the observation that part of the forest area has been cleared for construction of roads for the purpose of developing the same into residential colonies. The same is required to be stopped forthwith. Lower slopes and the plain land down below are having plantation crop and paddy fields and few munkarial houses. Upper slopes of the dongar consist of natural vegetation while the lower parts are already developed. Developed area can be separated from the natural forest by carrying out detailed ground survey.
12. The Forest Department carried out the ground survey for actual identification and demarcation of private forest area as per the orders of the Hon'ble High Court of Bombay, at Goa. The Forest Department filed an Affidavit on 26-6-2006 mentioning that the Xelpem area has been investigated and 12.61 Ha of private forest has been identified and demarcated. It is a matter of record that the Forest Department submitted progress report of the work of identification and demarcation of private forest before the Hon'ble High Court and in Affidavit dated 30-6-2008 recorded that the said identified private forest land by SLEC about 28 Ha has actually 2.84 Ha of private forest. Subsequently, the Forest Department filed another Affidavit on 11-12-2009 mentioning that there was an error which was committed in the transfer of data and accordingly it is submitted that Xelpem area has 12.61 Ha of private forest and this block comprise of PTS Nos. 47, 48, 65 and 66 of Xelpem village.
13. Looking into this controversy and also the fact that there is clear mention of term "demarcation", this Tribunal asked the Forest Department about availability of such map of demarcation which was responded in affirmative and therefore, on 14-8-2014 the Forest Department was directed to submit the authentic copy of such map prepared by Forest Department, identifying and demarcating 12.61 Ha area as private forest out of the land in question. The Forest Department submitted this map on record through affidavit dated 27th September 2014. The Affidavit states that the land in question under PTS Nos. 47, 48, 65, 66 and 70 of Mapusa city was visited by survey team of the Forest Department on 12-05-2005 for surveying the private forest in it as identified by State Level Expert Committee. Accordingly, a plan was prepared which disclosed that the area of the then existing forest in the said land was 12.61 Ha. The Affidavit also states that this fact has already been placed on record before the Hon'ble High Court of Bombay at Goa in 2006 and also, in 2009.
14. Perusal of the said map indicates that the map has been prepared and signed by a team of Forest Officers including, S. Laxmipathy-Forest Surveyor, D.G. Pednekar- Range Forest Officer, A.A.

Shetgaonkar, S.D.F.O. and Dy. Conservator of Forest, North Goa Division. The map also indicates the boundary of private forest identified, extent of private forest and also the Chalta Nos. involved in the petition. The map also indicates that the identified forest area is in "C" shape and also indicates habitation surrounding this identified forest area. The Affidavit also refers to the survey report prepared by the Team of "Eight Officers" dated 12-5-2005 which also indicates that the identified area is demarcated by pegs from Nos.1 to 27.

15. *In the above context, Mr. Rafique Dada, Learned Senior Advocate for Respondent Nos.9 to 11, submits that there is total confusion and lack of clarity in the submissions made by the Forest Department. The Forest Department has listed different PTS Nos. in different progress reports and therefore, the submissions made by the Forest Department cannot be relied upon. It is his contention that 12.61 Ha land is shown to be the forest area in PTS Nos. 47, 48, 65 and 66 and not only in 47 and 48. He also refers to the Affidavit of the Forest Department dated 30-6-2008 where only 2.84 Ha land is shown as the forest area which is more or less matching with the Expert Consultants engaged by the Respondents. He also claims that Karapurkar Committee has never visited the area and the findings are solely based on the information collected from secondary data. He also relied on the reports of Expert Consultants which factually refutes the allegations that the said area is forest by substantiating the findings in terms of the three (3) criterias of forest identification adopted by Karapurkar Committee. He also relied on the map produced by the Forest Department in the Criminal Case filed against the Respondents for felling of the trees where only two (2) plots of total 2.84 ha area, are shown as forest area. It is his submission that when enquired under R.T.I. Act, the Forest Department has submitted that there are no survey reports or maps for the said identification and demarcation of 12.61 Ha of private forest area.*
- 16 *Countering this, learned Advocate for the Applicants, Mrs. Norma Alvares submits that though she has prayed for declaring entire area of 28 Hectares as forest, she is willing to accept the findings of the Forest Department, identifying and demarcating 12.61ha private forest, as an exceptional case without prejudice to other cases. She contends that the Writ Petition was filed in the year 2003. Subsequently, there was interim stay granted by the Hon'ble High Court. The Forest Department has filed progress reports from time to time, particularly, in 2006 and 2009 where it is clearly recorded that total 12.61 ha of land in question has been identified and demarcated as private forest. She submits that in spite of being a party to this Writ Petition, the Respondents have neither filed any Affidavit nor any say before the Hon'ble High Court. They have now come with a report allegedly prepared by Expert Consultants in October, November 2005. This fact was never brought to the notice of Hon'ble High Court at any stage by the Respondents. She also challenged the report of the consultants on various grounds as set out in the affidavit of Applicant. She, therefore, claims that this is a belated move of the Respondents to thwart the proceedings in the matter. She also contended that the illegal tree felling by the Respondents have been noticed by the Forest Department and appropriate cases have been filed against them. In fact, they have admitted to the tree cutting. The Enquiry Report dated 12-3-2012 also refers to identified and demarcated forest area and cutting of 467 numbers of trees. The panchnama*

was also then prepared. The statement of Shankarrao Fadtare dated 4-5-2012 also record that the illegal cutting of 467 number of trees and damages caused to standing 217 number of trees due to fire in identified and demarcated private forest area under PTS sheet Nos. 47, 48, 65 and 71. Further the statement of Mr. Lucindo Faria i.e. Respondent No.9 dated 4-5-2012 also records the identified and demarcated private forest area. It is her contention that the Respondents were fully aware that the area has been identified and demarcated as private forest and therefore, in order to exclude this area from covering under the 3 criteria adopted for private forest identification, such illegal tree cutting was practiced. It is her contention that the map which is relied upon by the Respondents is a matter of record in the criminal case only, which clearly shows that the two (2) plots have been the present forest patches as were found present in 2012. She also draws attention to the boundary of such plot which exactly resembles the original map of demarcation prepared by Forest Department in the year 2005. She also contends that this map do not have the signatures of SLEC or team of forest officials and is only support document in criminal case. As far as R.T.I. inquiry is concerned, she pleads that in case the Respondents are aggrieved by non supply of the material and documents by the Forest Department, they can take suitable action under R.T.I. Act against the officials. She pleads that, however, non providing information and documents by the government department cannot negate the existence of the official documents.

17. In view of the above contentions, we have perused both the maps, one submitted by Forest Department in its Affidavit dated 27-4-2014 and also by the Respondents which was received through Respondent No.1 (page 209). It is clearly evident from the survey report dated 12-5-2005 that the area of 12.61 Ha was identified and demarcated by placing pegs on ground in PTS Nos. 66, 70, 47, 48 and 65. The map also clearly shows the boundary of the private forest and the extent of the private forest. The various Google images produced by the Applicants as well as Respondents clearly indicate that the terrain and its description match with the observations of Karapurkar Committee. It is a matter of record that the Petitioner originally moved to the Hon'ble High Court for restoration of certain plots to its original state by removing the development work, claiming that the said land is a private forest. The Hon'ble High Court has expanded the scope of petition and subsequently transferred the matter to this Tribunal. The reports of the Sawant and Karapurkar Committees are before the Apex Court and this Tribunal has also dealt on this issue in Application No.14 and 16 of 2013 which was decided on 30-07-2014.
18. Considering above discussion, we are of the considered opinion that there is no substantial reason for interfering in the findings of the Forest Department regarding identification and demarcation of 12.61 Ha of private forest land in village Xelpem. The forest department, as per the orders of Hon'ble High Court, have carried out survey to demarcate the forest area, and the land in question was surveyed way back in 2005 and the report was placed before Hon'ble High Court, and the Respondents were aware of such report. We, therefore, hold that the 12.61 Ha of land as identified and demarcated by the Forest Department shall be treated as private forest.
19. While parting with the Judgment, we would like to express our concern that the substantial delay in identification and demarcation of the private forest in the State of Goa, even after

repeated directions and orders of the Hon'ble High Court, as well as this Tribunal, is resulting into massive tree cutting and destruction. This is happening only due to lack of serious lack of proper approach and apathy of the Forest Department. Such activities may lead to drastic reduction of forest areas, particularly in the areas where such demarcation work is still not completed. Any further delay will cause further loss of forest areas, as is evident from the present case, where SLEC identified 28 Ha of private forest in year 2000, and the Forest department could demarcate only 12.61 Ha of forest in year 2005. We also share the concern raised by Mrs. Norma Alvares, learned counsel that even in the identified and demarcated private forest, the offence of tree cuttings are dealt under Prevention of Trees Act and not, under the stringent Forest Conservator Act. We, therefore, direct Chief Secretary to issue necessary instructions to the Forest Department.

20. *The Application is, therefore, partly allowed declaring 12.61 ha. of the land in question, as identified and demarcated by the Forest Department, as a private forest. The Forest department is directed to take all necessary steps immediately to preserve and protect this forest land as per the Law. Any construction on said land if so done be demolished within eight (8) weeks by the Collector, North Goa.*
21. *We also make it clear that the directions issued by Hon'ble High Court of Bombay at Goa in M.A. No.350/2003 in W.P. No.286/2003 on 2/7/2003 as referred in Para 3 above will continue to remain in force till entire demarcation work of private forest is completed in the State.*

The Application is disposed of. No costs."

23. Above facts narrated in the judgment and the facts as narrated in the application reveals that the applicant was given opportunity of hearing at every stage and the applicant has contested the matter at every forum on this ground the application is not maintainable.

24. The evidence on record, copy of the judgment and the narration in the application reveals that the applicants regularly contested the matter before every platform and they were heard and matter has been finally decided, and they cannot be given an opportunity of hearing for indefinite period or till the matter is decided in their favour. It needs no restatement at our hands that the object for fixing time limit for litigation is based on public policy fixing a life span for legal remedy for the purpose of general welfare. They are meant to see that the parties do not resort to dilatory tactics but avail their legal remedy promptly. Salmond in his jurisprudence states that the laws come to the assistance of the vigilant

and not of the person who is delaying the proceedings. Public interest is an undoubtly is a paramount consideration in exercising the course discretion wherever conferred upon it by the relevant statutes. Pursuing stale claims and multiplicity proceedings in a no manner sub-serves public interest. Public interest demands that the state or the persons involve in it as the case may be should not be allowed to indulged in any act to unsettle the settled legal rights accrued in law by resorting to avoidable litigation unless the claimants are guilty of deriving benefit to rich they are otherwise not entitled, in any fraudulent manner or pending the litigation for time immemorial. Dragging the matter to courts of law years after years, would not serve any public interest. Settled matters cannot be lightly interfered by the unending litigations.

25. Accordingly, since the matter is pending since long and the matter has been surveyed identified and demarcated by more than 4 times by the Forest Department by the Committee as mentioned above and there was litigation pending before the Hon'ble Apex Court and Hon'ble High Court and issue was heard and decided by National Green Tribunal Bench at Pune, we are of the view that matter should come to end and the report submitted by the Sharma Committee be accepted intoto. Accordingly, both the I.A No. 240/2020 and I.A No. 254/2020 are rejected.

26. After considering the above, we direct as follows:

- i) 41.20 sq km area demarcated by Forest Department and 4.91 sq km identified by the Sharma Committee totaling 46.11 sq km is confirmed and accepted as private forest.
- ii) The Chief Secretary of State Government of Goa is directed to notify the same and make suitable entries in the Revenue records in accordance with rules immediately as soon as possible.

iii) We appreciate the efforts by Goa Foundation through its Secretary Dr. Claude Alvares and Ms. Norma Alvares, Learned Sr. Counsel for agitating the matter and finalizing it which was to be done by the State of Goa and by means of filing the application and contesting it at this stage has taken efforts to finalizing it which is a matter to be taken on record. In light of above facts the Goa Foundation should be paid the amount of fees paid while filing this application and also cost of litigation to be decided by the State of Goa and to be reasonably compensated. We leave it on the State of Goa to decide the amount of cost of litigation which should be accepted by the applicant without any contest.

27. Accordingly the Original application is finally decided.

28. A copy of the order be sent to the Chief Secretary of the State of Goa, Chief Conservator of Forest, Goa and Secretary to Goa Foundation for information and compliance.

29. In view of the above, Original Application No. 479 of 2018 and I.A. No. 531/2019, I.A. No. 155/2019, I.A. No. 156/2019, I.A. No. 157/2019, I.A. No. 240/2020& I.A. No. 254/2020 stand disposed of with no orders as to cost.

Sheo Kumar Singh, JM

Dr. Satyawan Singh Garbyal, EM

Date: 18.08.2020

Place: New Delhi